

COMMITTEE
ON
GOVERNMENT ASSURANCES
(2020-2021)
(SEVENTEENTH LOK SABHA)
SEVENTEENTH REPORT

REQUESTS FOR DROPPING OF
ASSURANCES
(ACCEDED TO)

Presented to Lok Sabha on..13 February, 2021



LOK SABHA SECRETARIAT
NEW DELHI

February, 2021/ Magha, 1942 (Saka)

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**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2020 - 2021)**

SHRI RAJENDRA AGRAWAL

- Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri M.K. Raghavan
12. Shri Chandra Sekhar Sahu
13. Dr. Bharatiben Dhirubhai Shyal
14. Shri Indra Hang Subba
15. Smt. Supriya Sule

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S. L. Singh - Deputy Secretary

* The Committee has been constituted w.e.f. 09 October, 2020 *vide* Para No. 1773 of Lok Sabha Bulletin Part-II dated 16 October, 2020.

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2020-2021), having been authorized by the Committee to submit the Report on their behalf, present this Seventeenth Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2019-2020) at their sitting held on 21 July, 2020 *inter-alia* considered Memorandum Nos. 127 to 156 containing requests received from various Ministries/Departments for dropping of 46 pending Assurances and decided to drop 44 Assurances.

3. This Report was considered and adopted by the Committee on Government Assurances (2020-2021) at their sitting held on 03 December, 2020.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;

11 February, 2021

22 Magha, 1942 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurances on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2019-2020) considered Thirty Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 46 pending Assurances at their sitting held on 21 July, 2020.

3. After having considered the grounds cited by the Ministries/Departments, the Committee are convinced and decide to drop the following 44 Assurances :-

S. No.	SQ/USQ No. & Date	Ministry	Subject
1.	USQ No. 4960 dated 26.04.2000	Culture	Recommendations of Fifth Pay Commission (Appendix – II)

S. No.	SQ/USQ No. & Date	Ministry	Subject
2.	<p>(i) USQ No. 1090 dated 07.12.2004</p> <p>(ii) USQ No. 1053 dated 29.11.2005</p> <p>(iii) USQ No. 996 dated 28.11.2006</p> <p>(iv) USQ No. 2240 dated 06.08.2010</p> <p>(v) USQ No. 2622 dated 09.12.2011</p> <p>(vi) USQ No. 3256 dated 30.08.2013</p> <p>(vii) USQ No. 4684 dated 21.02.2014</p> <p>(viii) USQ No. 1297 dated 18.07.2014</p> <p>(ix) SQ No. 264 dated 16.03.2015 (Supplementary by Shri Nishikant Dubey, M.P.)</p> <p>(x) USQ No. 223 dated 18.07.2016</p>	Tribal Affairs	<p>(i) Comprehensive Policy for Tribal Welfare</p> <p>(ii) National Policy for the Welfare of Tribals</p> <p>(iii) New Policy for STs</p> <p>(iv) Maintaining Data on Tribals</p> <p>(v) National Tribal Policy</p> <p>(vi) National Tribal Policy</p> <p>(vii) National Tribal Policy</p> <p>(viii) Tribal Policy</p> <p>(ix) Socio-Economic Development of STs</p> <p>(x) XAXA Committee (Appendix – III)</p>
3.	USQ No. 2745 dated 19.03.2008	Health and Family Welfare (Department of Health and Family Welfare)	National Tobacco Control Programme (Appendix – IV)
4.	USQ No. 3692 dated 17.08.2010	Home Affairs	Tamil as Official Language (Appendix – V)

S. No.	SQ/USQ No. & Date	Ministry	Subject
5.	(i) SQ No. 68 dated 14.08.2012 (ii) USQ No. 2653 dated 28.08.2012	Home Affairs	(i) Anti-Naxal Operations (ii) Inquiry into Firing Incident (Appendix – VI)
6.	(i) USQ No. 857 dated 14.08.2012 (ii) USQ No. 1340 dated 05.03.2013 (iii) USQ No. 1869 dated 22.07.2014 (iv) USQ No. 5748 dated 28.04.2015	Home Affairs	(i) Report of Interlocutors on J&K (ii) Report of Interlocutors (iii) Report of Interlocutors on J&K (iv) Status of Report of Interlocutors (Appendix – VII)
7.	SQ No. 294 dated 11.02.2014	Home Affairs	Phone Tapping (Appendix – VIII)
8.	SQ No. 496 dated 28.04.2015	Home Affairs	Package for Nomadic People (Appendix – IX)
9.	USQ No. 6269 dated 05.05.2015	Home Affairs	Investigation in Terrorism Cases (Appendix – X)
10.	(i) USQ No. 1383 dated 03.05.2016 (ii) USQ No. 1386 dated 03.05.2016	Home Affairs	(i) Misuse of Section 498A of IPC (ii) Treason Cases (Appendix – XI)
11.	USQ No. 1600 dated 03.05.2016	Home Affairs	Compensation without Surrender of Land (Appendix – XII)
12.	USQ No. 1485 dated 26.07.2016	Home Affairs	Fencing on Indo-Bangladesh Border (Appendix – XIII)
13.	USQ No. 2728 dated 02.08.2016	Home Affairs	First Time Offenders (Appendix – XIV)
14.	USQ No. 1309 dated 23.11.2016	Home Affairs	Indian Penal Code (Appendix – XV)

S. No.	SQ/USQ No. & Date	Ministry	Subject
15.	USQ No. 6204 dated 11.04.2017	Home Affairs	Inhuman Treatment in Police Custody (Appendix – XVI)
16.	USQ No. 1674 dated 06.03.2018	Home Affairs	Racial Discrimination Cases (Appendix – XVII)
17.	USQ No. 3408 dated 07.08.2018	Home Affairs	Corrupt IPS Officers (Appendix – XVIII)
18.	USQ No. 336 dated 05.02.2019	Home Affairs	Identity Cards for People in Border Districts (Appendix – XIX)
19.	(i) SQ No. 197 dated 06.08.2010 (ii) USQ No. 2759 dated 07.02.2014	Finance (Department of Economic Affairs)	(i) Audit of Joint Ventures (ii) Enhancing Scope of Audit (Appendix – XX)
20.	USQ No. 5490 dated 13.12.2010	Communications (Department of Telecommunications)	Share of Telecom Company (Appendix – XXI)
21.	USQ No. 3329 dated 16.03.2011	Department of Space	Commercial Space Launch Agreement (Appendix – XXII)
22.	USQ No. 473 dated 03.08.2011	External Affairs	Establishment of PIO University (Appendix – XXIII)
23.	USQ No. 3852 dated 25.08.2011	Railways	New Railway Line in Uttarakhand (Appendix – XXIV)
24.	(i) USQ No. 4916 dated 02.09.2011 (ii) USQ No. 1927 dated 02.12.2011	Health and Family Welfare (Department of Health and Family Welfare)	(i) Allocation of Funds under NRHM (ii) Allocation of Funds under NRHM (Appendix – XXV)
25.	USQ No. 5843 dated 08.09.2011	Corporate Affairs	Investigation of Polyester Companies by CCI (Appendix – XXVI)
26.	SQ No. 20 dated 13.03.2012	Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs)	Consumer Disputes Redressal Agencies (Appendix – XXVII)

S. No.	SQ/USQ No. & Date	Ministry	Subject
27.	USQ No. 4889 dated 07.05.2012	Defence (Department of Defence)	Tatra Trucks Deal (Appendix – XXVIII)
28.	USQ No. 2090 dated 24.08.2012	Civil Aviation	Renaming of Trivandrum Airport (Appendix – XXIX)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 44 Assurances are given in Appendices -II to XXIX.

5. The Minutes of the sitting of the Committee dated 21 July, 2020, whereunder the requests for dropping of the Assurances were considered, are given in Appendix-XXX.

NEW DELHI;

11 February, 2021

22 Magha, 1942 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

COMMITTEE ON GOVERNMENT ASSURANCES (2019-2020)

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and Considered by the Committee on 21 July, 2020

SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
1	127	USQ No. 4960 dated 26.04.2000	Culture		Recommendations of Fifth Pay Commission
2	128	(i) USQ No. 1090 dated 07.12.2004 (ii) USQ No. 1053 dated 29.11.2005 (iii) USQ No. 996 dated 28.11.2006 (iv) USQ No. 2240 dated 06.08.2010 (v) USQ No. 2622 dated 09.12.2011 (vi) USQ No. 3256 dated 30.08.2013 (vii) USQ No. 4684 dated 21.02.2014 (viii) USQ No. 1297 dated 18.07.2014 (ix) SQ No. 264 dated 16.03.2015 (Supplementary by Shri Nishikant Dubey, M.P.) (x) USQ No. 223 dated 18.07.2016	Tribal Affairs		(i) Comprehensive Policy for Tribal Welfare (ii) National Policy for the Welfare of Tribals (iii) New Policy for STs (iv) Maintaining Data on Tribals (v) National Tribal Policy (vi) National Tribal Policy (vii) National Tribal Policy (viii) Tribal Policy (ix) Socio-Economic Development of STs (x) XAXA Committee

SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
3	129	USQ No. 2745 dated 19.03.2008	Health and Family Welfare	Department of Health and Family Welfare	National Tobacco Control Programme
4	130	USQ No. 3692 dated 17.08.2010	Home Affairs		Tamil as Official Language
5	131	(i) SQ No. 68 dated 14.08.2012 (ii) USQ No. 2653 dated 28.08.2012	Home Affairs		(i) Anti-Naxal Operations (ii) Inquiry into Firing Incident
6	132	(i) USQ No. 857 dated 14.08.2012 (ii) USQ No. 1340 dated 05.03.2013 (iii) USQ No. 1869 dated 22.07.2014 (iv) USQ No. 5748 dated 28.04.2015	Home Affairs		(i) Report of Interlocutors on J&K (ii) Report of Interlocutors (iii) Report of Interlocutors on J&K (iv) Status of Report of Interlocutors
7	133	SQ No. 294 dated 11.02.2014	Home Affairs		Phone Tapping
8	134	SQ No. 496 dated 28.04.2015	Home Affairs		Package for Nomadic People
9	135	USQ No. 6269 dated 05.05.2015	Home Affairs		Investigation in Terrorism Cases
10	136	(i) USQ No. 1383 dated 03.05.2016 (ii) USQ No. 1386 dated 03.05.2016	Home Affairs		(i) Misuse of Section 498A of IPC (ii) Treason Cases
11	137	USQ No. 1600 dated 03.05.2016	Home Affairs		Compensation without Surrender of Land
12	138	USQ No. 1485 dated 26.07.2016	Home Affairs		Fencing on Indo-Bangladesh Border
13	139	USQ No. 2728 dated 02.08.2016	Home Affairs		First Time Offenders

SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
14	140	USQ No. 1309 dated 23.11.2016	Home Affairs		Indian Penal Code
15	141	USQ No. 6204 dated 11.04.2017	Home Affairs		Inhuman Treatment in Police Custody
16	142	USQ No. 1674 dated 06.03.2018	Home Affairs		Racial Discrimination Cases
17	143	USQ No. 3408 dated 07.08.2018	Home Affairs		Corrupt IPS Officers
18	144	USQ No. 4490 dated 08.01.2019	Home Affairs		Comments of Law Commission Report
19	145	USQ No. 336 dated 05.02.2019	Home Affairs		Identity Cards for People in Border Districts
20	146	(i) SQ No. 197 dated 06.08.2010 (ii) USQ No. 2759 dated 07.02.2014	Finance	Department of Economic Affairs	(i) Audit of Joint Ventures (ii) Enhancing Scope of Audit
21	147	USQ No. 5490 dated 13.12.2010	Communications	Department of Telecommunications	Share of Telecom Company
22	148	USQ No. 3329 dated 16.03.2011	Department of Space	Department of Space	Commercial Space Launch Agreement
23	149	USQ No. 473 dated 03.08.2011	External Affairs		Establishment of PIO University
24	150	USQ No. 3852 dated 25.08.2011	Railways		New Railway Line in Uttarakhand
25	151	(i) USQ No. 4916 dated 02.09.2011 (ii) USQ No. 1927 dated 02.12.2011	Health and Family Welfare	Department of Health and Family Welfare	(i) Allocation of Funds under NRHM (ii) Allocation of Funds under NRHM
26	152	USQ No. 5843 dated 08.09.2011	Corporate Affairs		Investigation of Polyester Companies by CCI
27	153	SQ No. 298 dated 14.12.2011	Coal		Hospitals and Dispensaries in CIL

SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
28	154	SQ No. 20 dated 13.03.2012	Consumer Affairs, Food and Public Distribution	Department of Consumer Affairs	Consumer Disputes Redressal Agencies
29	155	USQ No. 4889 dated 07.05.2012	Defence	Department of Defence	Tatra Trucks Deal
30	156	USQ No. 2090 dated 24.08.2012	Civil Aviation		Renaming of Trivandrum Airport

LOK SABHA SECRETARIAT

**COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 127**

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4960 dated 26.04.2000 regarding "Recommendations of Fifth Pay Commission".

On 26 April, 2000, Shri Trilochan Kanungo, M.P., addressed an Unstarred Question No. 4960 to the Minister of Personnel, Public Grievances and Pensions. The contents of the question along with the reply of the then Minister of State in the Ministry of Personnel, Public Grievances and Pensions are as given in Annexure.

2. The reply to the question was treated as an Assurance and required to be implemented by the Ministry of Personnel, Public Grievances and Pensions within three months of the date of the reply and meanwhile the Assurance was transferred to the Ministry of Culture but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Culture vide O.M. No. 12-28/2003-Lib dated 27 January, 2010 & 12 February, 2010 had requested to drop the Assurance on the following grounds:-

"That the Assurance given in brief is that the Ministry of Culture being the nodal Department is processing various recommendations of the V CPC in regard to the Library staff. A Task Force which has been constituted for the purpose will have to examine the various categorization criteria, staffing pattern and other related matters regarding Government libraries. The financial implications involved would also be worked out. It may be seen from above that the task to be performed for fulfilling the above Assurance which relates to development and welfare of the librarians in the Government Sector will take a considerable time and a time frame cannot be put on it. This fact has been indicated in reply to part (c) and (d) of the Question. The demands of the Central Government Librarians' Association as indicated in part (e) of the Question also relate to the staffing pattern and pay scales of Library staff on the recommendation of the V CPC, and are already under examination by the Task Force, as stated above."

4. The above request for dropping the Assurance was considered by the Committee at their Sitting held on 07.04.2010 and it was decided not to drop the Assurance. The Committee accordingly presented their Seventh Report (15th Lok Sabha) on 5.5.2010 and urged the Ministry that the recommendations of the Fifth CPC on Library staff needs to be considered.

5. However, the Ministry of Culture vide their O.M. F.No. 12-28/2003-Lib dated 29.11.2019 have stated as under:-

"A. A Task Force was constituted on 16.10.2009 by the Ministry of Culture to examine various recommendations of 5th CPC on Libraries and to suggest a revised categorization formula for the libraries and submit its recommendations. The Task Force submitted its report in July, 2010. The report of the Task Force, which also contained the revised categorization formula for Government libraries, was sent to the

Ministry of Finance (MoF), Department of Expenditure (DoE) on 14.06.2011 for examination and approval as the matter had financial implications. The MoF after examination, *inter-alia*, conveyed to MoC that the recommendation of the Task Force may lead to the upgradation of the libraries and consequently the pay scale of the Library-in-charge would also be required to be upgraded causing financial implications. Subsequently the MoF observed that para 11 of the report of the Task Force recommended to identify 10-12 Libraries and that the revised categorization formula may be applied to test the utility of the formula in certain libraries.

B. The Task Force, in the 2nd meeting held on 16.04.2015 short-listed 16 libraries for the purpose of testing the 'categorization formula'. The Task Force members collected data and submitted the reports to MoC. In a meeting held on 27.10.2017 the Task Force concluded that after testing the utility of draft revised formula for categorization of libraries prepared by the Task Force on the basis of the recommendations of 5th CPC, **'No upgradation of categorization of library is happening on the basis of the formula and in fact the category of libraries are getting downgraded'**. On 23.11.2017, the report of Task Force teams and recommendations were sent to the MoF to take a final decision on the 'recommendations of the Task Force on implementation plan of 5th CPC recommendation on Government Libraries'. **The MoF after examination noted that the 7th CPC vide para 7.7.35 examined the matter and made certain recommendations (reproduced at para C below). MoF further advised MoC to initiate steps in accordance with the latest recommendations of the 7th CPC.**

C. It is mentioned here that 7th CPC in its recommendations pertaining to 'Library Staff' at para 7.7.35, *inter-alia*, noted that **'it has studied the educational qualifications required and the job profile of different level (for the library staff) and that the commission is of the view that the posts are appropriately placed and no upgrade is justified'**. Thus the 7th CPC had examined the issues flowing through 5th CPC and concluded that 'the posts (for the library staff) are appropriately placed and no upgrade is justified'. It is also stated that this Parliament Assurance on USQ No. 4960 on above subject matter was taken up for oral evidence on 11.11.2019 before the Lok Sabha Secretariat Committee on Government Assurances and on the submission regarding present status of the matter, it was agreed that the request for dropping of Assurance may be forwarded to the Committee."

6. In view of the above, the Ministry, with the approval of the Minister of Culture have requested the Committee to drop the Assurance.

The Committee may re-consider.

NEW DELHI:

DATED: 9/06/2020

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA

UNSTARRED QUESTION NO.4960

(TO BE ANSWERED ON 26.04.2000)

RECOMMENDATIONS OF FIFTH PAY COMMISSION

4960. SHRI TRILOCHAN KANUNGO:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Fifth Central Pay Commission have made some recommendations for library staff working in Government of India;
- (b) if so, the details thereof;
- (c) the reasons for not implementing the said recommendations till date;
- (d) the time frame worked out for early implementation of the recommendations of Fifth Central Pay Commission;
- (e) whether the Government have received any demands from the Central Government Librarians Association; and
- (f) if so, the action taken thereon?

ANSWER

MINISTER OF STATE OF DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SMT. VASUNDHARA RAJE)

(a): Yes, Sir.

(b): The recommendations of the Fifth Central Pay Commission regarding Library Staff working in Government of India are contained in chapter 55 (para 55.155 to 55.180) Vol.II of the Fifth Central Pay Commission's report.

(c) & (d): Recommendations of Fifth Central Pay Commission are under consideration of the Department of Culture which is the nodal agency for processing various recommendations of the Fifth Central Pay Commission in regard to the Library staff in consultation with Ministry of Finance and other concerned Ministries. Therefore, it may not be possible to indicate time frame for taking a final decision thereon.

(e): Yes, Sir.

(f): The demands submitted by Government of India Library Association (GILA) are under consideration of the Government.

Appendix - III

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES**

MEMORANDUM No. 128

Subject:

Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 1090 dated 07 December, 2004 regarding "Comprehensive Policy for Tribal Welfare." (Annexure-I).
- (ii) Unstarred Question No. 1053 dated 29 November, 2005 regarding "National Policy for the Welfare of Tribals." (Annexure-II).
- (iii) Unstarred Question No. 996 dated 28 November, 2006 regarding "New Policy for STs." (Annexure-III).
- (iv) Unstarred Question No. 2240 dated 06 August, 2010 regarding "Maintaining Data on Tribals" (Annexure-IV).
- (v) Unstarred Question No. 2622 dated 09 December, 2011 regarding "National Tribal Policy" (Annexure-V).
- (vi) Unstarred Question No. 3256 dated 30 August, 2013 regarding "National Tribal Policy" (Annexure-VI).
- (vii) Unstarred Question No. 4684 dated 21 February, 2014 regarding "National Tribal Policy" (Annexure-VII).
- (viii) Unstarred Question No. 1297 dated 18 July, 2014 regarding "Tribal Policy" (Annexure-VIII).
- (ix) Starred Question No. 264 dated 16 March, 2015 regarding "Socio-Economic Development of STs (Supplementary by Shri Nishikant Dubey, M.P.) (Annexure-IX)"
- (x) Unstarred Question No. 223 dated 18 July, 2016 regarding "XAXA Committee" (Annexure-X).

The above mentioned Questions were asked by various MPs to the Minister of Tribal Affairs. The contents of the Questions along with the replies of the Ministers are as given in Annexures (I-X).

2. The replies to the Questions were treated as Assurances by the Committee and required to be implemented by the Ministry within three months of the date of the reply but the Assurances are yet to be implemented.

3. The Ministry of Tribal Affairs *vide* O.M. No. 16012/09/2004-TD(R)/NGO, 16012/06/2005-R&P/NGO and 16012/07/2005-R&P/NGO dated 27 January, 2011 had requested to drop the Assurances mentioned at Sl.Nos (i) to (iv) above on the following grounds:-:-

"The Ministry of Tribal Affairs has already prepared a final draft National Tribal Policy 2007 after extensive consultations. It was placed before the Cabinet for approval. However, the Cabinet decided to discuss the Policy by a Group of Ministers (GoM) before taking decision. Accordingly, the draft policy was considered by GoM, after deliberations, the GoM made its recommendations. The recommendations of GoM were accordingly incorporated in the Cabinet Note and the same was submitted on 14.07.2008 and resubmitted on 07.11.2008 to Cabinet Secretariat for placing it before Cabinet for approval. The Cabinet Secretariat returned the Cabinet Note for obtaining comments of Ministry of Finance for creation of posts for Implementation Cell. Thereafter, the Cabinet Note was resubmitted alongwith the comments of the Ministry of Finance, when the Ministry was asked to consult the Prime Minister's Office (PMO). The PMO asked the Ministry to place it before the National Council for Tribal Welfare in the first instance. The matter has been placed before the Standing Committee for Tribal Welfare at its meeting held on 12.01.2011. The draft Policy will be placed before the National Council for Tribal Welfare after the recommendations of the Standing Committee are received. Since the finalization of Policy is in advanced stage, it is, once again requested not to consider the reply in the aforesaid question as an Assurance and the same may be dropped by the Committee on Government Assurances."

4. The above request for dropping the Assurances at S.Nos. (i), (ii) and (iv) i.e. USQ No. 1090 dated 07 December, 2004; USQ No. 1053 dated 29 November, 2005 and USQ No. 2240 dated 06 August, 2010 were considered by the Committee at their sitting held on 21 July, 2011 and it was decided not to drop the Assurances. The Committee, accordingly, presented their Seventeenth Report (15th Lok Sabha) on 30 August, 2011 and observed that the National Tribal Policy is hanging fire since the year 2004, when the first Assurance on the

subject was given. It is an important issue concerning welfare of Tribals. The Committee, therefore, desired that the finalization of the Policy be expedited and the Assurance be implemented at the earliest. The request for dropping of Assurance at S.No. (iii) i.e. USQ No. 996 dated 28 November, 2006 was considered by the Committee at their sittings held on 07 April, 2010 and 12 January, 2011 and the Committee decided not to drop this Assurance. The Committee, accordingly, presented their 7th and 13th Reports (15th Lok Sabha) to the Lok Sabha on 5 May, 2010 and 22 March 2011 respectively inter-alia recommending that the finalization of the draft National Policy on Tribal be expedited as it is an important policy for welfare of Tribals but hanging fire since the year 2004 and the Assurance be implemented at the earliest.

5. However, the Ministry of Tribal Affairs *vide* O.M. No.16012/07/2005-R&P/NGO dated 03rd January, 2012, had once again requested to drop the aforesaid four Assurances on the following grounds:-:-

"The Ministry of Tribal Affairs has already prepared a final draft National Tribal Policy after extensive consultations. It was placed before the Cabinet for approval. However, the Cabinet decided to discuss the Policy by a Group of Ministers (GoM) before taking decision. Accordingly, the draft policy was considered by GoM, after deliberations, the GoM made its recommendations. The recommendations of GoM were accordingly incorporated in the Cabinet Note and the same was submitted on 14.07.2008 and resubmitted on 07.11.2008 to Cabinet Secretariat for placing it before Cabinet for approval. The Cabinet Secretariat returned the Cabinet Note for obtaining comments of Ministry of Finance for creation of posts for Implementation Cell. Thereafter, the Cabinet Note was resubmitted alongwith the comments of the Ministry of Finance, when the Ministry was asked to consult the Prime Minister's Office (PMO). The PMO asked the Ministry to place it before the National Council for Tribal Welfare in the first instance. The matter was placed before the Standing Committee for Tribal Welfare at its meeting held on 12.01.2011 and the draft policy will be placed before the National Council for Tribal Welfare. Since the finalization of Policy is in advanced stage, it is, once again requested not to consider the reply in the aforesaid question as an Assurance and the same may be dropped by the Committee on Government Assurances."

6. The above request for dropping the Assurances was again considered by the Committee at their sitting held on 20 July, 2012 and it was decided not to drop the Assurances. The Committee accordingly presented their Twenty Fourth Report (15th Lok Sabha) on 04 September, 2012 and observed that the request for dropping of these Assurances had been considered twice by them and they had recommended that the finalization of the draft National Policy on Tribal Affairs be expedited as it is hanging fire since the year 2004. The Committee also noted that the matter was placed before the Standing Committee for Tribal Welfare at its meeting held on 12 January, 2011 and the draft policy was still to be placed before the National Council for Tribal Welfare. The Committee, therefore, desired that the draft policy be finalized and all the Assurances on the subject be implemented at the earliest.

7. However, the Ministry of Tribal Affairs *vide* OM Nos. (i) 16012/9/2004-TD(R)/NGO/CLM-II/PA dated 23 October, 2018, (ii) OM No 16012/7/2005-R&P/NGO/PC&V/P&A dated 23 October, 2018, (iii) OM No. 22042/9/2007-NGO/PC&V/CLM-II/PA dated 23 October, 2018, (iv) OM No. 22042/11/2010-NGO/CLM-II/PA dated 23 October, 2018, (v) OM No. 22042/22/2011-NGO/PCV/CLM-II/PA dated 23 October, 2018, (vi) No. 16012/18/2013-PC&V/PA dated 23 October, 2018; (vii) No. 16012/31/2017-CLM-II/P&A dated 23 October, 2018; (viii) No. 16012/02/2014-C&LM-II/P&A dated 02 January, 2019 (ix) No. 16012/03/2017-P&A dated 23 October, 2018 and (x) No. 16012/01/2016-PA dated 23 October, 2018 have stated as under:-

"The Ministry of Tribal Affairs had prepared a draft National Tribal Policy (NTP) in the year 2006. Consultation were held with all stakeholders on the draft NTP. Since then, certain legislative and policy changes have taken place such as Forest Right Act, 2006 (came into effect from 2008), LARR, 2013, R&R policy, 2017, the Mine & Minerals (Development and Regulation) Amendment Act, 2015 and the Coal Mines (Special Provision) Act, 2015. The Draft National Policy, 2006 became out of context in view of the above said legislations and policy changes and these legislations and policy change necessitate further revision of the draft policy. Meanwhile, a High Level Committee (HCL) under the chairmanship of Prof. Virginius Xaxa was also constituted

by PMO on 14.08.2013 to prepare a status paper on socio-economic status of Scheduled Tribes and suggest a way forward. As the recommendations contained in the report of HLC would have far reaching implications on policy formulation, the National Tribal Policy, it was viewed, can only be finalized thereafter and it was also felt that a new comprehensive, concise and focused National Tribal Policy be brought out. The HLC has submitted its report on 29.05.2014 which contains 108 recommendations cutting across various issues being dealt with by different Central Ministries/Department as well as State Government viz (i) legal and administrative framework (ii) Livelihoods and Employment Status, (iii) Education, (iv) Health, (v) Land Alienation, Displacement and Enforced Migration (vi) Legal and Constitutional Issue and (vii) Delivery of Public Goods and Services. Recommendations were forwarded to Ministries/Departments and Tribal Welfare Department of States to furnish their views. No decision on the recommendations have been made as views from some of the Ministries and Tribal Welfare Departments have not been received till date. Thus, the recommendations of the HLC are under consideration of the Government and no time frame has been proposed for its implementation. Attention is drawn here to the fact that in the reply given by this Ministry in response to Rajya Sabha Unstarred Question No. 1181 for 27.07.2016, it was, inter-alia, stated that the recommendations of the Committee are under consideration of the Government and the same was treated as Assurance by the Committee on Government Assurances but subsequently *vide* Rajya Sabha Secretariat's O.M. dated 21.10.2016 sent to this Ministry, it was clearly communicated that it has been decided not to treat the reply as an Assurance. Further attention is drawn to the fact that parts (b) & (c) of RSUSQ. No. 787 for 02.03.2016 refer to recommendations of Professor Virginius Committee and answer to these parts were 'the recommendations of the Committee is under consideration of the Government'. Exactly these two parts were treated as an Assurance communicated to Ministry of Tribal Affairs by Ministry of Parliamentary Affairs *vide* their OM dated 14.03.2016. On Ministry of Tribal Affairs' request *vide* OM dated 26.02.2018 to Rajya Sabha Secretariat to the effect that the above reply to RSUSQ No. 787 for 02.03.2016 may not be treated as an Assurance, Rajya Sabha Secretariat has, in response, communicated *vide* their OM dated 16.03.2018 that on reconsideration, it has decided not to treat the reply as Assurance and accordingly,

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the Assurance stands deleted from the list of pending Assurances of the Rajya Sabha. On perusal of above, it has been observed that present status of parts of the replies treated as Assurances in respect of the Assurances are synonymous with the parts of the reply treated as Assurance in respect of RSUSQ No. 1181 for 27.07.2015 and RSUSQ No. 787 for 02.03.2016. This is so because these are all relating to recommendations of Prof. Virginius Xaxa Committee i.e. High Level Committee which are under consideration of the Government. Replies to RSUSQ No. 1181 and RSUSQ No. 787 have not been treated as Assurance whereas the replies to the above mentioned Lok Sabha SQ/USQs have been treated as Assurances."

8. In view of the above, the Ministry with the approval of the then Minister of State for Tribal Affairs, have requested the Committee to drop the above mentioned ten Assurances.

The Committee may re-consider.

NEW DELHI

DATED: 09/06/2020

LOK SABHA

UNSTARRED QUESTION NO. 1090
TO BE ANSWERED ON 07.12.2004

Comprehensive Policy for Tribal Welfare

1090. SHRI IQBAL AHMED SARADGI:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Centre has decided to come out with a comprehensive policy for tribal welfare;
- (b) if so, whether the proposed policy comprising welfare programmes for 698 Scheduled Tribes spread all over the country;
- (c) if so, the time by which this policy is likely to be announced; and
- (d) the total amount earmarked for implementing this policy?

ANSWER

MINISTER OF TRIBAL AFFAIRS

(SHRI P.R. KYNDIAH)

(a) & (b) Yes, Sir.

(c) The national Policy for tribals is still in the process of finalization. No time frame can be indicated at this stage.

(d) The policy would provide broad framework for issues concerning Tribal Affairs. It is not directly linked to quantification of funds.

**UNSTARRED QUESTION NO. 1053
TO BE ANSWERED ON 29.11.2005**

National Policy for the Welfare of Tribals.

1053. SHRI SANAT KUMAR MANDAL:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether National Policy on tribals exist in the country;
- (b) if so, the details thereof;
- (c) whether the suggestions and views of NGOs and other working organizations in the field of tribal welfare have been taken into while formulating the policy;
- (d) if so, the details thereof; and
- (e) the steps being taken for the welfare of tribals through the policy?

ANSWER

MINISTER OF TRIBAL AFFAIRS

(SHRI P.R. KYNDIAH)

(a) & (b) While no formal National Policy for Tribals exists, there are several provisions in the constitution for their protection and development. There are also five guiding principles, popularly known as Nehruvian Panchsheel, which are followed for the development of the tribals. These five principles are:-

1. Tribals should be allowed to develop according to their own genius.
2. Tribals' rights in land and forest should be respected.
3. Tribal teams should be trained to undertake administration and development without too many outsiders being inducted.
4. Tribal development should be undertaken without disturbing tribal social and cultural institutions.
5. The index of tribal development should be the quality of their life and not the money spent.

(c), (d) and (e): The Ministry of Tribal Affairs is further formulating a comprehensive National Tribal Policy incorporating the suggestions and views of all experts, NGOs and other stakeholders concerned with tribal welfare. The policy is still at draft stage and yet to be finalized as per the established procedure.

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA

UNSTARRED QUESTION NO: 996

ANSWERED ON: 28.11.2006

NEW POLICY FOR STS

ANANDRAO VITHOBA ADSUL

Will the Minister of

TRIBAL AFFAIRS

be pleased to state:-

- (a) whether the Government has requested to States to prepare exclusive annual plan to spend the outlay earmarked for Scheduled Tribes population as reported in the Hindu dated October 13, 2006;
- (b) if so, the response of the States thereto;
- (c) whether the Union Government has prepared new tribal policy;
- (d) if so, the steps taken by the Government to implement the new tribal policy; and
- (e) the extent to which new tribal policy would bring the scheduled tribes on a par with the rest of the population in terms of Human Development Index, socio-economic development and basic infrastructure facilities in their areas?

ANSWER

THE MINISTER OF THE STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH)

(a) & (b) : The Ministry of Tribal Affairs has written to the State Governments to ensure earmarking of funds under TSP in proportion to the Scheduled Tribe population in the State and to prepare the Annual Plan for 2006-07 accordingly. The guidelines of the Planning Commission in this regard were also brought to the notice of the States.

(c) The Ministry of Tribal Affairs has prepared a draft National Tribal Policy, which is being finalized taking into consideration the comments received from various stakeholders.

(d) Implementation of the National Tribal Policy can be taken up only once it is finalized.

(e) The draft policy envisages measures for regulatory protection, socio-economic and political empowerment, women empowerment, development of infrastructure, increased livelihood opportunities, improved governance and administration, preservation of cultural and traditional rights and traditional knowledge, conservation and protection of intellectual property rights regime and access to privileges, in order to bring STs at par with the rest of the population in terms of their Human Development Index, socio-economic conditions and basic infrastructure facilities in tribal areas.

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA

UNSTARRED QUESTION NO: 2240

ANSWERED ON: 06.08.2010

MAINTAINING DATA ON TRIBALS

UMA SHANAKER SINGH

NISHIKANT DUBEY

Will the Minister of

TRIBAL AFFAIRS

be pleased to state:-

- (a) the salient features of Draft National Tribal Policy;
- (b) the present status of implementation of the policy;
- (c) the details of expenditure incurred against the budgetary allocation for the welfare of tribals during the last three years, State-wise and year-wise; and
- (d) the manner in which the crucial issues concerning tribals are likely to be addressed?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR A. CHAUDHARY)

(a) The Ministry of Tribal Affairs has, formulated a draft "National Tribal Policy" covering all important issues that concern tribals. The Policy derives strength from the principles enshrined in the Constitution and the provisions of the Panchayats (Extension to the Scheduled Areas) Act, 1996. Simultaneously, the Policy also identifies the strengths of tribal traditions and culture. The main issues covered in the Policy relate to : Alienation of Tribal Land; Tribal -Forest Interface; Displacement, Resettlement & Rehabilitation; Enhancement of Human Development Index; Creation of Critical infrastructure; Violent Manifestations; Conservation & Development of Particularly Vulnerable Tribal Groups (PTGs); Adoption of Tribal Sub-Plan (TSP) Strategy; Empowerment; Gender Equity; Enlisting Support of Non-Governmental Organisation; Tribal Culture & Traditional Knowledge; Administration of Tribal Areas; the Regulatory & Protective Regime etc.

(b) The draft Policy is under consideration of the Government. At present, the question of implementation does not arise.

(c) The State-wise and year-wise funds released during last three years is at Annexure.

(d) The draft Policy aims at addressing the crucial issues concerning tribals by adopting a strategy which includes mainly:-

- (i) Devolution of more powers to local bodies in Scheduled/Tribal Areas.
- (ii) Developing a quantifiable Tribal Development Index.

- (iii) Preparation of a separate Tribal centric strategy in each of the social and development sectors.
- (iv) Strengthening ITDPs/ITDAs, MADAs and Clusters in tribal areas to make them the focal point of development & regulatory functions.
- (v) Adopting Area Planning approach in the Scheduled /Tribal Areas.
- (vi) Encouraging affirmative action by industries to improve the Human Development Index.
- (vii) Supporting Voluntary action in service deficient far flung areas.
- (viii) Empowerment of the community in terms of the provisions of the PESA Act to ensure involvement and control of the community in planning and implementation of programmes.
- (ix) Ensuring that jobs are filled by local ST candidates by relaxation of qualification (if necessary) and building up their capacity after recruitment.

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION No. 2622
TO BE ANSWERED ON 9-12-2011

NATIONAL TRIBAL POLICY

2622. SHRIMATI J. HELEN DAVIDSON:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Union Government has finalised the National Tribal Policy;
- (b) if so, the salient feature thereof; and
- (c) if not, the time by which the said policy is likely to be finalised?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS
(SHRI MAHADEO SINGH KHANDELA)

(a) & (b): No, Madam. The Ministry of Tribal Affairs has formulated a draft National Tribal Policy in order to address the critical issues concerning tribals. The approval of the draft Policy is under process.

(c): No time frame for the finalization of the National Tribal Policy can be given at this stage.

GOVERNMENT OF INDIA
 MINISTRY OF TRIBAL AFFAIRS
 LOK SABHA

UNSTARRED QUESTION NO: 3256

ANSWERED ON: 30.08.2013

NATIONAL TRIBAL POLICY

HARISCHANDRA DEORAM CHAVAN

Will the Minister of

TRIBAL AFFAIRS

be pleased to state:-

- (a) whether the draft National Tribal Policy addressing the critical issues concerning tribals has since been finalised; .
- (b) if so, details and the salient features thereof;
- (c) if not, the present status of the policy and the time by which it is likely to be finalized; and
- (d) the other measures taken/being taken by the Government to address the issues concerning tribals along with the steps undertaken for their upliftment and achievements made therein?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

(a) No Madam. The draft National Tribal Policy has not been finalized.

(b) In view of (a) above, does not arise.

(c) It is difficult to fix a time frame for Policy formulation in view of the complexities involved.

(d) The Ministry of Tribal Affairs implements various Central Sector Schemes, Centrally Sponsored Scheme and Special Area Programmes for the development and the welfare of the Scheduled Tribes in the country. A list of such Schemes/ Programmes is Annexed.

In regard to sectoral programmes and schemes for development of these communities, policy, planning, monitoring, evaluation etc. as also their coordination, is the responsibility of the concerned central Ministries/Departments, State Government and UT Administrations. Each Central Ministry/ Department is nodal Ministry or Department concerning its sector.

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. 4684
TO BE ANSWERED ON 21.02.2014

NATIONAL TRIBAL POLICY

4684. SHRI PREM DAS RAI:

Will the Minister of Tribal Affairs be pleased to state:

- (a) whether the draft National Tribal Policy addressing the critical issues concerning tribals has since been finalized;
- (b) if so, the details and the salient features thereof;
- (c) if not, the present status of the policy;
- (d) whether the Committee constituted to frame the National Tribal Policy has held discussions with various State Governments, particularly North Eastern States; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS
(SMT. RANEE NARAH)

- (a): No, Madam. The Draft National Tribal Policy has not been finalized.
- (b): In view of (a) above, does not arise.
- (c) to (e): A High Level Committee has been constituted on 14.8.2013 to prepare a position paper on socio-economic status of STs and suggest a way forward. As this would have implications for policy formulation, the National Tribal Policy can only be finalized thereafter.

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. 1297
TO BE ANSWERED ON 18.07.2014

TRIBAL POLICY

1297. SHRI C. S. PUTTA RAJU:

Will the Minister of Tribal Affairs be pleased to state:

- (a) whether the draft National Tribal Policy addressing the critical issues concerning tribals has since been finalized;
- (b) if so, the details and the salient features thereof;
- (c) if not, the present status of the policy; and
- (d) the time by which it is likely to be finalized?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS
(SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

- (a): No, Madam. The Draft National Tribal Policy has not been finalized.
- (b): In view of (a) above, does not arise.
- (c): A High Level Committee had been constituted on 14.8.2013 to prepare a position paper on socio-economic status of STs and suggest a way forward. As this would have implications for policy formulation, the National Tribal Policy can only be finalized thereafter. The Committee has recently submitted its report.
- (d): The time frame cannot be indicated, in view of (c) above.

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
STARRED QUESTION NO. 264*
TO BE ANSWERED ON 16.03.2015

SOCIO-ECONOMIC DEVELOPMENT OF STs

*264. SHRI NISHIKANT DUBEY:
SHRI S. R. VIJAYAKUMAR:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the names of tribes and their population in different parts of the country, State and UT-wise;
- (b) whether any empirical studies have been conducted by anthropologists, social scientists, NGOs, and other agencies to ascertain the tribes which have become extinct or are on the verge of extinction and if so, the details and the outcome thereof;
- (c) the details of schemes/ programmes implemented/ being implemented by the Government for the welfare, socio-economic development and emancipation of the Scheduled Tribes (STs)/ tribal areas including the Bangara community and various extremists affected tribal areas and achievements made thereunder;
- (d) whether the Government is also implementing any scheme for literacy and educational development exclusively for STs and if so, the details thereof; and
- (e) the measures taken/ proposed to be taken by the Government for effective implementation of the various schemes for socio-economic development of tribals in the country?

ANSWER

MINISTER OF TRIBAL AFFAIRS
(SHRI JUAL ORAM)

- (a) to (e): A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (e) of the Lok Sabha Starred Question No. 264 for answer on 16.03.2015 by Shri Nishikant Dubey and Shri S. R. Vijayakumar

- (a): State/ UT-wise population of Scheduled Tribes, whose population is enumerated by Census Commissioner of India, is at Annexure I.

(b): Seventy five communities have been identified as Particularly Vulnerable Tribal Groups (PVTGs) on the basis of stagnant or declining population, among other criteria. The Ministry of Tribal Affairs is implementing a 100% Central Sector Scheme viz. "Development of Particularly Vulnerable Tribal Groups (PVTGs)" exclusively for PVTGs. The scheme aims at the socio-economic development of PVTGs in a holistic manner by adopting habitat development approach and intervening in all spheres of their social and economic life, so that the quality of life of PVTGs is improved and a visible impact is made.

(c) and (d): The Ministry of Tribal Affairs is implementing a number of schemes for the welfare and socio-economic development of Scheduled Tribes. The details of schemes are given in Annexure II. Besides, many schemes of various Ministries have a Tribal Sub-Plan (TSP) component specifically for welfare of tribal people. The Schemes of State Governments also have a Tribal Sub-Plan component.

There are also a number of schemes being implemented especially for LWE affected districts. The details of these are given in Annexure III.

The continuous efforts of the Government have helped in improving well-being of the tribal people. For example the literacy level of STs has improved from 8.53% in 1961 to 58.96% in 2011 vis-à-vis 28.30% and 72.99% for all social groups during the same period.

(e): During the current year a number of initiatives have been taken by the Ministry:

(i) Strengthening of institutions specifically meant for STs on priority, and also to create new ones so that they can deliver goods and services more effectively. Resources have been allocated for strengthening of Integrated Tribal Development Agencies/ Integrated Tribal Development Projects (ITDAs/ITDPs) and Tribal Research Institutes (TRIs) to gear up the process of planning/ implementation of activities in accordance with the objectives, so that these translate into tangible outcomes.

(ii) A Project Appraisal Committee, headed by Secretary, Tribal Affairs, with representatives of State Governments, Financial Advisor, etc. has been constituted to appraise and approve the proposals for allocation under various schemes of the Ministry. This has helped in ensuring consultation with the States, convergence of various schemes of the Ministry and other Centrally Sponsored Schemes, transparency in the process of appraisal and fund releases, and ensuring optimal allocation of limited financial resources.

(iii) Central Government has also launched a strategic process "Vanbandhu Kalyan Yojana" (VKY) during 2014-15 which aims at creating enabling environment for need based and outcome-oriented holistic development of the tribal people.

(iv) To improve literacy amongst STs and reduce drop outs, the following steps have been taken:

- (1) Development of Bilingual Primers containing text both in regional and tribal language but in local official script through Tribal Research Institutes and Sarva Siksha Abhiyan.
- (2) Content of the primers in the tribal cultural context.
- (3) School vacation to be in synchronization with major tribal festivals.
- (4) Construction of Girls toilets: to check girl drop out; physical safety; sanitation issues.
- (5) Vocational training integrated with residential schools – to make education more useful for livelihood, and perceived as relevant and valuable.
- (6) Residential schools (200-300 students' capacity) in block headquarters for quality education and physical safety including in LWE affected areas.
- (7) Promotion of kitchen garden and sports.
- (8) Traditional Food (minor millets) in school meals.
- (9) School management to engage teachers to overcome shortage.
- (10) 100% screening of children for Sickle Cell Anaemia Trait.
- (11) 100% physical enrolment of children.
- (12) Habit of hygiene and sanitation, use of recyclable material amongst school children, reduction in generation of garbage.
- (13) Engagement of trained lady health workers as Wardens/ Asstt. Wardens in girls' hostels.

(v) For better health and nutrition amongst STs, the following measures have been taken recently:

- (a) Sickle Cell Anemia: To eradicate Sickle Cell Anemia, health check-up followed by issue of health cards to students of tribal department schools/ hostels to identify sickle cell trait [HbAS] (SCT) cases has been undertaken. Parents are to be made aware of the problems and its prevention methods. Health ministry has been requested to include Sickle Cell test for all population as prevalence is high in all population groups in malaria-prone areas.
- (b) Malaria: Composite fish culture for controlling mosquito population and also to provide protein supplement to the people has been advocated and supported.

(c) Traditional Crops and Food: Growing and consumption of minor millets; kitchen garden for green leafy vegetable are encouraged in the projects to address nutritional issues.

(d) Tribal Medicines and Practices: Documentation of tribal medicines and practices through Tribal Research Institutes has been initiated. Efforts to mainstream tribal medicines and validate practices for effective health service delivery for tribal people have been started.

(vi) In order to ensure recognition and vesting of pre-existing rights, 15.32 lakhs individual rights titles, and more than 29,800 community rights titles, covering an area of 72.09 lakh acres land have been conferred under Forest Rights Act (FRA).

(vii) For conservation and promotion of the rich cultural heritage of STs, a National Tribal Festival, Vanaj, was organised in New Delhi from 13th February, 2015 to 18th February, 2015; which showcased glimpses of tribal folk dances, music, song, painting, craft, medicine practices, etc.

Annexure-I

Annexure referred to in reply to part (a) of the Lok Sabha Starred Question No. 264 for answer on 16.03.2015 by Shri Nishikant Dubey and Shri S. R. Vijayakumar

State-Wise List of Scheduled Tribes

Sl. No.	State	ST Name	Population
1	JAMMU & KASHMIR		14,93,299
		Bakarwal	1,13,198
		Balti	51,918
		Beda	420
		Bot, Bote	31,483
		Brokpa, Drokpa, Dard, Shin	48,439
		Changpa	2,661
		Gaddi	46,489
		Garra	504
		Gujjar	9,80,654
		Mon	829
		Purigpa	39,101
		Sippi	5,966
2	HIMACHAL PRADESH		48,439
		Bhot, Bodh	2,661
		Gaddi	46,489
		Gujjar	504
		Jad, Lamba, Khampa	9,80,654
		Kanaura, Kinnara	829
		Lahaula	2,886
		Pangwala	17,562
		Swangla	9,630
		Beta, Beda	226
		Domba, Gara, Zoba	231
3	UTTARAKHAND		2,91,903
		Bhotia	39,106
		Buksa	54,037
		Jannsari	88,664
		Raji	690
		Tharu	91,342
4	RAJASTHAN		92,38,534
		Bhil, Bhil Garasia, Dholi Bhil, Dungri Bhil, Dungri Garasia, Mewasi Bhil, Rawal Bhil, Tadvi Bhil, Bhagalia, Bhilala, Pawra, Vasava, Vasave	41,00,264
		Bhil Mina	1,05,393
		Damor, Damarla	91,463
		Dhanka, Tadvi, Tetaria, Valvi	96,737
		Garasia (excluding Rajput Garasia)	3,14,194
		Kathodi, Katkari, Dhor Kathodi, Dhor Katkari, Son Kathodi, Son Katkari	4,833
		Kokna, Kokni, Kukna	361
		Koli Dhor, Tokre Koli, Kolcha, Kolgha	1,535
		Mina	43,45,528
		Naikda, Nayaka, Cholivala Nayaka, Kapadia Nayaka, Mota Nayaka, Nana Nayaka	8,355
		Patelia	797

Sl. No.	State	ST Name	Population
		Seharia, Sehra, Saharlya	1,11,377
5	UTTAR PRADESH		11,34,273
		Bhotia	5,196
		Buksa	4,710
		Jaunsari	3,720
		Raji	1,295
		Tharu	1,05,291
		Gond, Dhuria, Nayak, Ojha, Pathari, Raj Gond (in the districts of Mehrajani, Sidharth Nagar, Basti, Gorakhpur, Deoria, Mau, Azamgarh, Jonpur, Ballia, Gazipur, Varanasi, Mirzapur and Sonbhadra)	5,69,035
		Kharwar, Khairwar (in the districts of Deoria, Ballia, Ghazipur, Varanasi and Sonbhadra)	1,60,676
		Saharya (in the district of Lalitpur)	70,634
		Parahiya (in the district of Sonbhadra)	901
		Baiga (in the district of Sonbhadra)	30,006
		Pankha, Panika (in the districts of Sonbhadra and Mirzapur)	24,862
		Agariya (in the district of Sonbhadra)	17,376
		Patari (in the district of Sonbhadra)	132
		Chero (in the districts of Sonbhadra and Varanasi)	42,227
		Bhulya, Bhuinya (in the district of Sonbhadra)	15,599
6	BIHAR		13,36,573
		Asur, Agarla	4,129
		Baiga	543
		Banjara	2,709
		Bathudi	18
		Bedia	1,777
		Binjhla	15
		Birhor	377
		Birjia	208
		Chero	12,741
		Chik Baraik	2,135
		Gond	2,56,738
		Gorait	836
		Ho	715
		Karmall	277
		Kharia, Dhelki Kharia, Dudh Kharia, Hill Kharia	11,569
		Kharwar	1,25,811
		Khond	134
		Kisan, Nagesla	28,931
		Kora, Mudl-kora	16,580
		Korwa	452
		Lohara, Lohra	7,718
		Mahli	4,132
		Mal Paharia, Kumarbhag Paharia	2,225
		Munda, Patar	14,028
		Oraon, Dhangar (Oraon)	1,44,472
		Parhaiya	647
		Santal	4,06,076
		Sauria Paharia	1,932
		Savar	80
		Kewar	868

Sl. No.	State	ST Name	Population
		Kol	10,735
		Tharu	1,59,939
7	SIKKIM		2,06,360
		Bhutia(including Chumbipa,Dopthapa,Dukpa, Kagatey, Sherpa, Tibetan, Tromopa, Yolmo)	69,598
		Lepcha	42,909
		Limboo	53,703
		Tamang	37,696
8	ARUNACHAL PRADESH		9,51,821
		Abor	1,672
		Aka	8,110
		Apatani	43,777
		Nyishi	2,49,824
		Galong	79,327
		Khampti, Kamti	15,762
		Howa, Bugun	1,432
		Mishmi, Idu, Taroan	32,219
		Momba, Membra	4,495
		Any Naga tribes	12,338
		Sherdukpen	3,463
		Singpho	5,616
		Hrusso	57
		Tagin	62,931
		Khamba	777
		Adi	67,869
		Adi bori	183
		Adi gallong	18,604
		Adi minyong	25,112
		Adi padam	13,467
		Adi pasi	3,065
		Ashing	726
		Bagi	64
		Bangni	691
		Bogum	158
		Bokar	4,710
		Bomdo	26
		Bori	3,383
		But Monpa	255
		Darok Tangsa	76
		Deori	5,365
		Degar/Taraon Mishmi	1,274
		Dirang Monpa	7,172
		Haisa Tangsa	124
		Havi Tangsa	892
		Hill Miri	264
		Hotang Tangsa	8
		Kaman / Miju Mishmi	9,406
		Karka	176
		Kemsing Tangsa	1,295
		Khamiyang	401
		Komkar	111
		Korang Tangsa	26
		Langkal Tangsa	50
		Libo	515

Sl. No.	State	ST Name	Population
		Lichi Tangsa	19
		Liju Nocte	788
		Lish Monpa	2,232
		Longchang Tangsa	3,116
		Longin Tangsa	21
		Longphi Tangsa	378
		Longri Tangsa	606
		Longsang Tangsa	39
		Lowang Tangsa	17
		Meyor	989
		Miji	8,127
		Mikdr	1,068
		Millang	3,634
		Minhyong	5,668
		Mishing / Miri	7,412
		Mishmi	111
		Moglum Tangsa	2,606
		Monpa	43,709
		Morang Tangsa	458
		Mossang Tangsa	3,887
		Mukturn	8
		Namsang Tangsa	7
		Ngimong Tangsa	162
		Nishang	2,849
		Nissi	32,479
		Nocte	34,664
		Laju	1,541
		Nonong	26
		Padam	2,334
		Dalbing	7
		Pailibo	1,394
		Panchen monpa	24
		Pangi	574
		Pasi	1,050
		Phong tangsa	628
		Ponthai nocte	68
		Ramo	1,361
		Adiramo	10
		Rangal tangsa	42
		Rongrang tangsa	1,488
		Sanke tangsa	288
		Simong	2,547
		Siram	5
		Sutung	4,519
		Sulung Bangni	35
		Tagin Bangni	532
		Talsen Tangsa	1,106
		Tangam	7
		Tangsa	15,295
		Jugli	294
		Taram	11
		Tawang Monpa	7,133
		Thai Khampi	76
		Tikhak Tangsa	2,292

Sl. No.	State	ST Name	Population
		Tutcha Nocte	1,049
		Wancho	56,886
		Yobin	2,994
		Yongkuk Tangsa	168
		Yougli Tangsa	1,026
9	NAGALAND		17,10,973
		Garo	2,346
		Kachari	13,034
		Kuki	18,768
		Mikir	218
		Naga	16,67,712
		Angami	1,41,732
		Ao	2,26,625
		Chakhesang	1,54,874
		Chang	64,226
		Chirr	138
		Khiemnungan	61,647
		Konyak	2,37,568
		Lotha	1,73,111
		Makware	10
		Phom	52,682
		Rengma	62,951
		Sangtam	74,994
		Sema	2,36,313
		Tikhir	7,537
		Yimchaungre	66,972
		Zeliang	74,877
		Pochury	21,948
		Naga I	5,843
		Unclassified Naga*	3,664
10	MANIPUR		11,67,422
		Aimol	3,190
		Anal	23,509
		Angami	95
		Chiru	8,599
		Chothe	3,585
		Gangte	17,178
		Hmar	48,375
		Kabui	1,03,908
		Kacha Naga	66,158
		Koirao	4,475
		Koireng	1,873
		Kom	14,528
		Lamgang	7,770
		Mao	93,343
		Maram	27,524
		Maring	26,424
		Any Mizo (Lushai) tribes	8,064
		Monsang	2,427
		Moyon	2,516
		Paite	55,542
		Purum	278
		Ralte	17
		Sema	40

Sl. No.	State	ST Name	Population
		Simte	6,728
		Suhte	804
		Tangkhul	1,78,568
		Thadou	2,15,913
		Vaiphei	42,957
		Zou	24,294
		Poumal Naga	1,27,381
		Tarao	1,066
		Kharam	1,145
		Any Kuki tribes	28,342
			10,36,115
11	MIZORAM	Chakma	96,972
		Dimasa (Kachari)	96
		Garos	756
		Hajong	51
		Hmar	29,587
		Khasi and Jaintia (including Khasi Synteng or Pnar, War, Bhol or Lyngngam)	1,034
		Any Kuki Tribes, including:**	45,754
		Lakher	42,855
		Man (Tai speaking)	1,263
		Any Mizo (Lushai) tribes	7,34,910
		Mikir	74
		Any Naga tribes	760
		Pawl	51,406
		Synteng	74
		Paite	23,183
			11,66,813
12	TRIPURA	Bhil	3,105
		Bhutia	28
		Chaimal	549
		Chakma	79,813
		Garoo	12,952
		Halam, Bengshel Dub Kalpeng, Kalai, Karbong, Lengui, Mussum, Rupini, Sukuchep, Thangchep	57,210
		Jamatia	83,347
		Khasia	366
		Kuki, including the following sub-tribes **	10,965
		Lepcha	157
		Lushai	5,384
		Mag	37,893
		Munda, Kaur	14,544
		Noatia, Murashing	14,298
		Orang	12,011
		Riang	1,88,220
		Santal	2,913
		Tripura, Tripuri, Tippera	5,92,255
		Uchai	2,447
			25,55,861
13	MEGHALAYA	Boro Kacharis	4,660
		Chakma	106
		Dimasa, Kachari	4,507
		Garos	8,21,023
		Hajong	38,576

Sl. No.	State	ST Name	Population
		Hmar	1,797
		Khasi, Jaintia, Synteng, Pnar, War, Bhoi, Lyngngam	14,11,775
		Koch	22,716
		Any Kuki Tribes, including:**	14,275
		Lakher	39
		Man (Tai speaking)	1,014
		Any Mizo (Lushai) tribes	4,004
		Mikir	19,289
		Any Naga tribes	2,556
		Pawi	1,065
		Raba, Rava	32,662
		Synteng	1,578
14	ASSAM		38,84,371
		Chakma	2,032
		Dimasa, Kachari	1,02,961
		Garo	25,315
		Hajong	436
		Hmar	15,745
		Khasi, Jaintia, Synteng, Pnar, War, Bhoi, Lyngngam	15,936
		Any Kuki Tribes, including:**	33,399
		Lakher	37
		Man (Tai speaking)	1,269
		Any Mizo (Lushai) tribes	880
		Karbi	4,30,452
		Any Naga tribes	29,767
		Pawi	3
		Syntheng	5
		Lalung	18,252
		Barmans in Cachar	6,716
		Boro, Borokachari	13,61,735
		Deori	43,750
		Hojai	642
		Kachari, Sonwai	2,53,344
		Lalung	1,82,663
		Mech	9,883
		Miri	6,80,424
		Rabha	2,96,189
		Dimasa	19,702
		Hajong	34,253
		Singpho	2,342
		Khampti	1,106
		Garo	1,36,077
15	WEST BENGAL		52,96,953
		Asur	3,864
		Baiga	13,423
		Bedia, Bediya	88,772
		Bhumij	3,76,296
		Bhutia, Sherpa, Toto, Dukpa, Kagatay, Tibetan, Yolmo	66,627
		Birhor	2,241
		Birjia	1,123
		Chakma	466
		Chero	5,477
		Chik Baraik	21,376

Sl. No.	State	ST Name	Population
		Garo	2,039
		Gond	13,535
		Gorait	2,498
		Hajang	621
		Ho	23,483
		Karmali	2,466
		Kharwar	20,270
		Khond	660
		Kisan	98,434
		Kora	1,59,404
		Korwa	2,912
		Lepcha	33,962
		Lodha, Kheria, Kharla	1,08,707
		Lohara, Lohra	24,783
		Magh	8,032
		Mahali	81,594
		Mahli	2,609
		Mal Pahariya	44,538
		Mech	41,242
		Mru	197
		Munda	3,66,386
		Nagesia	16,378
		Oraon	6,43,510
		Parhalya	921
		Rabha	27,820
		Santal	25,12,331
		Sauria Paharia	3,480
		Savar	40,374
		Limbu (Subba)	46,847
		Tamang	1,46,203
16	JHARKHAND		86,45,042
		Asur, Agaria	22,459
		Baiga	3,582
		Banjara	487
		Bathudi	3,464
		Bedia	1,00,161
		Birjha	14,404
		Birhor	10,726
		Birjia	6,276
		Chero	95,575
		Chik Baraik	54,163
		Gond	53,676
		Gorait	4,973
		Ho	9,28,289
		Karmali	64,154
		Kharla, Dhelki Kharla, Dudh Kharla, Hill Kharla	1,96,135
		Kharwar	2,48,974
		Khond	221
		Kisan, Nagesia	37,265
		Kora, Mudli -Kora	32,786
		Korwa	35,606
		Lohra	2,16,226
		Mahli	1,52,663
		Mal Paharia, Kumarbhag Paharia	1,35,797

Sl. No.	State	ST Name	Population
		Munda, Patar	12,29,221
		Oraon, Dhangar (Oraon)	17,16,618
		Parhalya	25,585
		Santal	27,54,723
		Sauria Paharia	46,222
		Savar	9,688
		Bhumij	2,09,448
		Kawar	8,145
		Kol	53,584
17	ODISHA		95,90,756
		Bagata, Bhakta	8,813
		Baiga	338
		Banjara, Banjari	18,257
		Bathudi, Bathuri	2,17,395
		Bhottada, Dhotada, Bhotra, Bhatra, Bhattara, Bhotora, Bhatara	4,50,771
		Bhulya, Bhuyan	3,06,129
		Bhumia	1,25,977
		Bhumij, Teli Bhumij, Haladipokhria Bhumij, Haladi Pokharia Bhumija, Desi Bhumij, Desia Bhumij, Tamararia Bhumij	2,83,909
		Bhunja	12,350
		Binjhal, Binjhwar	1,37,040
		Binjhia, Binjhoa	11,419
		Birhor	596
		Bondo Paraja, Bonda Paroja, Banda Paroja	12,231
		Chenchu	13
		Dal	25,598
		Desua Bhumij	404
		Dharua, Dhuruba, Dhurva	18,151
		Didayi, Didai Paroja, Didai	8,890
		Gadaba, Bodo Gadaba, Gutob Gadaba, Kapu Gadaba, Ollara Gadaba, Parenga Gadaba, Sano Gadaba	84,689
		Gandia	1,854
		Ghara	195
		Gond, Gondo, Rajgond, Maria Gond, Dhur Gond	8,88,581
		Ho	80,608
		Holva	28,149
		Jatapu	14,890
		Juang	47,095
		Kandha Gauda	26,403
		Kawar, Kanwar	5,225
		Kharia, Kharian, Berga Kharia, Dhelki Kharia, Dudh Kharia, Erenga Kharia, Munda Kharia, Oraon Kharia, Khadia, Pahari Kharia	2,22,844
		Kharwar	2,265
		Khond, Kond, Kandha, Nanguli Kandha, Sitha Kandha, Kondh, Kui, Buda Kondh, Bura Kandha, Desia Kandha, Dungaria Kondh, Kutla Kandha, Kandha Gauda, Muli Kondh, Malua Kondh, Pengo Kandha, Raja Kondh, Raj Khond	16,27,486
		Kisan, Nagesar, Nagesia	3,31,589
		Kol	4,058

Sl. No.	State	ST Name	Population
		Kolah Loharas, Kol Loharas	9,558
		Kolha	6,25,009
		Koli, Malhar	6,423
		Kondadora	20,802
		Kora, Khaira, Khayara	54,408
		Korua	499
		Kotia	7,232
		Koya, Gumba Koya, Koitur Koya, Kamar Koya, Musara Koya	1,47,137
		Kulis	13,689
		Lodha, Nodh, Nodha, Lodh	9,785
		Madia	2,243
		Mahali	18,625
		Mankidi	31
		Mankirdia, Mankria, Mankidi	2,222
		Matya, Matia	30,169
		Mirdhas, Kuda, Koda	75,940
		Munda, Munda Lohara, Munda Mahalls, Nagabanshi Munda, Oriya Munda	5,58,691
		Mundari	25,655
		Omanatya, Omanatyo, Amanatya	28,736
		Oraon, Dhangar, Uran	3,58,112
		Parenga	9,445
		Paroja, Parja, Bodo Paroja, Barong Jhodia Paroja, Chhelia Paroja, Jhodia Paroja, Konda Paroja, Paraja, Ponga Paroja, Sodia Paroja, Sano Paroja, Solia Paroja	3,74,628
		Pentia	10,003
		Rajuar	3,518
		Santal	8,94,764
		Saora, Savar, Saura, Sahara, Arsi Saora, Based Saora, Bhima Saora, Bhimra Saora, Chumura Saora, Jara Savar, Jadu Saora, Jati Saora, Juari Saora, Kampu Saora, Kampa Soura, Kapo Saora, Kindal Saora, Kumbi Kancher Saora, Kalapithia Saora, Kirat Saora, Lanjia Saora, Lamba Lanjia Saora, Luara Saora, Luar Saora, Laria Savar, Malia Saora, Malla Saora, Uriya Saora, Raika Saora, Sudda Saora, Sarda Saora, Tankala Saora, Patro Saora, Vesu Saora	5,34,751
		Shabar, Lodha	5,16,402
		Sounti	1,12,803
		Tharua, Tharua Bindhani	9,451
18	CHHATTISGARH		78,22,902
		Agariya	67,196
		Andh	21
		Baiga	89,744
		Bhaina	55,975
		Bharia Bhunia, Bhunhar Bhunia, Bhumiya, Bharia, Pailha, Pando	1,13,967
		Bhattra	2,13,900
		Bhil, Bhilala, Barela, Patelia	547
		Bhil Milna	71
		Bhunja	10,603
		Biar, Biyar	5,525

Sl. No.	State	ST Name	Population
		Binjhar	1,19,718
		Birhul, Birhor	3,104
		Damor, Damarla	56
		Dhanwar	50,995
		Gadaba, Gadba	8,535
		Gond, Arakh, Arrakh, Agaria, Asur, Badi Maria, Bada Maria, Bhatola, Bhimma, Bhuta, Bhar, Kollabhuta, Koliabhuti, Bisonhorn Maria, Chota Maria, Dandami Maria, Dhuru, Dhurwa, Gaiki Dhoba, Dhulia, Dorla, Gatta, Gatti, Gaita, Gond Gowari, Hilli Maria, Kandra, Kalanga, Khatola, Koitar, Koya, Khrwar, Khrwara Kucha Maria, Kuchaki Maria, Madia, Marla, Mana, Mannewar, Moghya, Mogia, Monghya, Mudia, Muria, Ojha, Nagarchi, Nagwanshi, Raj, Sonjhari, Jhareka, Thatia, Thotya, Wade Maria, Vade Maria, Darol	42,98,404
		Halba, Halbi	3,75,182
		Kamar	26,530
		Karku	22
		Kawar, Kanwar, Kaur, Cherwa, Rathia, Tanwar, Chattri	8,87,477
		Khairwar, Kondar	79,816
		Kharia	49,032
		Kondh, Khond, Kandh	10,991
		Kol	20,873
		Kolam	402
		Korku, Bopchi, Mouasi, Nihal, Nahul, Bondhi, Bondeya	484
		Korwa, Kodaku	1,29,429
		Majhi	65,027
		Majhwar	55,320
		Mawasi	203
		Munda	15,095
		Nagesia, Nagasia	1,14,532
		Oraon, Dhanka, Dhangad	7,48,789
		Pao	12,729
		Pardhan, Pathari, Saroti	11,111
		Pardhi, Bahella, Bahellia, Chita Pardhi, Langoli Pardhi, Phans Pardhi, Shikari, Takankar, Takla [In (i) Bastar, Dantewara, Kancker, Raigarh, Jashpurnagar, Surguja and Korba district, (ii) Katghora, Pali, Kartala and Korba tahsils of Korba district, (iii) Bilaspur, Pendra, Kota and Takhatpur tahsils of Bilaspur district, (iv) Durg, Patan, Gunderdehi, Dhamdha, Balod, Gurur and Dondilohara tahsils of Durg district, (v) Chowki, Manpur and Mohala Revenue Inspector Circles of Rajnandgaon district, (vi) Mahasamund, Saraipali and Basna tahsils of Mahasamund district, (vii) Bindra-Navagarh Rajim and Deobhog tahsils of Raipur district, and (viii) Dhamtari, Kurud and Sihava tahsils of Dhamtari district]	13,476
		Parja	1,212

Sl. No.	State	ST Name	Population
		Sahariya, Saharla, Seharla, Sehria, Sosia, Sor	165
		Saonta, Saunta	3,502
		Saur	228
		Sawar, Sawara	1,30,709
		Sonr	17
19	MADHYA PRADESH		153,16,784
		Agariya	41,243
		Andh	137
		Baiga	4,14,526
		Bhaina	6,357
		Bharla Bhumia, Bhuinhar Bhumia, Bhumlya, Bharia, Paliha, Pando	1,93,230
		Bhattra	1,155
		Bhil, Bhilala, Barela, Patelia	59,93,921
		Bhil Mina	2,244
		Bhurjla	1,469
		Biar, Biyar	10,452
		Binjhar	15,805
		Birhul, Birhor	52
		Damor, Damaria	1,815
		Dhanwar	2,175
		Gadaba, Gadba	578
		Gond, Arakh, Arrakh, Agaria, Asur, Badi Maria, Bada Maria, Bhatola, Bhimma, Bhuta, Koilabhuta, Koliabhuti, Bhar, Bisonhorn Maria, Chota Maria, Dandami Maria, Dhuru, Dhurwa, Dhoba, Dhulia, Dorla, Gaiki, Gatta, Gatti, Galta, Gond Gowari, Hill Maria, Kandra, Kalanga, Khatola, Koitar, Koya, Khirwar, Khirwara, Kucha Maria, Kuchaki Maria, Madia, Maria, Mana, Mannewar, Moghya, Mogia, Monghya, Mudia, Muria, Nagarchi, Nagwanshi, Ojha, Raj, Sonjharl, Jhareka, Thatla, Thotya, Wade Maria, Vade Maria, Daroi	50,93,124
		Halba, Halbi	14,438
		Kamar	666
		Karku	265
		Kawar, Kanwar, Kaur, Cherwa, Rathia, Tanwar, Chattri	18,603
		Khalrwar, Kondar	76,097
		Kharia	2,429
		Kondh, Khond, Kandh	109
		Kol	11,67,694
		Kolam	224
		Korku, Bopchi, Mouasi, Nihal, Nahul, Bondhi, Bondeya	7,30,847
		Korwa, Kodaku	920
		Majhi	50,655
		Majhwar	443
		Mawasi	1,09,180
		Munda	5,041
		Nagesla, Nagasla	359
		Oraon, Dhanka, Dhangad	28,431

Sl. No.	State	ST Name	Population
		Panika [in (i)Chhatarpur, Panna, Rewa, Satna, Shahdol, Umaria, Sidhi and Tikamgarh districts, and (ii) Sevda and Datia tehsils of Datia district]	97,767
		Pao	44,312
		Pardhan, Pathari, Saroti	1,23,742
		Pardhi, Bahelia, Bahellia, Chita Pardhi, Langoli Pardhi, Phans Pardhi, Shikari, Takankar, Takia [in (i)Chhindwara, Mandla, Dindori and Seoni districts, (ii) Baihar tehsil of Balaghat district, (iii) Betul, Bhainsdehi and Shahpur tahsils of Betul district, (iv) Patan tahsil and Sihora and Majholi blocks of Jabalpur district, (v) Katni (Murwara) and Vijaya Raghogarh tahsils and Bahoriband and Dhemerkheda blocks of Katni district, (vi) Hoshangabad, Babal, Sohagpur, Pipariya and Bankhedl tahsils and Kesla block of Hoshangabad district, (vii) Narsinghpur district, and (viii) Harsud tahsil of Khandwa district]	5,896
		Parja	137
		Sahariya, Saharia, Seharua, Sehria, Sosia, Sor	6,14,958
		Saonta, Saunta	190
		Saur	1,67,340
		Sawar, Sawara	881
		Sonr	12,905
20	GUJARAT		89,17,174
		Barda	748
		Bavacha, Bamcha	2,889
		Bharwad (in the Nesses of the forests of Alech, Barada and Gir)a	1,672
		Bhil, Bhil Garasia, Dholi Bhil, Dungri Bhil, Dungri Garasia, Mewasi Bhil, Rawal Bhil, Tadvi Bhil, Bhagalia, Bhilala, Pawra, Vasava, Vasave	42,15,603
		Charan (in the Nesses of the forests of Alech, Barada and Gir)a	2,890
		Chaudhri (in Surat and Valsad districts)	3,02,958
		Chodhara	7,579
		Dhanka, Tadvi, Tetaria, Valvi	2,80,949
		Dhodla, Dhodi	6,35,695
		Dubla, Talavla, Halpati	6,43,120
		Gamit, Gamta, Gavit, Mavchi, Padvi	3,78,445
		Gond, Rajgond	2,965
		Kathodi, Katkari, Dhor Kathodi, Dhor Katkari, Son Kathodi, Son Katkari	13,632
		Kokna, Kokni, Kukna	3,61,587
		Koli Dhor, Tokre Koli, Kolcha, Kolgha	67,119
		Kunbi (in the Dangs district)	60,646
		Naikda, Nayaka, Cholivala Nayaka, Kapadia Nayaka, Mota Nayaka, Nana Nayaka	4,59,908
		Padhar	30,932
		Pardhi, Advichincher, Phanse Pardhi (excluding Amreli, Bhavnagar, Jamnagar, Junagadh, Kutch, Rajkot and Surendranagar districts)	3,450
		Patella	1,14,414
		Pomla	687

Sl. No.	State	ST Name	Population
		Rabari (in the Nesses of the forests of Alech, Barada and Gir)	59,995
		Rathawa	6,42,348
		Siddi, Siddi- Badshan (In Amreli, Bhavnagar, Jamnagar, Junagadh, Rajkot and Surendranagar districts)	8,661
		Varli	3,28,194
		Vitola, Kotwalia, Barodia	24,249
		Bhil, Bhilala, Barela, Patelia	54,434
		Tadvi Bhil, Bawra, Vasave	572
		Padvi	136
21	DAMAN & DIU		15,363
		Dhodia	2,342
		Dubla (Halpati)	11,087
		Naikda (Talavia)	1
		Siddi (Nayaka)	193
		Varli	1,390
22	DADRA & NAGAR HAVELI		1,78,564
		Dhodia	24,260
		Dubla including Halpati	2,703
		Kathodi	142
		Kokna	27,804
		Koli Dhor including Kolgha	2,766
		Naikda or Nayaka	332
		Varli	1,12,061
23	MAHARASHTRA		105,10,213
		Andh	4,74,110
		Baiga	333
		Barda	1,247
		Bavacha, Bamcha	345
		Bhaina	270
		Bharia Bhumia, Bhuinhar Bhumia, Pando	1,348
		Bhattra	66
		Bhil, Bhil Garasia, Dholi Bhil, Dungri Bhil, Dungri Garasia, Mewasi Bhil, Rawal Bhil, Tadvi Bhil, Bhagalila, Bhilala, Pawra, Vasava, Vasave	25,88,659
		Bhunja	2,136
		Binjhar	8,567
		Birhul, Birhor	145
		Dhanka, Tadvi, Tetaria, Valvi	35,104
		Dhanwar	4,094
		Dhodia	17,520
		Dubla, Talavia, Halpati	18,697
		Gamit, Gamta, Gavit, Mavchi, Padvi	67,796
		Gond, Rajgond, Arakh, Arrakh, Agaria, Asur, Badi Maria, Bada Maria, Bhatola, Bhimma, Bhuta, Koilabhuta, Koilabhuti, Bhar, Bisonhorn Maria, Chota Maria, Dandami Maria, Dhuru, Dhurwa, Dhoba, Dhulia, Dorla, Gaiki, Gatta, Gatti, Gaita, Gond Gowari, Hill Maria, Kandra, Kalanga, Khatola, Koitar, Koya, Khirwar, Khirwara, Kucha Maria, Kuchaki Maria, Madla, Maria, Mana, Manewar, Moghya, Mogia, Monghya, Mudia, Murta, Nagarchi, Naikpod, Nagwanshi, Ojha, Raj, Sonjhari Jhareka, Thatla, Thotya, Wade	16,18,090

Sl. No.	State	ST Name	Population
		Maria, Vade Maria	
		Halba, Halbj	2,61,011
		Kamar	1,391
		Kathodi, Katkari, Dhor Kathodi, Dhor Kathkari, Son Kathodi, Son Katkari	2,85,334
		Kawar, Kanwar, Kaur, Cherwa, Rathia, Tanwar, Chattri	26,354
		Khairwar	1,843
		Kharia	745
		Kokna, Kokni, Kukna	6,87,431
		Kol	6,874
		Kolam, Mannervarlu	1,94,671
		Koli Dhor, Tokre Koli, Kolcha, Kolgha	2,20,074
		Koli Mahadev, Dongar Koli	14,59,565
		Koli Malhar	2,82,868
		Kondh, Khond, Kandh	515
		Korku, Bopchi, Mouasi, Nihal, Nahul, Bondhi, Bondeya	2,64,492
		Koya, Bhine Koya, Rajkoya	388
		Nagesia, Nagasia	133
		Naikda, Nayaka, Chollvala Nayaka, Kapadia Nayaka, Mota Nayaka, Nana Nayaka	22,307
		Oraon, Dhangad	43,060
		Pardhan, Pathari, Saroti	1,45,131
		Pardhi, Advichincher, Phans Pardhi, Phanse Pardhi, Langoli Pardhi, Bahellia, Bahellia, Chita Pardhi, Shikari, Takankar, Takia	2,23,527
		Parja	315
		Patelia	2,574
		Pomla	44
		Rathawa	488
		Sawar, Sawara	348
		Thakur, Thakar, Ka Thakur, Ka Thakar, Ma Thakur, Ma Thakar	5,67,968
		Varli	7,96,245
		Vitolia, Kotwalia, Barodia	448
24	ANDHRA PRADESH		59,18,073
		Andh, Sadhu Andh	13,197
		Bagata	1,33,427
		Bhil	604
		Chenchu	64,227
		Gedabas, Bodo Gadaba, Gutob Gadaba, Kallayi Gadaba, Parangi Gadaba, Kathera Gadaba, Kapu Gadaba	38,081
		Gond, Naikpod, Rajgond, Koitur	3,04,537
		Goudu (in the Agency tracts)a	7,061
		Hill Reddis	413
		Jatapus	1,26,839
		Kammara	54,163
		Kattunayakan	150
		Kolam, Kolawar	44,912
		Konda Dhoras, Kubi	2,11,089
		Konda Kapus	12,625
		Kondareddis	1,07,747

Sl. No.	State	ST Name	Population
		Kondhs, Kodi, Kodhu, Desaya Kondhs, Dongria Kondhs, Kuttiya Kondhs, Tikiria Kondhs, Yenity Kondhs, Kuvinga	1,03,290
		Kotla, Bentho Oriya, Bartika, Dulla, Holva, Sanrona, Sidhopaiko	45,665
		Koya, Doli Koya, Gutta Koya, Kamnara Koya, Musara Koya, Oddi Koya, Pattidi Koya, Rajah, Rasha Koya, Lingadhari Koya (ordinary), Kottu Koya, Bhine Koya, Rajkoya	5,90,739
		Kulia	675
		Mails (excluding Adilabad, Hyderabad, Karimnagar, Khammam, Mahbubnagar, Medak, Nalgonda, Nizamabad and Warangal districts)	5,293
		Manna Dhora	18,029
		Mukha Dhora, Nooka Dhora	42,420
		Nayaks (in the Agency tracts)	8,236
		Pardhan	24,823
		Porja, Parangiperja	36,502
		Reddi Dhoras	980
		Rona, Rena	1,084
		Savaras, Kapu Savaras, Maliya Savaras, Khutto Savaras	1,39,424
		Sugalis, Lambadis, Banjara	24,07,637
		Thoti (in Adilabad, Hyderabad, Karimnagar, Khammam, Mahbubnagar, Medak, Nalgonda, Nizamabad and Warangal districts)	4,811
		Valmiki (in the Scheduled Areas of Vishakhapatnam, Srikakulam, Vijayanagaram, East Godavari and West Godavari districts)	70,513
		Yenadis, Chella Yenadi, Kappala Yenadi, Manchi Yenadi, Reddi Yenadi	5,37,808
		Yerukulas, Koracha, Dabba Yerukula, Kunchapuri Yerukula, Uppu Yerukula	5,19,337
		Nakkala, Kurvikaran	5,733
		Dhulla, Paiko, Putiya (in the districts of Vishakhapatnam and Vijayanagaram)	665
25	KARNATAKA		42,48,987
		Adiyan	758
		Barda	266
		Bavacha, Bamcha	960
		Bhil, Bhil Garasia, Dholi Bhil, Dungri Bhil, Dungri Garasia, Mewasi Bhil, Rawal Bhil, Tadvi Bhil, Bhagalia, Bhilala, Pawra, Vasava, Vasave	6,204
		Chenchu, Chenchwar	954
		Chodhara	117
		Dubla, Talavia, Halpati	264
		Gamit, Gamta, Gavli, Mavchi, Padvi, Valvi	516
		Gond, Nalkpod, Rajgond	1,58,243
		Gowdalu	8,617
		Hakkipikki	11,892
		Hasalaru	24,466
		Irular	703
		Irulliga	10,259

Sl. No.	State	ST Name	Population
		Jenu Kuruba	36,076
		Kadu Kuruba	11,953
		Kammara (in South Kanara district and Kollegal taluk of Mysore district)c	949
		Kanlyan, Kanyan (in Kollegal taluk of Mysore district)d	413
		Kathodi, Katkari, Dhor Kathodi, Dhor Katkari, Son Kathodi, Son Katkari	274
		Kattunayakan	168
		Kokna, Kokni, Kukna	32
		Koli Dhor, Tokre Koli, Kolcha, Kolgha	1,12,190
		Konda Kapus	7,438
		Koraga	14,794
		Kota	121
		Koya, Bhine Koya, Rajkoya	365
		Kudiya, Melakudi	2,169
		Kuruba (in Coorg district)a	3,111
		Kurumans	347
		Maha Malasar	36
		Malaikudi	9,236
		Malasar	82
		Malayekandi	116
		Maleru	440
		Maratha (in Coorg district)a	3,396
		Marati (in South Kanara district)e	82,447
		Meda, Medari, Gauriga, Burud	44,160
		Naikda, Nayaka, Cholivala Nayaka, Kapadia Nayaka, Mota Nayaka, Nana Nayaka, Naik, Nayak, Beda, Bedar and Valmiki	32,96,354
		Pallyan	226
		Paniyan	495
		Pardhi, Advichincher, Phanse Pardhi, Haranshkari	10,746
		Patella	57
		Rathawa	45
		Sholaga	52
		Soligaru	33,819
		Toda	147
		Varli	58
		Vitolia, Kotwalla, Barodia	23
		Yerava	30,359
		Siddi (in Uttar Kannada district)	10,477
26	GOA		1,49,275
		Dhodia	273
		Dubla (Halpati)	74
		Naikda (Talavia)	382
		Siddi (Nayaka)	183
		Varli	118
		Kunbl	4,486
		Gawda	1,06,659
		Velip	32,032
27	LAKSHADWEEP		61,120
		Inhabitants of the Laccadive, Minicoy and Amindivi Islands who, and both of whose parents, were born in those islands.a	4

Sl. No.	State	ST Name	Population
28	KERALA		4,84,839
		Adlyan	11,526
		Arandan, Aranadan	283
		Eravallan	4,797
		Hill Pulaya, Mala Pulayan, Kurumba Pulayan, Karavazhi Pulayan, Pamba Pulayan	2,959
		Irular, Irulan	23,721
		Kadar, Wayanad Kadar	2,949
		Kanikaran, Kanikkar	21,251
		Kattunayakan	18,199
		Kochuvelan	38
		Koraga	1,582
		Kudiya, Melakudi	785
		Kurichchan, Kurichiyen	35,171
		Kurumans, Mullu Kuruman, Mulla Kuruman, Mala Kuruman	24,505
		Kurumbas, Kurumbar, Kurumban	2,586
		Maha Malasar	154
		Malai Arayan, Mala Arayan	33,216
		Malai Pandaram	2,422
		Malai Vedan, Malavedan	8,149
		Malakkuravan	175
		Malasar	3,195
		Malayan, Nattu Malayan, Konga Malayan (excluding the areas comprising the Kasargode, Connanore, Wayanad and Kozhikode districts)	5,917
		Malayarayar	1,568
		Mannan (to be spelt in Malayalam script in parenthesis)	9,780
		Muthuvan, Mudugar, Muduvan	23,746
		Palleyan, Palliyen, Palliyar, Paliyan	1,464
		Paniyan	88,450
		Ulladan, Ullatan	16,230
		Uraly	11,179
		Mala Vettuvan (in Kasargode and Kannur)	17,869
		Ten Kurumban, Jenu Kurumban	25
		Thachanadan, Thachanadan Moopan	1,745
		Cholanaickan	124
		Mavilan	30,867
		Karimpalan	14,098
		Vetta Kuruman	739
		Mala Panickar	1,023
			7,94,697
29	TAMIL NADU		
		Adlyan	4,426
		Aranadan	138
		Eravallan	2,871
		Irular	1,89,661
		Kadar	650
		Kammara (excluding Kanyakumari and Shenkottah taluk of Tirunelveli district)c	1,052
		Kanikaran, Kanikkar (in Kanyakumari and Shenkottah and Ambasamudram taluks of Tirunelveli district)e	3,837
		Kaniyan, Kanyan	2,137

Sl. No.	State	ST Name	Population
		Kattunayakan	46,672
		Kochu Velan	7
		Konda Kapus	521
		Kondareddis	9,847
		Koraga	101
		Kota (excluding Kanyakumari district and Shenkottah taluk of Tirunelveli district)c	308
		Kudiya, Melakudi	66
		Kurichchan	6,100
		Kurumbas (in the Nilgiris district)b	6,823
		Kurumans	30,965
		Maha Malasar	77
		Malai Arayan	172
		Malai Pandaram	1,439
		Malai Vedan	7,215
		Malakkuravan	19,645
		Malasar	6,431
		Malayali (in Dharmapuri, North Arcot, Pudukottai, Salem, South Arcot and Tiruchirapalli districts)d	3,57,980
		Malayekandi	210
		Mannan	211
		Mudugar, Muduvan	1,250
		Muthuvan	390
		Palleyan	231
		Palliyar	2,252
		Palliyar	5,288
		Panlyan	10,134
		Sholaga	5,965
		Toda (excluding Kanyakumari district and Shenkottah taluk of Tirunelveli district)c	2,002
		Uruly	12,986
30	ANDAMAN & NICOBAR ISLANDS		28,530
		Andamanese, Chariar, Chari, Kora, Tabo, Bo, Yere, Kede, Bea, Balawa, Bojigiyab, Juwai, Kol	44
		Jarawas	380
		Nicobarese	27,168
		Onges	101
		Sentinelese	15
		Shom Pens	229

Source: Census 2011

¹ Those who returned as 'Naga'.

* Those which could not be classified under any of the 17 Naga sub-groups.

**Blate, Bieta, Changsan, Chongloi, Dourgel, Gamalhou, Gangte, Guite, Hanneng, Haokip, Haupt, Haolai, Hengna, Hongsungh, Hrangkhwai, Rangkhoh, Jongbe, Khawchung, Khawathlang, Khothalong, Khelma, Kholhou, Kipgen, Kuki, Lengthang, Lhangum, Lhoujem, Lhouvun, Lupheng, Mangjel, Misao, Riang, Sairhem, Selnam, Singson, Sithou, Sukté, Thado, Thangngeu, Uibuh, Valphei

Annexure II

Annexure referred to in reply to parts (c) and (d) of the Lok Sabha Starred Question No. 264 for answer on 16.03.2015 by Shri Nishikant Dubey and Shri S. R. Vijayakumar

SCHEMES ADMINISTERED BY THE MINISTRY OF TRIBAL AFFAIRS

1. Grants under Article 275(1) of the Constitution of India

Grants under Article 275(1) is an addition to Normal Central Assistance (NCA) to State Plans to meet the costs of such schemes/projects as may be undertaken by the States for the purpose of the welfare and development of the Scheduled Tribes or raising the level of administration of the Scheduled Areas.

2. Grants under Special Central Assistance to Tribal Sub Plan (SCA to TSP)

SCA to TSP is an additive to their State Plan efforts of Tribal Development, and thus constitutes part of the overall strategy of the TSP.

3. Umbrella Schemes for Education:

- (i) Post-Matric Scholarship
- (ii) Pre-matric Scholarship
- (iii) Hostels
- (iv) Ashram Schools
- (v) Vocational Training
- (vi) Upgradation of Merit

4. Rajiv Gandhi National Fellowship Scheme (RGNF)

Under the Scheme, fellowship is provided to ST students for pursuing higher studies such as M.Phil. and Ph.D.

5. Scheme of Top Class Education for STs

6. Scheme of National Overseas Scholarship for Scheduled Tribes Students

7. Scheme for Development of Particularly Vulnerable Tribal Groups

The scheme aims at planning socio-economic development in a holistic manner by adopting habitat development approach and intervening in all spheres of their social and economic life so that the quality of life of PTGs is improved and visible impact is made.

8. Grants-in-aid to voluntary organizations working for the welfare of STs

The prime objective of the scheme is to enhance the reach of welfare schemes of Government and fill the gaps in service deficient tribal areas.

9. Coaching for Scheduled Tribes

10. Strengthening Education among Scheduled Tribe Girls in Low Literacy Districts

11. Vocational Training Centres (NGOs)

12. Research, Information and Mass Education, Tribal Festival & Others

13. Support to National/State Scheduled Tribes Finance & Development Corporations

National Scheduled Tribes Finance and Development Corporation (NSTFDC), under the Ministry of Tribal Affairs, implements schemes for self-employment of Scheduled Tribes by providing concessional financial assistance to individuals or groups of STs for undertaking Income Generation Activities.

14. Institutional Support for Development and Marketing of Tribal products/produce

The Ministry of Tribal Affairs has launched a new scheme "Institutional Support for Development and Marketing of Tribal Products/Produce" from the year 2014-15 by revising and merging existing two separate schemes-"Market Development of Tribal Products/Produce" and "Grant-in-Aid to State Tribal Development Cooperative Corporations for Minor Produce Operation".

15. Minimum Support Price (MSP) for Minor Forest Produce (MFP)

The scheme of "Minimum Support Price (MSP) for Minor Forest Produce (MFP) and Development of Value Chain" has been designed as one of the social safety measure for the MFP gatherers, who are primarily members of Scheduled Tribes. The scheme envisages fixation of Minimum Support Price for selected for MFP in 8 PESA States for 12 MFPs namely (i) Tendu Leaves (ii) Bamboo (iii) Mahuwa seed (iv) Sal Leaf (v) Sal Seed (vi) Lac (vii) Chironjee (viii) Wild Honey (ix) Myrobalan (x) Tamarind (xi) Gums (Gum Karaya) and (xii) Karanj.

Annexure referred to in reply to parts (c) and (d) of the Lok Sabha Starred Question No. 264 for answer on 16.03.2015 by Shri Nishikant Dubey and Shri S. R. Vijayakumar

INITIATIVES FOR LWE AFFECTED DISTRICTS

1. The Additional Central Assistance (ACA) for the LWE affected districts, being implemented by the NITI Aayog and the Road Requirement Plan (RRP-I), being implemented by the Ministry of Road Transport & Highways, are the two major developmental schemes, which focus specifically on the LWE affected districts.
2. The Additional Central Assistance for LWE affected districts, which focuses on creation of public infrastructure and services, was earlier being implemented as the Integrated Action Plan (IAP) for Selected Tribal and Backward Districts since the year 2010-11. The continuation of IAP as ACA Scheme for the remaining years of 12th Five Year Plan was approved by the Government on 01.08.2013. The Scheme which initially covered 60 districts, now covers 88 districts including 76 LWE affected districts in the 10 LWE affected States (Andhra Pradesh-04, Bihar-11, Chhattisgarh-14, Jharkhand-17, Madhya Pradesh-10, Maharashtra-04, Odisha-18, Telangana-04, Uttar Pradesh-03 and West Bengal-03). The fund allocation per district per year under the scheme was Rs. 25.00 crore in the year 2010-11 and Rs. 30.00 crores in the subsequent years.
3. Under the scheme, out of 1,61,856 projects taken up in 10 LWE affected states, 1,30,572 projects have been completed up to 12.03. 2015 and against a total Central funds of Rs. 9,059.00 crores released, the expenditure reported is Rs. 8257.15 crore.
4. RRP-I, being implemented since 2009-10 in 34 LWE affected districts of 08 States (Telangana-01, Bihar-06, Chhattisgarh-07, Jharkhand-11, Madhya Pradesh-01, Maharashtra-02, Odisha-05, and Uttar Pradesh-01) envisages development of 5,477 kms of roads at an estimated cost of Rs.7,300.00 crores. Out of total 5,469 kms length sanctioned, 3,387 kms has been completed upto 31.01.2015 with an expenditure of Rs. 4,511.00 crore.
5. Besides, two Skill Development Schemes, namely, 'ROSHNI' and 'Skill Development in 34 Districts affected by Left Wing Extremism' are also being implemented by the Ministry of Rural Development and Ministry of Labour and Employment respectively.

ROSHNI is a special initiative under, Pandit Deen Dayal Upadhyaya Gramteen Kaushalya Yojana (formerly Ajeevika Skills), launched in June 2013

for training and placement of rural poor youth from 27 LWE affected districts in 09 States (Andhra Pradesh-01, Bihar-02, Chhattisgarh-08, Jharkhand-06, Madhya Pradesh-01, Maharashtra-01, Odisha-06, Uttar Pradesh-01 and West Bengal-01).

Main objectives of the Scheme "Skill Development in 34 Districts affected by Left Wing Extremism" under implementation from 2011-12 are to establish 01 ITI and 02 Skill Development Centres each in 34 LWE affected districts of 09 States (Telangana-01, Bihar-06, Chhattisgarh-07, Jharkhand-10, Madhya Pradesh-01, Maharashtra-02, Odisha-05, Uttar Pradesh-01 and West Bengal-01) and to run demand driven vocational training courses comprising Long Term training and Short Term training and Instructor Training courses. As on 5.3.2015, a total of Rs. 114.47 crores has been released to the States.

6. Ministry of Communication & IT is implementing the Universal Service Obligation Fund (USOF) supported Scheme of Mobile Services in LWE affected areas in 10 LWE affected States. The project was approved by the Government on 20.08.2014 to provide Mobile Services in 2199 locations (Andhra Pradesh-41, Bihar-184, Chhattisgarh-497, Jharkhand-782, Maharashtra-60, Madhya Pradesh-22, Odisha-253, Telangana-186, Uttar Pradesh-78 and West Bengal-96) including 363 sites (Andhra Pradesh-01, Chhattisgarh-351, Maharashtra-03, Madhya Pradesh-06 and Telangana-02) already installed by the BSNL. The estimated project implementation cost is Rs. 3567.58 crore. An amount of Rs. 596.51 crore has been disbursed to BSNL under this Scheme.

(Q.264)

श्री निशिकान्त दुबे: माननीय अध्यक्ष जी, माननीय मंत्री जी ने 15 पृष्ठों का बड़ा लंबा-चौड़ा उत्तर दिया है, इसके लिए मैं मंत्री जी को धन्यवाद देता हूँ। माननीय मंत्री जी इस देश के पहले ट्राइबल अफेयर्स मिनिस्टर रहे हैं, माननीय अटल बिहारी जी ने ट्राइबल अफेयर्स मिनिस्टर बनाई थी। माननीय प्रधानमंत्री ने 21 जनवरी को ट्राइबल अफेयर्स के लिए मीटिंग भी ली है। मैं जिस राज्य से आता हूँ, वहाँ 24 में से 11 ज़िले ऐसे हैं जहाँ 25 परसेंट से ज्यादा आदिवासी पापुलेशन है। मैं जिस एरिया से आता हूँ, वहाँ तीन क्षेत्र में से दो क्षेत्र शैड्यूल ट्राइब्स के लिए रिज़र्व है और एक जनरल है, जहाँ से मैं सदस्य हूँ।

मंत्री जी ने लंबा-चौड़ा उत्तर दिया है, उससे लगता है कि 8.6 परसेंट पापुलेशन के लिए बहुत बड़ा काम हो रहा है। मैं माननीय मंत्री जी से स्पेसिफिक सवाल के बारे में कहना चाहता हूँ, हम संविधान में कानून बनाते हैं और वह कानून कितना इम्प्लीमेंट होता है। शैड्यूल छः और पांच के ज़िले हैं। शैड्यूल छः में कानून तब तक लागू नहीं हो सकते जब तक कि गवर्नर उसे आथोराइज़ न करे या उस पर आदेश न दे। शैड्यूल 5 के ज़िले में यदि कोई कानून चल रहा है और गवर्नर को लगता है कि इस ज़िले के लिए कानून सर्वसम्मत नहीं है, तो गवर्नर उसे खत्म कर सकता है। मैं मंत्री जी से पूछना चाहता हूँ कि आज तक भारत का संविधान बनने के बाद, किसी गवर्नर ने शैड्यूल छः के ज़िले के लिए कौन से आदेश दिए हैं और शैड्यूल पांच के लिए कौन सा आदेश वापस किया है? एक कमेटी की रिपोर्ट आई है, भारत सरकार की 500 पृष्ठों की रिपोर्ट मई, 2014 में आई है। मेरा प्रश्न है कि इन्होंने गवर्नर साहब को कौन सा इन्सट्रक्शन दिया है?

श्री जुंएल ओराम: माननीय अध्यक्ष जी, शैड्यूल पांच एरिया के एडमिनिस्ट्रेशन के बारे में गवर्नर को स्पेशल पावर है। यह आर्टिकल 244 में दिया गया है। उदाहरण के रूप में, महाराष्ट्र गवर्नर द्वारा माइनर फॉरेस्ट प्रोजेक्ट्स का transit permit राज्यवार दिया जाना मना किया गया और उसके स्थान पर पंचायतों के द्वारा दिए जाने का आदेश दिया है। ऐसे बहुत से एग्जाम्पल हो सकते हैं। मैंने बहुत रिसेंट एग्जाम्पल के बारे में बताया है। मान्यवर गवर्नर को पावर है और वह यह कर सकते हैं।

दूसरा प्रश्न हाई लेवल कमेटी रिपोर्ट के बारे में है, जो विचाराधीन है। इसमें सब इन्टरनल सर्कुलेशन में है, इसके बारे में विचार नहीं हुआ है लेकिन आगे विचार होगा।

श्री निशिकान्त दुबे : माननीय अध्यक्ष महोदया, मैंने ट्राइबल जातियों के बारे में प्रश्न पूछा था कि कौन-कौन जातियाँ एक्सक्लूड हैं और इंकलूड हैं। उससे संबंधित एक टास्क फोर्स की रिपोर्ट आयी है, पाँच साल की लगातार लड़ाई के बाद, पिछली सरकार में श्री किशोर चन्द्र देव जी ने उस टास्क फोर्स की रिपोर्ट बनायी थी और मैं हाई कोर्ट में भी पी.आई.एल. में हूँ। हमारे यहाँ कुछ जातियाँ- खेतौड़ी, घटवाल और घटवार हैं। उनके लिए केन्द्र सरकार ने खुद माना है कि इस एरर का हिस्टोरिकल रीजन है। हमेशा मंत्री जी या हाई कोर्ट का जो जवाब आया है, वे कह रहे हैं कि यह अंडर एक्टिव कंसिडरेशन है। मैं मंत्री जी से सीधा सवाल पूछना चाहता हूँ कि इस रिपोर्ट को आये हुए एक वर्ष हो गया है, भारत सरकार का एक्टिव कंसिडरेशन कब तक खत्म होगा और उन जातियों को कब न्याय मिलेगा, जिन्हें 65-67 वर्षों से न्याय नहीं मिल पा रहा है।

श्री जुएल ओराम : महोदया, ट्राइबल्स के इंकलूज़न के लिए अभी की जो मोडेलिटी है, उसमें हिस्टोरिकल इंजस्टिस को दूर करने का प्रोविज़न नहीं है और भी कई समस्याएँ हैं। भारत सरकार के मंत्रालय में इस टास्क फोर्स की रिपोर्ट आने के बाद, यह सभी बातें इंकलूड किया जाए, ऐसी बात इंटरलन सर्कुलेशन में है और भारत सरकार इसके बारे में जल्दी फैसला लेगी। उसके बाद, माननीय सदस्य जिस विषय के बारे में चिन्ता व्यक्त कर रहे हैं, वह चिन्ता हल होगी।

माननीय अध्यक्ष : श्री एस.आर. विजय कुमार - उपस्थित नहीं।

श्री निनॉग इरिंग : माननीय अध्यक्ष जी, हमारा राज्य अरुणाचल प्रदेश चीन के विषय में समाचारों में आता रहता है। वहाँ पर रहने वाली जो जनजातियाँ हैं, मैं आदरणीय मंत्री जी से यह सवाल पूछना चाहूँगा, पिछली बार मैं उनसे मिला था और श्री निशिकान्त दुबे जी ने जो दूसरा महत्वपूर्ण प्रश्न पूछा कि टास्क फोर्स की रिपोर्ट कब आने वाली है? यहाँ पर जो एनेक्सचर दिया है, उसके अनुसार तो आपने इन जातियों को जनजातीय वर्ग में मान लिया है, इसलिए आपने लिखा है और उनका नाम भी डाला है, जो बहुत ही अच्छी बात है। लेकिन इसमें जब तक एमेंडमेंट नहीं होगा, तब तक उनका नाम अनुसूचित जनजाति वर्ग में नहीं आएगा। इसलिए मेरा निवेदन है कि ये जो नोक्ते, तांगसा, वांग्चु और थुच्चा जातियाँ हैं, इन सब जनजातियों को उस टास्क फोर्स की रिपोर्ट में शामिल करने में कितना समय लगेगा और इनके लिए जो विकास के कार्यक्रम हैं, खास तौर से स्वास्थ्य, शिक्षा के विषय, जिनमें ये बहुत ही पिछड़े हुए हैं, आप क्या कदम उठाने जा रहे हैं?

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श्री जुएल ओराम : माननीय अध्यक्ष महोदया, अरुणाचल प्रदेश में जो भी बसेंगे, वे ट्राइबल होंगे, ऐसा शेड्यूल में लिखा गया है। इसके कारण जो जातियाँ कास्ट सर्टिफिकेट के लिए एप्लाई कर रही हैं, उनको कास्ट सर्टिफिकेट नहीं मिल रहा है। हम लोग प्रयास कर रहे हैं ऑल व कम्युनिटी के बदले उनका नाम सिरियली रूप में वन-टू-श्री करके लिखा जाए। 104 कम्युनिटिज़ लिस्टेड हुई हैं। हम भी इनको सूचीबद्ध करना चाहते हैं, लेकिन अभी यह टास्क फोर्स का विषय विचाराधीन है। जैसे ही राज्य सरकार सभी कम्पनियों का नाम उपलब्ध करा देगी, यह जल्दी होगा। श्री किरन रिजिजू जी और मान्यवर सदस्यगण ने भी अरुणाचल प्रदेश और लक्षद्वीप के बारे में कहा है, उस विषय को हम लोग हल करेंगे।

श्री लखन लाल साहू : माननीय अध्यक्ष महोदया, आपने मुझे इस विषय में बोलने का अवसर दिया है, इसके लिए मैं आपको धन्यवाद देता हूँ।

सरकार के वन-बंधु कल्याण योजना में जनजातियों के आवश्यकता आधारित और परिणामोन्मुखीपूर्ण विकास के लिए योजना बनाकर कार्य करने की जो प्रतिबद्धता दर्शायी गयी है, उसके लिए बहुत-बहुत आभार व्यक्त करता हूँ और यह विश्वास व्यक्त करता हूँ कि आने वाले समय में अनुसूचित जनजाति वर्ग के लोगों का हर प्रकार से विकास होगा। मैं छत्तीसगढ़ के जनजाति, जिसे पहाड़ी कोरबा जनजाति कहा जाता है, जो अत्यंत पिछड़े जनजाति की श्रेणी में आते हैं, जिनका बहुत ही पिछड़ा हुआ समाज है। मैं सदन को बताना चाहता हूँ कि पहाड़ी कोरबा के नाम से एक जिला का नाम कोरबा रखा गया है। लेकिन आज वह जनजाति विलुप्त होने की कगार पर है। मैं माननीय मंत्री जी से जानना चाहता हूँ कि इस ओर ध्यान देते हुए क्या इसे कोई विशेष योजना बनाकर संरक्षित किया जाएगा?

श्री जुएल ओराम : महोदया, पहाड़ी कोरबा पी.बी.टी.जी. (पर्टिकुलरली वुलनेरेबल ट्राइबल ग्रुप) है और इनकी संख्या बहुत कम है तथा इनकी स्थिति भी खराब है। इनके लिए स्पेशल प्रोजेक्ट पहाड़ी कोरबा डेवलेपमेंट एजेंसी कर रही है। इंडिविजुअल अप्रोच और कम्युनिटी अप्रोच, हम दोनों के द्वारा उनका विकास करने की कोशिश कर रहे हैं। इसमें राज्य सरकार ने भी जोर लगाया है और केंद्र सरकार भी उसमें सहायता करने के लिए प्रतिबद्ध है।

श्री आनंदराव अडसुल : महोदया, मेलघाट मेरे अमरावती चुनाव क्षेत्र का एक हिस्सा है इसलिए ट्राइबल कम्युनिटी के पास मेरा हमेशा आना-जाना होता है। उनको मिलने वाली विविध योजनाओं का लाभ उन्हें मिल रहा है या नहीं, यह भी मैं देख रहा हूँ। गत वर्ष मैंने जीरो ऑवर के माध्यम से इस संबंध में कुछ बातें सदन के समक्ष रखी थीं। राज्य सरकार और केंद्र सरकार ने एक अलग विभाग भी बनाया है और इनके लिए बजट में अच्छा प्रावधान भी किया जाता है, लेकिन उस बजट का कहां उपयोग किया जाता है, इसे न तो

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राज्य सरकार देखती है और न ही केंद्र सरकार देखती है। बच्चियों के लिए आश्रमशाला होती है, प्राइमरी आरोग्य सेंटर्स होते हैं लेकिन मेरा दावा है कि कागजों पर तो बहुत सुविधाएं दिखाई जाती हैं, उनका अमल नहीं होता है। यह सिर्फ मेरा दावा ही नहीं है, बल्कि मैं प्रूव करने के लिए भी तैयार हूँ कि उसका अमल कैसे किया जाता है और कितना भ्रष्टाचार होता है।

माननीय अध्यक्ष : आप प्रश्न पूछिए।

श्री आनंदराव अडसुल : महोदया, क्या इसके लिए कोई मोनिटरिंग स्कीम, कोई क्रास चैकिंग की जाती है या नहीं? हमारा पैसा जाता है, लेकिन उसका कैसे उपयोग किया जाता है? बहुत-सी एनजीओज़ हैं जो उस पैसे का गलत उपयोग करती हैं। मैं तो यहां तक कह सकता हूँ कि अगर 25 परसेंट भी दिए गए पैसे का लाभ उन्हें मिले तो भी विकास कार्य अच्छा हो सकता है लेकिन 25 प्रतिशत लाभ भी उन्हें नहीं मिलता है। केंद्र सरकार और राज्य सरकार सतर्क नहीं होती है, विशेषकर यहां मैं केंद्र सरकार से अर्ज करूंगा कि इस बारे में बहुत निगरानी रखने की जरूरत है, मोनिटरिंग करने की जरूरत है, तभी उनका विकास होगा। कुपोषण दिन-प्रतिदिन बढ़ता जा रहा है, इसका कारण भी देखने की जरूरत है।

माननीय अध्यक्ष : आप पर्टिकुलर प्रश्न पूछिए।

श्री आनंदराव अडसुल: महोदया, मेरा प्रश्न है कि क्या सरकार इस बारे में निगरानी रखने वाली है या नहीं, क्या इस बारे में सरकार मोनिटरिंग करने वाली है या नहीं?

श्री जुएल ओराम : महोदया, पहले एन.जी.ओ. को सीधे ग्रांट जाती थी। मैंने जब मंत्रालय का दायित्व संभाला, तब से हम राज्य सरकार की रिपोर्ट के बिना established voluntary agency के अतिरिक्त किसी प्रकार की ग्रांट नहीं देते हैं। माननीय सांसद की अगर कोई स्पेसिफिक शिकायत किसी एन.जी.ओ. के बारे में है, तो हमें लिख सकते हैं तथा हम उसका विशेष आडिट कराएंगे। हम थर्ड पार्टी आडिट भी कर सकते हैं और राज्य सरकार द्वारा भी आडिट करते हैं। माननीय सांसद अगर बताएंगे कि पर्टिकुलरली अगर कोई एन.जी.ओ. गड़बड़ कर रहा है और उस पर शक है तो उसके बारे में हम स्पेशल रिपोर्ट ले सकते हैं और कार्यवाही कर सकते हैं।

HON. SPEAKER: Q. No. 265. Shri M. Venkateswara Rao(Babu) -- Not present.
Now, Shri P. Kumar.

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION No. †223
TO BE ANSWERED ON 18.07.2016

XAXA COMMITTEE

†223. SHIRI SUNIL KUMAR SINGH:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has set up any high level Committee under the Chairmanship of Prof. Virginius XAXA to prepare a report on the socio-economic health and educational status of scheduled tribes in the country and if so, the details thereof;
- (b) if so, whether the said Committee has submitted its report to the Government;
- (c) if so, the details thereof along with the main recommendations made by the Committee in the said report and the follow up action taken by the Government thereon;
- (d) the time by which the Government proposes to implement the recommendations of the said Committee; and
- (e) the reasons for delay, if any, in implementation of these recommendations and corrective measures taken in this regard?

ANSWER

MINISTER OF STATE IN THE IN THE MINISTRY OF TRIBAL AFFAIRS
(SHRI JASWANTSINH SUMANBHAI BHABHOR)

- (a) Yes, Madam. A High Level Committee (HLC) was constituted on 14.8.2013 to prepare a position paper on the present socio-economic, health and educational status of STs and suggest policy initiatives as well as effective outcome-oriented measures to improve development indicators and strengthen public service delivery to STs and other tribal populations. The Committee consisted of the following Members:-

- | | |
|----------------------------------|--------------------|
| 1) Prof. Virginius Xaxa | - Chairperson |
| 2) Dr. Usha Ramanathan | - Member |
| 3) Dr. Joseph Bara | - Member |
| 4) Dr. K.K. Misra | - Member |
| 5) Dr. Abhay Bang | - Member |
| 6) Ms. Sunila Basant | - Member |
| 7) Secretary, M/o Tribal Affairs | - Member Secretary |

(b)& (c): The Committee has submitted its report on 29th May, 2014, which contains 1.. recommendations cutting across various issues being dealt with by different Central Ministries/Departments as well as State Governments viz.,(i) Legal and Administrative Framework, (ii)Livelihoods and Employment Status. (iii)Education, (iv)Health, (v)Land Alienation, Displacement and Enforced Migration, (vi)Legal and Constitutional Issues and (vii) Delivery of Public Goods and Services.

(d)&(e): The recommendations of the Committee are under consideration of the Government and no time limit has been proposed for its implementation.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 129

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2745 dated 19.03.2008 regarding "National Tobacco Control Programme"

On 19 March, 2008, Shri S.K.Kharventhan, M.P., addressed an Unstarred Question No. 2745 to the Minister of Health and Family Welfare. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Health and Family Welfare (Department of Health and Family Welfare) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Health and Family Welfare *vide* O.M.F.No.H-11016/21/2008-PH-I dated 31 March, 2017 had requested to drop the Assurance on the following grounds:-

"That the issue of establishment of National Tobacco Regulatory Authority (NTRA) is a policy/legal matter involving many issues/stakeholders and amendment to the Act, and as such the Ministry is not in a position to fulfill this Assurance."

4. The above request for dropping the Assurance was not acceded to by the Committee at their sitting held on 24 January, 2018. The Committee accordingly presented their Eighty-Second Report (16th Lok Sabha) on 09 August, 2018 and observed that being the nodal Ministry, they need to co-ordinate with various agencies/stakeholders and bring the Assurance to its logical end.

5. However, the Ministry of Health and Family Welfare *vide* O.M.F.No.H-11016/21/2008-PH-I dated 26 June, 2019 have now stated as under:-

"The Assurance on National Tobacco Regulatory Authority (NTRA) was made in March, 2008 and National Tobacco Control Programme (NTCP) was launched during the 11th Five Year Plan in 2007-08 on pilot basis in 9 States namely Assam, West Bengal, Madhya Pradesh, Karnataka, Tamil Nadu, Uttar Pradesh, Rajasthan, Gujarat and Delhi covering 18 districts. Thereafter, during

12th Five Year Plan, it was decided to expand the NTCP Pan India. At present, the NTCP is being implemented in 632 districts covering all States/UTs.

It is pertinent to mention that during the time the Assurance on NTRA was made, there was no mechanism for effective monitoring and implementation of the statutory provisions of Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce (Production, Supply and Distribution) Act, 2003 (COTPA, 2003). Besides, there were matters concerning proper defence of court cases/litigation, etc. against the tobacco industry. Also, there was a need of regulatory framework for the testing of tobacco products. Thus, the matter regarding the establishment of NTRA was being considered to achieve the following three objectives:

- Monitoring and enforcement of the Tobacco Control Laws (COTPA, 2003);
- Proper defence of court cases; and
- Product Regulations/ Testing through accredited or stand-alone laboratories

However, within this span of 10 years (i.e. from the date of Assurance), several existing mechanisms have been institutionalized to achieve the objectives of NTRA and the Ministry has succeeded in achieving the same which are elaborated as under;

Monitoring and enforcement of the Tobacco Control Laws (COTPA, 2003):

The enforcement and monitoring of various provisions of the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 (COTPA, 2003), is being done by respective States/Union Territories with the involvement of stakeholder Departments of the States/UTs.

National Tobacco Control Programme (NTCP) has been started with the main objective to create awareness about the harmful effects of tobacco consumption and to ensure effective implementation of the provisions under COTPA, 2003 and is being implemented through a three-tier structure viz. National Tobacco Control Cell at Central level; State Tobacco Control Cell at State level and District Tobacco Control Cell at District level. NTCP is currently implemented in 632 districts covering all States/UTs.

At national level, the National Tobacco Control Cell is responsible for overall planning, strategizing, coordination, implementation, monitoring & evaluation and budgeting & finance. Dedicated State Tobacco Control Cells and District Tobacco Control Cells are established at State and District level for effective implementation and monitoring of tobacco control initiatives including Training; IEC activities; School awareness programme and Setting-up and strengthening of cessation facilities including provision of pharmacological

treatment facilities at the district level. It is also pertinent to mention that State/District Tobacco Control components viz. State Tobacco Control Cell and the District Tobacco Control Cell since 12th Five Year Plan have already been subsumed under NHM for effective implementation, wherein the States submit their annual activities conducted in their States through Programme Implementation Plan (PIP) process and the same are examined by National Tobacco Control Cell. Further, the implementation of the Programme is being discussed during the meetings of National Programme Coordination Committee (NPCC).

There are State and District Level Coordination Committees under NTCP to oversee its implementation. For effective compliance of tobacco control laws, the COTPA, 2003 has been mainstreamed in the monthly crime review meetings (Police Department) at District level. In addition, to ensure effective implementation of NTCP, guidelines for law enforcers and Operational Guidelines for National Tobacco Control Programme have been developed. To enforce various provisions of COTPA and to take stringent action against the violations, authorized persons have been notified by the Central Government. Subsequently in order to strengthen COTPA enforcement in the country, States have initiated in notifying additional enforcement officers to impose and collect the fine against the violation of COTPA, 2003 provisions.

The action taken by the States/UTs are being submitted quarterly to the National Cell which are being discussed during the review meetings with States/UTs.

Proper defence of court cases:

The Court cases filed before various High Courts and Supreme Court of India on tobacco control issues are being defended successfully by the National Tobacco Control Cell (NTCC) in consultation with the Ministry of Law & Justice. The NTCC also supports States/UTs in defending their cases on tobacco control. For this purpose, there is a provision to hire a Consultant (Legal) in each State/UT.

Product Regulations/ Testing through accredited or stand-alone laboratories:

For tobacco product testing, three (03) National Tobacco Testing Laboratories (NTTLs) have been established and operationalized in the campuses of existing Drug Labs- Central Drug Testing Laboratory, Mumbai (CDTL Mumbai), Regional Drug Testing Laboratory, Guwahati (RDTL Guwahati) and at National Institute of Cancer Prevention and Research under ICMR. The Operational Guidelines for National Tobacco Testing Laboratories have also been developed to provide the basic framework of operationalization of National Tobacco Testing Laboratories.

It is also pertinent to mention that NTCP also aims to facilitate implementation of strategies for prevention and control of tobacco advocated by WHO

Framework Convention of Tobacco Control (WHO FCTC). India is one of the global leaders in implementing the supply and demand reduction measures for tobacco control of WHO FCTC. Govt. of India have acceded to the Protocol on Elimination of Illicit Trade in Tobacco Products and have been augmenting the tobacco control efforts and the tracking and tracing mechanisms for contraband tobacco products is being developed with stakeholder Ministries/Departments.

NTCP implementation efforts have been galvanized by setting up the National Tobacco Quitline services in the country with centres at Delhi, Bangalore, Guwahati and Mumbai. The Tollfree number 1800-11-2356 provides telephonic based counselling services for the quitters willing to quit tobacco. These counselling services have been made available in regional languages. There is a pan-India "mCessation" Initiative to reach out to tobacco users who are willing to quit tobacco use and to support them towards successful quitting through text-messaging via mobile phones.

Tobacco control being the cross -sectoral issue, has involved the stakeholder Ministries/Departments to take appropriate measures. Ministry of Labour & Employment and Ministry of Skill Development and Entrepreneurship has initiated 'Skill Development' programme for bidi rollers to facilitate them to shift to alternative vocations. Department of Agriculture, Cooperation & Farmers Welfare (DAC&FW), Ministry of Agriculture & Farmer's Welfare (MOAFW) has extended its Crop Diversification Programme (CDP), an ongoing sub-scheme of Rashtriya Krishi Vikas Yojna (RKVY) to 10 tobacco growing States.

The Food Safety Regulations issued in 2011 under the Food Safety & Standards Act, 2006 lay down that tobacco and nicotine cannot be used as ingredients in Food Products and as such Gutkha & other certain smokeless tobacco products are banned.

It may be appreciated that with the rigorous efforts at Central as well as State level, the tobacco prevalence has reduced to 6 percentage points from 34.6% (2009-10) to 28.6 (2016-17) in the age group 15 years and above as per the second round of Global Adult Tobacco Survey (2016-17).

Tobacco Board was constituted by the Government of India, under an Act of Parliament 'TOBACCO BOARD ACT, 1975 (4 of 1975) and Department of Commerce & Industry has been undertaking the Regulation of Production of FCV tobacco. The Union of India has decided to reduce FCV tobacco production in a gradual and consistent manner so that the interests of farmers are not impacted in short-term while achieving a significant reduction in production in long run.

Department for Promotion of Industry and Internal Trade (DPIIT) (erstwhile DIPP) is entrusted with the formulation of FDI Policy and investment promotion across the sectors and as per extant FDI Policy, FDI is prohibited in manufacturing of Cigars, cheroots, cigarillos and cigarettes, tobacco or of tobacco substitutes. Further, industrial license is compulsory for the manufacturer of cigars and cigarettes of tobacco and manufactured tobacco substitutes under the Industries (Development and Regulation) Act, 1951. However, fresh industrial licenses are not being issued by DPIIT since 1999.

6. In view of the above and citing that there is no need to establish NTRA at present as the objective of NTRA are being achieved successfully with the existing mechanism the Ministry, with the approval of Minister of State in the Ministry of Health and Family Welfare, have again requested the Committee to drop the above Assurance.

The Committee may re-consider.

New Delhi

Dated : 09/06/2020

ANNEXURE

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH & FAMILY WELFARE
DEPARTMENT OF HEALTH & FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2745
TO BE ANSWERED ON THE 19TH MARCH, 2008**

NATIONAL TOBACCO CONTROL PROGRAMME

2745. SHRI S. K. KHARVENTHAN:

Will the **MINISTER OF HEALTH & FAMILY WELFARE** be pleased to state:

- (a) whether the Union Government proposes to launch National Tobacco Control Programme;
- (b) if so, the details thereof;
- (c) the time by which the said programme is likely to be launched;
- (d) whether there is also any proposal to form a Central Tobacco Regulatory Authority to monitor and to implement the Tobacco Control laws; and
- (e) if so, the details thereof?

**ANSWER
THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE
(SMT. PANABAKA LAKSHMI)**

(a) to (e): Government of India has launched the pilot phase of the National Tobacco Control Programme (NTCP) in 2007-08. This program envisages building capacity of States and greater awareness through mass media/IEC campaign, etc. The pilot phase of the programme has been launched in 18 districts of 9 States. The proposed national programme broadly includes-

1. Capacity building of the State in the effective implement of the tobacco control act, 2003. It is proposed to set up State Tobacco Control Cells and District Level monitoring cells;
2. Train health workers, school teachers, etc. on ill effects of Tobacco;
3. Engage NGOs, to carry out school programme in the Government Schools;
4. Mass media / IEC campaign, tailored to regional needs;
5. Capacity building laboratories for tobacco product testing.

The approval of competent authority for the launch of NTCP is under active consideration. The modalities of establishing the Tobacco Regulatory Authority is also being worked out.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 130

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3692 dated 17.08.2010 regarding "Tamil as Official Language"

On 17 August, 2010, Shri R. Thamaraiselvan, M.P., addressed an Unstarred Question No. 3692 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Home Affairs *vide* OM No. 21011/11/2010-O.L. (Policy) dated 29 April, 2019 have stated as under:

"A Committee has been constituted under the Chairmanship of Dr. Sitakant Mahapatara which will inter alia recommend the feasibility of considering all the languages along with Tamil included in the 8th Schedule of the Constitution of India as the Official Languages of the Union. The Government will consider the recommendations of this committee and will take an appropriate decision. Despite the long time having passed, this Assurance could not be invalidated as the subject of the Question/Assurance is related to sensitive multilateral consequences and sub consequences multidimensional complexities and sub intention and is still under consideration of the Government and the fulfillment of this Assurance is not possible in near future. "

4. In view of the above, the Ministry, with the approval of the Minister of State for Home Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 09/08/2020

New Delhi

MINISTRY OF HOME AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO.3692

TO BE ANSWERED ON THE 17TH AUGUST, 2010/SRAVANA 26, 1932 (SAKA)

TAMIL AS OFFICIAL LANGUAGE

3692. SHRI R. THAMARAISELVAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any resolution was passed during the World Tamil Conference for making Tamil as official language of the country;
- (b) If so, the details thereof;
- (c) whether a similar request has been received from the Government of Tamil Nadu;
- (d) If so, the details thereof; and
- (e) the reaction of the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY MAKEN)

(a) & (b): Yes, Madam. The First World Classical Tamil Conference was held during 23-27 June, 2010 in Coimbatore (Tamil Nadu) in which a Resolution was passed to the effect that in regard to make Tamil language as the official language of the official language of the country. The Central Government be requested to give Tamil language the status of official language of the Country.

(c) & (d): Yes, Madam. The Chief Minister, Tamil Nadu sent a letter to the Prime Minister on 13.05.2010, requesting him that keeping in view the sentiments of the people of Tamil Nadu, a final decision may be taken as early as possible for giving Tamil language, the status of official language of the country by making amendment in the Constitution of India.

(e): A Committee was constituted under the chairmanship of Dr. Sitakant Mohapatra to study, inter-alia the feasibility of making all the languages included in the eighth Schedule of the Constitution including Tamil as official language of the Union. The Committee has submitted its Report to the Government. The Report of the Committee is under consideration of the Government.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 131

Subject: Request for dropping of Assurances given in replies to (i) Starred Question No. 68 dated 14.08.2012 regarding "Anti-Naxal Operations" and (ii) Unstarred Question No. 2653 dated 28.08.2012 regarding "Inquiry into Firing Incident".

The above Questions were asked by Shri Bibhu Prasad Tarai, Shri Neera; Shekhar and Shri Basudeb Acharia, MPs, respectively to the Minister of Home Affairs. The texts of the Questions along with the replies of the Ministers are as given in the Annexures I and II.

2. The replies to the Question were treated as Assurances by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the Assurances are yet to be implemented.

3. In this regard, the Ministry of Home Affairs *vide* OM F.No.II-13013/01/2013-NM/ANO-I dated 04 September, 2019 have stated as under:

"The Government of Chhattisgarh had ordered judicial enquiry into the matter under the Chairmanship of Justice (Retd.) Shri V.K. Aggarwal *vide* its notification dated 11.07.2012. The Chhattisgarh Government granted three (03) months to the said Single Member Inquiry Commission to submit its report. However, since the Judicial Inquiry Commission could not complete its task, its tenure has been extended by State Government from time to time and above mentioned Assurances are still pending for the want of final inquiry report of the Commission. The Commission is taking considerably long time to deliver its final report/progress made. Since the powers to provide extension of time to the Judicial Commission lies with the State Government, no further role in the matter lies with this Ministry."

4. In view of the above, the Ministry, with the approval of the Home Minister, have requested the Committee to drop the Assurances.

The Committee may consider.

Dated:- 09/06/2020

New Delhi

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
STARRED QUESTION NO. 68*
TO BE ANSWERED ON 14TH AUGUST, 2012 / SRAVANA 23, 1934 (SAKA)

ANTI-NAXAL OPERATIONS

68*. SHRI BIBHU PRASAD TARAI:
SHRI NEERAJ SHEKHAR:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of naxalites, civilians and para-military forces killed during the anti-naxal operations in the last three years and the current year, State-wise;

(b) whether innocent civilians have been killed in June 2012 in Chhattisgarh during an encounter between the Central Reserve Police Force (CRPF) and the naxalites;

(c) if so, the details thereof;

(d) whether any inquiry has been initiated into the matter and responsibility fixed for the killing of innocent civilians; and

(e) if so, the details and the outcome thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI JITENDRA SINGH)

(a) to (e): A Statement is laid on the Table of the House.

**STATEMENT IN REPLY TO PARTS (a) TO (e) OF LOK SABHA
STARRED QUESTION NUMBER 68 FOR 14.08.2012**

(a) The state-wise details of number of naxalites, civilians and security forces killed in anti-naxal operations during the last three years and in the current year, are annexed.

(b) to (e) On receipt of an intelligence report about congregation of top leaders of CPI(Maoist) at Silger in District Sukma, Chhattisgarh and presence of two Military Companies of People's Liberation Guerilla Army (PLGA) of the CPI(Maoist) to provide security to the top Maoist leaders, an operation was planned on 28th June, 2012 by the joint forces of Chhattisgarh Police and the CRPF. Accordingly, three separate police parties from Basaguda, Chintalnar and Jagargunda were dispatched towards Silger. One party comprising personnel of CRPF and Chhattisgarh Police, which had proceeded from Basaguda, came under sudden fire while passing through the jungle area of Village Sarkeguda. The Security Forces took up positions and returned the fire. In the exchange of fire, a total number of 06 CRPF personnel and 07 others were injured and evacuated for medical treatment. Thereafter, search of the area resulted in recovery of 16 dead bodies. One injured person subsequently expired in the hospital taking the total toll to 17. The Security Forces also recovered three muzzle-loading guns, three detonators, one wireless set, one pipe bomb, one olive green uniform, naxal literature, spent ammunition of AK-47 and INSAS rifles etc.

...3/-

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L.S.S.Q.NO. 68 FOR 14.8.2012

In view of various allegations pertaining to this incident, the Government of Chhattisgarh has ordered a judicial inquiry into the matter under the Chairmanship of Justice (Retd) Shri V.K. Aggarwal. The judicial inquiry is in progress.

The terms and conditions of the judicial inquiry are as under:

(i) Whether an encounter took place between the security forces and the naxalites in the intervening night of 28-29th June, 2012 in Village Silger, Sarkeguda and Chimla Penta.

(ii) When and how did the said incident take place?

(iii) Whether any person, other than security forces or naxalites, was injured or killed in the said incident?

(iv) What were the circumstances under which the security forces had to carry out the operation on the said night?

(v) Whether any precautions were taken by the security forces before starting the operation?

(vi) What were the circumstances under which the security forces had to start firing? Could firing be avoided?

(vii) Suggestions for the future.

Annexure referred to in part (a) of Lok Sabha Starred Question No. 68 for answer on 14.08.2012

State	2009			2010			2011			2012 (up to July 31)		
	SFs killed	Civilians killed	Naxals Killed	SFs killed	Civilians killed	Naxals Killed	SFs killed	Civilians killed	Naxals Killed	SFs killed	Civilians killed	Naxals Killed
Andhra Pradesh	0	18	17	0	24	13	0	9	4	1	3	3
Bihar	25	47	2	25	72	5	3	60	14	1	19	5
Chhattisgarh	127	163	142	172	171	83	80	124	34	34	44	28
Jharkhand	68	140	31	25	132	15	33	149	16	23	84	5
Madhya Pradesh	0	0	0	1	0	0	0	0	0	0	0	1
Maharashtra	52	41	4	10	35	3	10	44	3	14	23	2
Odisha	31	36	14	17	62	10	14	39	23	12	20	4
Uttar Pradesh	0	2	1	0	1	0	0	0	0	0	0	0
West Bengal	14	144	8	35	223	42	2	43	5	0	0	1
Karnataka	0	0	0	0	0	1	0	1	0	0	0	0
Assam	0	0	0	0	0	0	0	0	0	0	0	0
Total	317	591	219	285	720	172	142	469	99	85	193	53

SFs: Security Forces

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2653
TO BE ANSWERED ON 28TH AUGUST, 2012 / BHADRAPADA 6, 1934 (SAKA)
INQUIRY INTO FIRING INCIDENT**

2653. SHRI BASUDEB ACHARIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has conducted any judicial inquiry into the highly condemnable incident of indiscriminate firing and actions by the Central Para-Military Forces (CPMFs) and the State police in Bijapur, Chhattisgarh in which 19 people including two school going children and a young woman were shot dead; and

(b) if so, the details thereof and the outcome of the inquiry?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI JITENDRA SINGH)**

(a) to (b): There are some allegations regarding the incident dated 28th June, 2012 at Sarkeguda in Bijapur district, Chhattisgarh, in which, during an exchange of fire between security forces and alleged Maoist cadres, 17 persons were killed and 6 security force personnel were injured.

In view of the various allegations pertaining to the said incident, the Government of Chhattisgarh has ordered a judicial inquiry into the matter under the chairmanship of Justice (Retd) Shri V.K. Agarwal. The judicial inquiry is in progress. The terms and conditions of the judicial inquiry are as under:

(i) Whether an encounter took place between the security forces and the naxalits in the intervening night of 28-29th June, 2012 in village Silger, Sarkeguda and Chimla Penta.

(ii) When and how did the said incident take place?

L.S.U.S.Q.No. 2653 FOR 28.8.2012

(iii) Whether any person, other than security forces or naxalites, was injured or killed in the said incident?

(iv) What were the circumstances under which the security forces had to carry out the operation on the said night?

(v) Whether any precautions were taken by the security forces before starting the operation?

(vi) What were the circumstances under which the security forces had to start firing? Could firing be avoided?

(vii) Suggestions for the future.

Further action will be taken depending upon the outcome of the inquiry.

Appendix - VII

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES**

MEMORANDUM No. 132

Subject: Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 857 dated 14.08.2012 regarding "Report of Interlocutors on J&K." (Annexure-I).
- (ii) Unstarred Question No. 1340 dated 05.03.2013 regarding "Report of Interlocutors." (Annexure-II).
- (iii) Unstarred Question No. 1869 dated 22.07.2014 regarding "Report of Interlocutors on J&K." (Annexure-III).
- (iv) Unstarred Question No. 5748 dated 28.04.2015 regarding "Status of Report of Interlocutors." (Annexure-IV).

The above mentioned Questions were asked by various M.Ps. to the Minister of Home Affairs. The contents of the Questions along with the replies of the Minister are as given in Annexures I to IV.

2. The replies to the Questions were treated as Assurances and required to be implemented by the Ministry of Home Affairs within three months of the date of the reply but the Assurances are yet to be implemented.

3. The Ministry of Home Affairs vide their O.M. No. 15012/07/2012-K-I dated 04 April, 2013 had requested for dropping the Assurance mentioned at Sl. No. (i) above on the following grounds:-

"A copy of the Report of Interlocutors has been forwarded to the State Government for their comments. The comments of the State Government, J&K have not been received so far. Further, a view in the matter is to be taken by the State Government/State Legislature. As such, fulfilling the Assurance by this Ministry is dependent on the response of the State Government/ consideration of the report by the State Legislature. In view of this it is requested that the above Assurance may be deleted from the List of Assurances against the Ministry of Home Affairs."

4. The above request of the Ministry was considered by the Committee at their sitting held on 06 February, 2014 and the Committee decided not to drop the above mentioned Assurance. The Committee accordingly presented their Fortieth Report (15th Lok Sabha) to the House on 17 February, 2014 in which the Committee recommended that the Ministry should pursue the matter with the State Government so that an appropriate decision on the report could be taken by the Government and the Assurance in the matter is implemented at the earliest.

5. In this regard, the Ministry of Home Affairs *vide* their O.M. Nos. 15012/07/2012-K-I, 15012/04/2013-K-I, 15012/03/2014-K-I and 15012/04/2015-K-I dated 07 October, 2019 have, however, it stated as under:-

"It is informed that the Report of the Interlocutors was put up in public domain and uploaded in the website of this Ministry. A copy of the Report of Interlocutors on Jammu & Kashmir has been forwarded to the State Government of Jammu and Kashmir for their comments on all the issues raised in the report submitted by the Group of Interlocutors on Jammu & Kashmir. As the comments of the State Government of Jammu and Kashmir were awaited in the Ministry, extensions were sought from time to time from the Lok Sabha Secretariat to fulfill the Assurance. Now *vide* C.O. 273, all clauses of article 370 have been ceased to be operative and all provisions of Indian Constitution have been applied to the State of Jammu and Kashmir. The Parliament has also passed the Jammu and Kashmir Reorganisation Bill, 2019 and the said Act has been notified on 09.08.2019. The successor of Union Territory of Jammu and Kashmir and the successor Union Territory of Ladakh will now be strictly governed as per the provisions of Indian Constitution and the Reorganisation Act passed by the Parliament. Thus the recommendations contained in the report of Interlocutors cannot be implemented for the erstwhile State of Jammu and Kashmir anymore.

6. In view of the above, the Ministry, with the approval of the Home Minister have again requested the Committee to drop the above Assurances.

The Committee may re-consider.

New Delhi:

Dated: 09/06/2020

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GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.†857
TO BE ANSWERED ON THE 14TH AUGUST, 2012/SRAVANA 23, 1934 (SAKA)

REPORT OF INTERLOCUTORS ON J&K

†857. SHRI KAMESHWAR BAITHA:
SHRIMATI SEEMA UPADHYAY:
SHRIMATI USHA VERMA:
SHRI YOGI ADITYA NATH:
SHRI P. LINGAM:
SHRI ASADUDDIN OWAISI:
SHRI KISHNBHAI V. PATEL:
SHRIMATI SUSHILA SAROJ:
SHRI MAHESHWAR HAZARI:
SHRI PRADEEP MAJHI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the interlocutors appointed for Jammu and Kashmir have submitted their report to the Government;

(b) if so, the details thereof;

(c) whether the interlocutors have recommended to review several laws under implementation in the State since 1952 including the Armed Forces Special Powers Act (AFSPA);

(d) if so, the details thereof and the reaction of the Government thereto; and

(e) the time by which the said report is likely to be made public?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI JITENDRA SINGH)

(a): Yes, Madam.

(b) to (e): The final report of the Interlocutors including recommendations has been uploaded in the website of the Ministry mha.nic.in for the benefit of the public at large and hard copies placed in the Parliament Library for an informed debate. The Government has not taken any decision on the report.

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. † 1340
TO BE ANSWERED ON THE 5TH MARCH, 2013/PHALGUNA 14, 1934 (SAKA)**

REPORT OF INTERLOCUTORS

**† 1340. SHRI RAJENDRA AGRAWAL:
SHRI JEETENDRA SINGH BUNDELA:**

Will the Minister of HOME AFFAIRS be pleased to state:

the status of implementation of the report submitted by the interlocutors appointed for Jammu and Kashmir?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI R.P.N.SINGH)**

The report of Interlocutors was uploaded on the website of Ministry of Home Affairs on 24th May, 2012 for the benefit of the public at large. ~~The Government has not yet taken any decisions on the Report.~~ Government will welcome an informed debate on the contents of the Report.

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA UNSTARRED QUESTION NO. 1869
TO BE ANSWERED ON THE 22nd JULY, 2014 / ASHADHA 31, 1936 (SAKA)**

REPORT OF INTERLOCUTORS ON J&K

1869. DR. SHASHI THAROOR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware that the Group of Interlocutors constituted by the Government in 2010 to study various aspects of the situation in Kashmir had submitted a Report to the Government;

(b) if so, whether the Government has examined the Report; and

(c) if so, the details thereof and the follow up action proposed to be taken in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJJU)**

(a) & (b): Yes, Madam.

(c): The final report of the interlocutors including recommendations has been uploaded on the website of the Ministry mha.nic.in for the benefit of the public at large and hard copies placed in the Parliament Library. The Government has not taken any decisions on the report. Government will welcome an informed debate on the contents of the Report.

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

Annexure-IV

LOK SABHA
UNSTARRED QUESTION NO. 5748
TO BE ANSWERED ON THE 28TH APRIL, 2015/VAISAKHA 8, 1937 (SAKA)
STATUS OF REPORT OF INTERLOCUTORS

5748. SHRI JYOTIRADITYA M. SCINDIA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has sent a reminder to the Jammu and Kashmir Government to clear its stand on the report by the three member Interlocutors Group which has given several recommendations;
- (b) if so, the details thereof and the response of the Jammu and Kashmir Government in this regard;
- (c) whether the Union Government proposes to take any further action if the State Government do not respond to its request; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (d): Based on the recommendations of all party delegation to Jammu and Kashmir and keeping in view the objective to maintain peace and order and defuse the situation through confidence building measures, the Government appointed a Group of Interlocutors on 13th October, 2010 to hold a sustained dialogue with all sections of the people in Jammu and Kashmir.

The Group of Interlocutors submitted their Report on 12th October, 2011. The same was uploaded on the website of this Ministry on 24th May, 2012 for the benefit of the public at large. The copies of the Report have also been placed in the Parliament Library for the benefit of the Hon'ble Members of Parliament.

A copy of the Report has also been forwarded to the Government of J&K for comments. No comments, however, have so far been received from the State Government on the report. A reminder has been sent recently to the State Government of Jammu and Kashmir vide letter dated 3rd March 2015 to expedite its comments on the report of Interlocutors.

The views expressed in the Report are the views of the Interlocutors. The Government has not yet taken any decision on the Report. Government will welcome an informed debate on the contents of the Report.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 133

Subject: Request for dropping of Assurance given in reply to Starred Question No. 294 dated 11.02.2014 regarding "Phone Tapping".

On 11 February, 2014, Shri M. K. Raghavan, M.P., addressed a Starred Question No. 294 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Home Affairs vide OM No. II/13012/01/2014-IS.II/M dated 06 January, 2020 have stated as under:

"Cabinet, in its meeting, held on 26.12.2013, approved the proposal for appointment of Commission of Inquiry under the Commission of Inquiry Act, 1952 to look into the incidents of physical/electronic surveillance, allegedly without authorization, in the States of Gujarat, Himachal Pradesh and National Capital Territory of Delhi. But notification of Commission of Inquiry was not issued by the Cabinet Secretariat. In the meanwhile, a WP (Civil) No. 405/2014 pertaining to the alleged incident was filed before the Hon'ble Supreme Court of India. Solicitor General, while making statement before Supreme Court in the matter, stated that there is no proposal to appoint a Commission of Inquiry and statement was recorded by the Court in its order dated 09.05.2014. In view of this judgment of Supreme Court, Ministry of Home Affairs was of the opinion that further action on the Cabinet decision dated 26.12.2013 was not feasible and Cabinet Secretariat was informed accordingly vide letter dated 27.06.2014. Standard Operating Procedures for Interception, Handling, Use, Sharing, Copying, Storage and Destruction of records have been issued by the Ministry of Home Affairs to the authorized Central Law Enforcement Agencies. The Department of Telecom has issued Standard Operating Procedures for Lawful Interception to the Telecom Service Providers."

4. In view of the above, the Ministry, with the approval of the Minister of Home Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 09/06/2020

New Delhi

Annexure

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
STARRED QUESTION NO. *294**

TO BE ANSWERED ON THE 11TH FEBRUARY, 2014/MAGHA 22, 1935 (SAKA)

Phone Tapping

***294. SHRI M. K. RAGHAVAN:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports of illegal telephone tapping and collection of call details both by the Government and private agencies;

(b) if so, the details thereof and the action taken in this matter by the Government;

(c) whether there are any guidelines/legal provisions under which telephonic conversations can be intercepted and call details collected by various agencies;

(d) if so, the details thereof indicating the names of the agencies authorised in this regard; and

(e) the details of the steps taken/being taken by the Government to prevent the misuse of powers for intercepting conversations, safeguarding the audio recording/transcripts of such intercepted conversations and preventing leakage of the same?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI R.P.N SINGH)**

(a) to (e): A Statement is laid on the Table of the House.

**STATEMENT IN REPLY TO PARTS (a) to (e) OF THE LOK SABHA
STARRED QUESTION NO. 294 FOR 11TH FEBRUARY, 2014.**

(a) & (b) : Incidents of physical/electronic surveillance in the States of Gujarat and Himachal Pradesh, and the National Capital Territory of Delhi, allegedly without authorization have been reported. Union Cabinet has approved a proposal to set up a Commission of Inquiry under Commission of Inquiry Act, 1952 to look into these incidents.

(c)&(d) : Interception of communication by authorized Law Enforcement Agencies (LEAs) is carried out in accordance with Section 5(2) of the Indian Telegraph Act, 1885 read with Rule 419A of Indian Telegraph (Amendment) Rules, 2007. Following is the list of authorised Law Enforcement Agencies for Lawful Interception:

• **Central Agencies**

- (i) Intelligence Bureau,
- (ii) Narcotics Control Bureau,
- (iii) Directorate of Enforcement,
- (iv) Central Board of Direct Taxes,
- (v) Directorate of Revenue Intelligence,
- (vi) Central Bureau of Investigation,
- (vii) National Investigation Agency,
- (viii) Research & Analysis Wing (R&AW),
- (ix) Directorate of Signal Intelligence, Ministry of Defence- for Jammu & Kashmir, North East & Assam Service Areas only.

• **State Agencies**

Director General of Police, of concerned state/Commissioner of Police, Delhi for Delhi Metro City Service Area only.

Call data records (CDRs) can be sought by following the statutory provisions contained in Section 92 of the Code of Criminal Procedure, 1973 or Section 5(2) of the Indian Telegraph Act, 1885 read with Rule 419 A of Indian Telegraph (Amendment) Rules, 2007.

...3/-

(e) Standard Operating Procedures for Interception, Handling, Use, Sharing, Copying, Storage and Destruction of records have been issued by the Ministry of Home Affairs to the Central Law Enforcement Agencies. The Department of Telecom has issued Standard Operating Procedures for Lawful Interception to the Telecom service providers.

The orders of the competent authority authorising Lawful Interception are reviewed by a Review Committees constituted under Rule 419 A of the Indian Telegraph (Amendment) Rule, 2007.

Appendix - IX

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 134

Subject: Request for dropping of Assurance given in reply to Starred Question No. 496 dated 28.04.2015 regarding "Package for Nomadic People"

On 28 April, 2015, Shri Thupstan Chhewang, M.P., addressed a Starred Question No. 496 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Home Affairs *vide* OM F.No.1/8/2015-RHS/MD dated 04 September, 2019 have stated as under:

"As per Department of Expenditure's (DOE) instructions, In-principle approval of DOE is to be obtained before moving proposal for approval of SFC. Accordingly, the concept note and draft SFC Memo was sent to DOE for their approval. DoE has intimated that current financial year is the terminal year of Fourteenth Finance Commission period. DoE as a policy has decided not to accord in-principle approval at the terminal year of the current financial year cycle and requested that the proposal may be re-submitted after the report of the Finance Commission becomes available on or after 30.10.2019. The said scheme has to be implemented through the State Government of J&K, which has now been notified as Union Territory *vide* Gazette Notification dated 9th August 2019. Now, overall scenario has changed and the proposal for strengthening the Changthang area (keeping in view the necessary and strategic importance of the area) has to be revisited."

4. In view of the above, the Ministry, with the approval of the Minister of Home Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 09/06/2020

New Delhi

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
STARRED QUESTION NO.*496
TO BE ANSWERED ON THE 28TH APRIL, 2015/VAISAKHA 8, 1937 (SAKA)**

PACKAGE FOR NOMADIC PEOPLE

***496. SHRI THUPSTAN CHHEWANG:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has sanctioned a special package for Nomadic people of Ladakh and Arunachal Pradesh inhabiting the Indo-China border;

(b) if so, the details thereof along with the components of the said package;

(c) whether there has been any demand for including some left out nomadic population from Ladakh under this package; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJJU)**

(a) to (d): A Statement is laid on the Table of the House.

**STATEMENT REFERRED IN REPLY TO LOK SABHA STARRED QUESTION
NO. *496 FOR 28.04.2015.**

(a) & (b): The Government so far has not sanctioned any special package for the nomadic people of Ladakh and Arunachal Pradesh inhabiting the Indo-China Border. However, a proposal for strengthening of Changthang settlements of Tibetan refugees and the area inhabited by the local nomadic population in Changthang area along the Indo-China Border is under consideration of this Ministry.

The tentative cost of this scheme is Rs. 654.00 crore, out of which the cost of infrastructure components is to the tune of Rs. 417.17 crore. The various infrastructure components are as under:-

(i) Building puccahouses(1350 units)-	Rs.175.65 cr.
(ii) Solar panel	- Rs. 8.4 cr.
(iii) Irrigation	- Rs. 40.44 cr.
(iv) Drinking water	- Rs. 60.08 cr.
(v) Agriculture land fencing-	- Rs. 132.60 cr.

The other components of the scheme include providing of nomadic kits to the people keeping in with their nomadic culture and tradition, sustenance allowance, promoting tourism in the area, helicopter connectivity, providing of Ambulances and machinery etc.

(c) to (d): A representation has been received from Ladakh Autonomous Hill Development Council, Leh stating that 350 Agro-Nomadic people residing in Korzok village of Changthang area has not been included. The village may be included in the scheme if it fits the criteria of the proposed scheme.

Appendix - X

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 135

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 6269 dated 05.05.2015 regarding "Investigation in Terrorism Cases:"

On 05 May, 2015, Shri Pralhad Joshi, M.P., addressed an Unstarred Question No. 6269 to the Minister of Home Affairs. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.

3. The Ministry of Home Affairs vide O.M. F. No.13012/12/2015-SR dated 23 January, 2017 had requested to drop the Assurance on the following grounds:-

"That earlier reply of this Ministry to a similar Question i.e. Lok Sabha Unstarred Question No. 3946 regarding cases handed over to NIA answered on 18-12-2012 was also treated as an Assurance initially, however, pursuant to requests of this Ministry based on the justifications that NIA being an Investigation Agency, certain number of cases remain under investigation at any particular time, the Assurance was deleted/dropped."

4. The above request for dropping the Assurance was not acceded by the Committee at their sitting held on 17 December, 2018. The Committee accordingly presented their One Hundredth Report (16th Lok Sabha) on 12 February, 2019 and observed that the Ministry need to indicate the outcome of the 27 cases referred to in the reply.

5. However, the Ministry of Home Affairs vide O.M. No. 13012/12/2015-IS-IV/NIA dated 14 June, 2019 have stated as under:

"As per status of cases available on the website of NIA, some cases are still under investigation out of 27 cases. The time limit for fulfillment of Assurance is expiring on 30.06.2019. NIA is an Investigation Agency and cases are entrusted to it for investigation on regular and continuous bases. Certain number of cases would remain under

Investigation at any particular time. It is not possible to complete investigation of all the cases handed over to the NIA at any particular time as new cases are assigned to the Agency on regular basis. It is pertinent to mention that, earlier reply of this Ministry to a similar Question i.e. Lok Sabha Unstarred Question No. 3946 regarding cases handed over to NIA answered on 18.12.2012 was also treated as an Assurance initially, however, pursuant to requests this Ministry based of on the justifications that NIA being an Investigation Agency, certain number of cases remain under investigation at any particular time, the Assurance was dropped."

6. In view of the above, the Ministry, with the approval of Minister of Home Affairs, have again requested the Committee to drop the above Assurance.

The Committee may re-consider.

Dated : 09/06/2020

New Delhi:

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 6269
TO BE ANSWERED ON THE 5TH MAY, 2015/VAISAKHA 15, 1937 (SAKA)**

INVESTIGATION IN TERRORISM CASES

6269. SHRI PRALHAD JOSHI:

Will the Minister of Home Affairs be pleased to state:

- (a) the details of cases of terrorism being investigated by National Investigating Agency since its inception till date along with the status of the said cases;**
- (b) whether there are any complaints regarding Non-cooperation by respective State police in such investigations; and**
- (c) if so, the details thereof and the reaction of the Government thereto?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)**

(a) Since its inception, the NIA has been entrusted with the investigation of 95 cases. Out of these 95 cases, in 62 cases, charge sheets have been filed in the court of competent jurisdiction and in 6 cases, closure reports have been filed. A total number of 27 cases are under investigation. In 8 cases, the trial has been completed and 44 persons have been convicted.

(b) No, Madam.

(c) Does not arise.

Appendix - XI

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 136

Subject: Request for dropping of Assurances given in replies to (i) Unstarred Question No. 1383 dated 03.05.2016 regarding "Misuse of Section 498A of IPC" and (ii) Unstarred Question No. 1386 dated 03.05.2016 regarding "Treason Cases".

The above Questions were asked by Shri Anurag Singh Thakur and Dr. C. Gopalakrishnan, MPs, respectively to the Minister of Home Affairs. The texts of the Questions along with the replies of the Ministers are as given in the Annexures I and II.

2. The replies to the Question were treated as Assurances by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the Assurances are yet to be implemented.
3. In this regard, the Ministry of Home Affairs *vide* OM No. 5/6/2016-Judl.Cell-I and 5/7/2016-Judl.Cell-I dated 01 October, 2019 have stated as under:

"The comprehensive report from the Law Commission covering all aspects of criminal law so that comprehensive amendments can be made in the various laws viz. Indian Penal Code, Code of Criminal Procedure and the Indian Evidence Act, etc. is still awaited from the Commission. The Law Commission on 11.12.2014 had intimated that the Commission has identified certain focus areas and formed sub-groups to deliberate on such areas. The Commission is actively pursuing the issue and will finalize its views as early as possible. The position was reiterated by the Commission on 11.03.2016. It is further stated that a legislation to completely overhaul the Codes is a complex and lengthy exercise given the spectrum of divergent views of stakeholders i.e. State Governments, etc. The proposed amendments have to be debated and deliberated intensely to arrive at a required consensus. The entire procedure is therefore a long drawn out one and no time-limit can be fixed or given for the legislative process."

4. In view of the above, the Ministry, with the approval of the Home Minister, have requested the Committee to drop the Assurances.

The Committee may consider.

Dated:- 09/06/2020

New Delhi

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.1383**

TO BE ANSWERED ON THE 3RD MAY, 2016/VAISAKHA 13, 1938 (SAKA)

MISUSE OF SECTION 498A OF IPC

1383. SHRI ANURAG SINGH THAKUR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken cognizance of the implementation issues in terms of police abuse, delay in judicial process and misuse of Section 498A of IPC and if so, the details thereof;

(b) whether the Government proposes to amend Section 498A on the suggestions of the Law Commission and Justice Malimath Committee on reforms of criminal justice system and if so, the details thereof; and

(c) the time by which such amendment is likely to be effected?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)**

(a) to (c): Based on the observations/directions of the Hon'ble Supreme Court of India, advisory has been issued to all the State Governments / Union Territory Administrations on the measures to be taken to curb misuse of Section 498A of the Indian Penal Code. There is a proposal to make section 498A of the Indian Penal Code a compoundable offence, with the permission of the Courts, as per the recommendations of the Law Commission of India and the Malimath Committee. Being a legislative process, no time line as such can be fixed.

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

Annexure-II

LOK SABHA
UNSTARRED QUESTION NO.1386

TO BE ANSWERED ON THE 3RD MAY, 2016/VAISAKHA 13, 1938 (SAKA)

TREASON CASES

1386. DR. C. GOPALAKRISHNAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any proposal to review the cases relating to treason in the country;
- (b) if so, the details thereof;
- (c) whether the Committee headed by AP Shah to review such cases has submitted its report to the Government;
- (d) if so, the details thereof; and
- (e) if not, the time by which the Committee is likely to submit its report?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (e): The Law Commission of India has reported that the 20th Law Commission headed by Justice A P Shah has not submitted any report to the Government on the subject "Treason Cases" during the tenure of the Commission (01.09.2012 to 31.08.2015) and as such, no such proposal is pending with this Ministry presently. However, a reference has been made to the Law Commission to examine and give a comprehensive report covering all aspects of criminal laws so that comprehensive amendments can be made in various criminal laws.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 137

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1600 dated 03.05.2016 regarding "Compensation without surrender of land".

On 3 May, 2016, Shri Bishnu Pada Ray, M.P., addressed an Unstarred Question No. 1600 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Home Affairs *vide* OM No. U-16014/2/2016-ANL dated 15 May, 2020 have stated as under:

"The representation dated 31.10.2014 of Hon'ble M.P., based on which Assurance was made, has been examined in this Ministry and based on this Ministry of Home Affairs had constituted a Committee under the Chairmanship of Mr. Vivek Rae (Former CS, A&NI) to examine and make recommendations on the land matter of A & N Islands. The Committee vide its Report dated 16.12.2017 submitted its recommendations to the Ministry. On the issue of compensation paid to the people/farmers, whose lands were submerged during Tsunami 2004, the Committee had recommended that *"the recorded owners, who had surrendered their submerged land in lieu of compensation do not have any legal entitlement over the land. The amount of Rs. 9.30 lakh per hectare was paid as compensation for submerged land and not as a relief. The recommendations of the Committee was forwarded to A&N Administration on 11.06.2018."*

4. In view of the above, the Ministry, with the approval of the Minister of Home Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 09/06/2020

New Delhi

LOK SABHA

UNSTARRED QUESTION NO. 1600

TO BE ANSWERED ON THE 3RD MAY, 2016/VAISAKHA 13, 1938 (SAKA)

COMPENSATION WITHOUT SURRENDER OF LAND

1600. SHRI BISHNU PADA RAY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken action on Public Representative of, Andaman and Nicobar (A&N) Islands letter dated 31.10.2014 addressed to Hon'ble Prime Minister/Home Minister and A&N Administration regarding release of compensation/relief to those farmers whose land has been permanently submerged without insisting on surrender of land;

(b) if so, the details thereof;

(c) the steps taken for returning the surrendered land to the farmers by treating the payments received as compensation; and

(d) the status of release of compensation to those left out farmers who have not yet surrendered the land?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (d) This representation is under examination and no final decision has been taken.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 138

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1485 dated 26.07.2016 regarding "Fencing on Indo-Bangladesh Border".

On 26 July, 2016, Shri Jose K. Mani, M.P., addressed an Unstarred Question No. 1485 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Home Affairs *vide* OM F. No. 13011/05/2016-BM.III dated 24 June, 2019 have stated as under:

"Reply to this question given by Hon'ble Minister of State Shri Kiren Rijju in the Lok Sabha was in accordance with the Information desired by Hon'ble M.P."

4. In view of the above, the Ministry, with the approval of Minister of State concerned in the Ministry of Home Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 09/06/2020

New Delhi

Annexure

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO.1485

**TO BE ANSWERED ON THE 26TH JULY, 2016/SHRAVANA 4, 1938 (SAKA)
FENCING ON INDO-BANGLADESH BORDER**

1485. SHRI JOSE K. MANI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the length of the Indo-Bangladesh border yet to be sealed;**
- (b) whether any decision has been taken to seal the border in Assam;**
- (c) if so, whether any target has been fixed for completion of the fencing along the border; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJJU)**

(a) The total sanctioned length of fence along Indo-Bangladesh Border is 3326 km, out of which 2727 km has been completed and 599 km stretch is yet to be fenced.

(b) The Ministry of Home Affairs has decided to cover the entire border length on Indo- Bangladesh Border in the State of Assam by means of physical/non-physical barrier.

(c) & (d) The ongoing fence work along the complete Indo-Bangladesh border is targeted for completion by March, 2019. Further, in the stretches in which site is not available, fence work will be completed in three years from the date of availability of site.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 139

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2728 dated 02.08.2016 regarding "First Time Offender"

On 2 August, 2016, Dr. K. Gopal, M.P., addressed an Unstarred Question No. 2728 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Home Affairs *vide* OM No.5/9/2016-Judi Cell-II dated 04 June, 2020 have stated as under:

"that processing of mercy petitions under Article 72 of the Constitution is a continuous process. In the meantime, the Ministry of Home Affairs has already disposed of 18 mercy petitions since 02.08.2016 under Article 72 of the Constitution."

4. In view of the above, the Ministry, with the approval of the Minister of Home Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 09/06/2020

New Delhi

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.2728**

TO BE ANSWERED ON THE 2ND AUGUST, 2016/SHRAVANA 11, 1938 (SAKA)

FIRST TIME OFFENDERS

2728. DR. K. GOPAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that most of the death row convicts were first time offenders and if so, the details thereof;

(b) whether it is also true that around sixty per cent of them are poor and uneducated;

(c) whether the Government has any proposal to grant pardon to these convicts; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) To (d): Every death row convict can file a petition for mercy to the Hon'ble Governor of the respective State under Article 161 of the Constitution of India and to the Hon'ble President of India under Article 72 of the Constitution of India. At present, 08 cases of

LS USQ No. 2728 for 02.08.2016

mercy petitions under Article 72 of the Constitution of India are at various stages of examination.

Prison and its related matter is a State subject under the Seventh Schedule to the Constitution of India hence data regarding the past criminal records and the socio-economic background of convicts are not maintained centrally.

Appendix - XIV

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 140

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1309 dated 23.11.2016 regarding "Indian Penal Code".

On 23 November, 2016, Shri Sukhbir Singh Jaunapurla, Shri E.T. Mohammed Basheer and Prof. Saugata Roy, M.Ps., addressed an Unstarred Question No. 1309 to the Minister of Law and Justice. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Law and Justice (Department of Legal Affairs) within three months from the date of the reply but the Assurance is yet to be implemented. The Assurance was subsequently transferred to Ministry of Home Affairs.

3. In this regard, the Ministry of Home Affairs *vide* OM No.7/15/2017-Judl. Cell-I dated 24 September, 2019 have stated as under:

"The comprehensive report from the Law Commission covering all aspects of Criminal Law so that comprehensive amendments can be made in the various laws viz. Indian Penal Code, Code of Criminal Procedure and the Indian Evidence Act, etc. is still awaited from the Commission. The Law Commission on 11.12.2014 had intimated that the Commission has identified certain focus areas and formed sub-groups to deliberate on such areas. The Commission is actively pursuing the issue and will finalize its views as early as possible. The position was reiterated by the Commission on 11.03.2016. It is further stated that a legislation to completely overhaul the Codes is a complex and lengthy exercise given the spectrum of divergent views of stakeholders i.e. State Governments, etc. The proposed amendments have to be debated and deliberated intensely to arrive at a required consensus. The entire procedure is, therefore, a long drawn out one and no time-limit can be fixed or given for the legislative process."

4. In view of the above, the Ministry, with the approval of the Minister of Home Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 09/06/2020

New Delhi

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.1309
TO BE ANSWERED ON 23.11.2016

Indian Penal Code

1309. SHRI SUKHBIR SINGH JAUNAPURIA:
SHRI E.T. MOHAMMED BASHEER:
PROF.SAUGATA ROY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) Whether the Government proposes to reconsider the sections in IPC related to sedition;
- (b) Whether the law commission in its 42nd report presented in 1971 examined the section 124A and recommended to strengthen the section as well as to take stringent penal actions against those who questioned the integrity of judicial system and the Parliament; and
- (c) If so, whether the Government proposes to enact a new law after having fresh consultations with the Law Commission and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND
ELECTRONICS AND INFORMATION TECHNOLOGY

(SHRI P.P. CHAUDHARY)

- (a) to (c) : Amendment to criminal law is a continuous process and the Government is aware that it has to be in sync with social changes. The Law Commission of India has been requested to examine and give a comprehensive report covering all aspects of criminal law so that comprehensive amendments can be made in the various laws viz., Indian Penal Code, Code of Criminal Procedure and the Indian Evidence Act, etc. The Law Commission has been requested to look into the issues relating to section 124A IPC during the course of its comprehensive review of the criminal laws. The report of Law Commission is awaited. A timeline cannot be given as the matter involves Legislative procedure. ✓

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. (4)

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 6204 dated 11.04.2017 regarding "Inhuman Treatment in Police Custody".

On 11 April, 2017, Shri Badruddin Ajmal and Shri Dilipkumar Mansukhlal Gandhi, M.Ps., addressed an Unstarred Question No. 6204 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Home Affairs *vide* OM No. 5/02/2017-Judl. Cell dated 08 November, 2019 have stated as under:

"Misc. Application No. 2560 of 2018 in WP(C) No. 738/2016 was filed in the Supreme Court wherein the petitioner had prayed before the Hon'ble Court to direct the Central Government to enact a suitable stand-alone, comprehensive legislation against custodial torture. This Ministry in its comments had stated that the recommendations of the 273rd Report of the Law Commission of India on "Implementation of United Nations Convention against Torture and other Cruel, Inhuman and Degrading Treatment or Punishment" along with the draft "Prevention of Torture Bill, 2017" given by the Commission had been circulated to the State Governments for their Comments. All inputs had been received by 11.02.2019 and that these comments would now be compiled and examined in consultation with stakeholders. Thereafter the Government would take all necessary steps regarding enactment of a legislation on the subject. The Hon'ble Court has announced its' judgment in the matter on 05.09.2019. The Hon'ble Court has taken cognizance that ratification of such UN Convention is a political act and would require consultation with the State Governments/Union Territories and subsequent deliberation of their comments by the Union of India. The Hon'ble Court at para 37 points out that in D.K. Basu (*supra*) they have already issued directions/guidelines with respect to rights/custodial torture. The Apex Court also mentions that the law in this regard is also laid down in Sections 330 and 331 of the IPC which relates to 'voluntarily causing hurt to extort confession or to compel restoration of property' and 'voluntarily causing grievous hurt to extort confession or to compel restoration of property' respectively. The Judgment further states that legal jurisprudence has developed for providing

compensation for the unconstitutional deprivation of fundamental right to life and liberty as a

public remedy in addition to claims in private law for damages by tortuous acts of public servants. Accordingly, the Hon'ble Court has rejected the prayer of the Petitioner by stating that this would not in any way affect the jurisdiction of the courts to deal with individual cases of alleged custodial torture and pass appropriate orders and directions in accordance with law." It is further stated that legislation of such laws is a complex and lengthy exercise given the spectrum of divergent views of stakeholders. The proposed amendments have to be debated and deliberated intensely to arrive at required consensus. The entire procedure is, therefore, a long drawn out one and no time-limit can be fixed or given for enacting such a legislation."

4. In view of the above, the Ministry, with the approval of the Minister of Home Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 09/06/2020

New Delhi

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 6204

TO BE ANSWERED ON THE 11TH APRIL, 2017/ CHAITRA 21, 1939 (SAKA)
INHUMAN TREATMENT IN POLICE CUSTODY

6204. SHRI BADRUDDIN AJMAL:
SHRI DILIPKUMAR MANSUKHLAL GANDHI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government proposes to enact an effective law to prevent torture and inhuman treatment of individuals in police custody;
- (b) if so, the details thereof;
- (c) whether the Government has paid compensation to the family members of persons who died in police custody;
- (d) if so, the details thereof and the total funds granted during each of the last three years and the current year, State-wise;
- (e) whether the Government has issued any directive to States and Police Departments to sensitize the police forces in this regard; and
- (f) if so, the details thereof and the other corrective steps taken to stop such cases in future?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJJU)

(a) & (b): "Police" and "Public Order" are State subjects under the Seventh Schedule of the Constitution of India and it is primarily the responsibility of the State Government to appropriately prevent and ensure non-occurrence of police atrocities and protect the human rights of the citizen. A proposal to suitably amend Section 330 and Section 331 of Indian Penal Code to define the words "Torture" and "Public Servants" is under active examination in this Ministry in consultation with the concerned Ministries.

(c) & (d): As per Section 18 of Protection of Human Rights Act, 1993, the National Human Rights Commission may recommend payment of compensation or damages to the complainant or to the victim or the members of his family. As per information received from National Human Rights Commission, statements indicating state-wise and year-wise details of the cases where the Commission recommended monetary relief for family members of the persons who died in police custody during the last three years and the current year upto 31-03-2017 are at Annexure I to IV.

(e) & (f): Pursuant to the guidelines issued by the National Human Rights Commission every death in custody, Police or judicial, natural or otherwise, is to be reported to the Commission within 24 hours of its occurrence.

In all such cases, the commission calls for various reports including the inquest, post-mortem, video-graphy of post-mortem, magisterial inquiry report for ascertaining foul play or negligence, if any, which resulted in the death.

During various workshops, seminars and camp sittings, the Commission sensitizes senior officers in State Governments for better protection of Human Rights.

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STATEMENT SHOWING YEAR-WISE -INCLUDING NO. OF CASES CARRY FORWARD DEATH IN POLICE CUSTODY (DISPOSED) WHERE NHRC RECOMMENDED MONETARY RELIEF DURING THE YEARS 2013-2014, 2014-2015, 2015-2016 AND 2016-2017 (31/03/2017)

2013-2014		
NAME OF STATE/UT	NO. OF CASES	AMOUNT
ANDHRA PRADESH	4	760000
BIHAR	1	100000
GUJARAT	2	600000
HARYANA	2	600000
JHARKHAND	3	900000
KARNATAKA	3	600000
KERALA	1	100000
MADHYA PRADESH	2	600000
MAHARASHTRA	8	2400000
RAJASTHAN	1	100000
TAMIL NADU	2	1000000
TELANGANA	2	300000
UTTAR PRADESH	8	2800000
UTTARAKHAND	1	100000
TOTAL	40	10960000

2014-2015		
NAME OF STATE/UT	NO. OF CASES	AMOUNT
BIHAR	1	100000
DELHI	1	100000
GUJARAT	3	300000
HARYANA	3	450000
MADHYA PRADESH	2	500000
MAHARASHTRA	3	750000
TAMIL NADU	1	300000
TELANGANA	1	100000
UTTAR PRADESH	3	1100000
TOTAL	18	3700000

2015-2016		
NAME OF STATE/UT	NO. OF CASES	AMOUNT
ANDHRA PRADESH	1	100000
BIHAR	1	50000
CHHATTISGARH	1	100000
GUJARAT	3	300000
HIMACHAL PRADESH	2	200000
JHARKHAND	2	600000
KARNATAKA	1	100000
KERALA	1	50000
MADHYA PRADESH	1	100000
MAHARASHTRA	1	500000
PUDUCHERRY	2	500000
RAJASTHAN	1	300000
UTTAR PRADESH	3	700000
UTTARAKHAND	1	100000
TOTAL	21	3700000

2016-2017		
NAME OF STATE/UT	NO. OF CASES	AMOUNT
ANDHRA PRADESH	2	180000
GUJARAT	2	400000
HARYANA	1	100000
JHARKHAND	1	100000
MAHARASHTRA	3	800000
UTTAR PRADESH	1	25000
WEST BENGAL	1	200000
TOTAL	11	1805000

STATEMENT SHOWING YEAR-WISE NO. OF CASES-INCLUDING CARRY FORWARD DEATH IN POLICE CUSTODY(PENDING) WHERE NHRC RECOMMENDED MONETARY RELIEF DURING THE YEARS 2013-2014, 2014-2015, 2015-2016 AND 2016-2017 (31/03/2017)
2013-2014

NAME OF STATE/UT	NO. OF CASES	AMOUNT
ANDHRA PRADESH	1	200000
MAHARASHTRA	2	1000000
UTTAR PRADESH	2	200000
TOTAL	5	1400000

2015-2016

NAME OF STATE/UT	NO. OF CASES	AMOUNT
ARUNACHAL PRADESH	1	100000
JHARKHAND	1	100000
KERALA	1	100000
MADHYA PRADESH	2	600000
MAHARASHTRA	1	500000
UTTAR PRADESH	1	100000
WEST BENGAL	1	500000
TOTAL	8	2000000

2016-2017

NAME OF STATE/UT	NO. OF CASES	AMOUNT
ASSAM	2	500000
BIHAR	1	100000
GUJARAT	4	800000
HARYANA	3	625000
JHARKHAND	1	100000
KERALA	3	300000
MADHYA PRADESH	2	600000
MAHARASHTRA	13	3025000
MEGHALAYA	2	300000
MIZORAM	2	200000
NAGALAND	1	100000
PUNJAB	1	100000
TELANGANA	2	280000
UTTAR PRADESH	6	1200000
TOTAL	43	8230000

NO PENDING CASES FOR MONETARY RELIEF FOR THE YEAR 2014-2015.

STATEMENT SHOWING YEAR-WISE NO. OF CASES-INCLUDING CARRY FORWARD ALLEGED DEATH IN POLICE CUSTODY (DISPOSED) WHERE NHRC RECOMMENDED MONETARY RELIEF DURING THE YEARS 2013-2014, 2014-2015, 2015-2016 AND 2016-2017 (31/03/2017)

2013-2014

NAME OF STATE/UT	NO. OF CASES	AMOUNT
BIHAR	1	100000
HARYANA	1	300000
MADHYA PRADESH	2	800000
MEGHALAYA	1	500000
TAMIL NADU	1	500000
TELANGANA	1	100000
UTTAR PRADESH	3	1500000
TOTAL	10	3800000

2014-2015

NAME OF STATE/UT	NO. OF CASES	AMOUNT
BIHAR	1	200000
CHANDIGARH	1	100000
JHARKHAND	1	200000
MANIPUR	2	1000000
UTTAR PRADESH	3	900000
TOTAL	8	2400000

2015-2016

NAME OF STATE/UT	NO. OF CASES	AMOUNT
ANDHRA PRADESH	1	80000
KARNATAKA	1	200000
MANIPUR	1	500000
MEGHALAYA	1	500000
TELANGANA	1	100000
UTTARAKHAND	1	200000
TOTAL	6	1580000

2016-2017 (UPTO 31/03/2017)

NAME OF STATE/UT	NO. OF CASES	AMOUNT
JHARKHAND	1	500000
ODISHA	1	100000
PUNJAB	1	100000
TOTAL	3	700000

ANNEXURE IV

L.S.US.Q.NO.6204 FOR 11.04.2017

STATEMENT SHOWING YEAR-WISE NO. OF CASES-INCLUDING CARRY FORWARD ALLEGED DEATH IN POLICE CUSTODY (PENDING) WHERE NHRC RECOMMENDED MONETARY RELIEF DURING THE YEARS 2013-2014, 2014-2015, 2015-2016 AND 2016-2017 (31/03/2017)

2013-2014

NAME OF STATE/UT	NO. OF CASES	AMOUNT
UTTAR PRADESH	2	400000
TOTAL	2	400000

2014-2015

NAME OF STATE/UT	NO. OF CASES	AMOUNT
UTTAR PRADESH	1	500000
TOTAL	1	500000

2015-2016

NAME OF STATE/UT	NO. OF CASES	AMOUNT
MANIPUR	1	100000
UTTAR PRADESH	4	1800000
DELHI	1	500000
TOTAL	6	2400000

2016-2017

NAME OF STATE/UT	NO. OF CASES	AMOUNT
GUJARAT	1	500000
HARYANA	1	100000
KERALA	1	100000
MANIPUR	2	800000
ODISHA	2	150000
UTTAR PRADESH	4	500000
TOTAL	11	2150000

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 142

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1674 dated 06.03.2018 regarding "Racial Discrimination Cases".

On 6 March, 2018, Shri Prem Das Rai, M.P., addressed an Unstarred Question No. 1674 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Home Affairs *vide* OM No. 7/7/2019-Judl.Cell-I dated 12 February, 2020 have stated as under:

"The Law Commission of India, taking into account the recommendations of Bezbaruah Committee, the Law Commission's 267th Report and T.K. Vishwanathan Committee has given a new formulation on 04.05.2018 for insertion of section 153 (C) (Prohibiting Incitement to hatred) and 505A (Causing fear, alarm, or provocation of violence in certain cases). As the Criminal laws are in Concurrent List, the recommendations made by Law Commission and T.K. Vishwanathan Committee were forwarded to all the States/UTs seeking their comments *vide* this office letter dated 11.01.2018 followed by reminder letters dated 15.02.2018, 06.06.2018, 10.09.2018 and 28.02.2019. Comments from all the States have not been received as yet and the decision in the matter will be taken after the comments of all the States/UTs are received.

Further, on 07.09.2019, the Chief Ministers of all the State Governments/UTs have been addressed by Hon'ble Home Minister seeking their suggestions on the possible amendments in various laws *viz.* Indian Penal Code, Code of Criminal Procedure, Special Act, Narcotic Drugs and Psychotropic Substance Act, etc. The States have been requested to make suggestions, keeping in mind that the revised law should be in accordance with the democratic expectations of the people and be able to provide speedy justice to women, children, weaker sections of society, etc. A DO letter at the level of Home Secretary has also been issued on 23.09.2019 to the Chief Secretaries and DGsP of all the States/UTs reiterating the above. However, the response from all the States/UTs is yet to be received.

The Hon'ble Home Minister *vide* his letter dated 06.01.2020 and 09.01.2020 addressed to the Hon'ble Chief Justice of India, Hon'ble

Chief Justices of various High Courts, Bar Council of India, Bar Council of various States and various Universities/Institutes for legal studies has also requested them to give suggestions keeping in mind contemporary needs and aspirations of the people and with a view to create a legal structure which is citizen-centric and priorities to secure life and protection of human rights. Bureau of Police Research and Development (BPR&D) has been requested to review and propose revisions to the provisions of IPC/CrPC and other Acts.

It is further stated that legislation of such laws is a complex and lengthy exercise given the spectrum of divergent views of stakeholders i.e. State Governments, etc. The proposed amendments have to be debated and deliberated intensely to arrive at a required consensus. The entire procedure is therefore a long drawn out one and no time-limit can be fixed or given for the legislative process."

4. In view of the above, the Ministry, with the approval of the Minister of Home Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 09/06/2020

New Delhi

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1674**

**TO BE ANSWERED ON THE 06TH MARCH, 2018/ PHALGUNA 15, 1939 (SAKA)
RACIAL DISCRIMINATION CASES**

1674. SHRI PREM DAS RAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether incidents of racial discrimination and violence have been increasing in the country and if so, the existing legal provisions to counter such incidents;

(b) the action taken by the Government to incorporate the recommendations of the Bezbaruah Committee and 267th Law Commission Report to check racial discrimination in the country; and

(c) the extent to which the steps taken by the Government to address the grievances of people belonging to the North Eastern region viz., issuing of advisories to all the State Governments, strengthening of facilities for legal assistance and appointment of Nodal Officers have been effective in the country?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a): The incidents of racial discrimination and violence against people of North Eastern States residing in different parts of country are dealt with at the State Government level. According to information made available from the States, they do not keep a separate record of racial discrimination and violence against people of North Eastern States. In view of this, it is not possible to say whether such incidents are increasing in the country. The cases of racial discrimination and violence are being dealt with by the State Government under existing law such as IPC, Cr.PC, The Scheduled Castes and Scheduled Tribes(Prevention of Atrocities) Act, 1989 etc.

(b) The Bezbaruah Committee has suggested insertion of two new sections 153(C) and 509(A) in the Indian Penal Code to prevent racial discrimination. Law Commission of India in its 267th Report has recommended for insertion of new section 153C dealing with prohibition of incitement to hatred and Section 505A for causing fear alarm and provocation of violence in certain cases. The matter is presently with Law Commission for examination and recommendations.

(c): The steps taken by the Central Government to address the grievances of people hailing from North East region viz. issuing advisories and instructions to State Governments for safety & security of NE people, strengthening of facilities for legal assistance, extending facilities in the field of sport, educating the people about the North East in various forms, focusing attention on the North East on media, providing of helpline numbers, appointment of Nodal Officers etc. are being implemented effectively.

Appendix - XVIII

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 143

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3408 dated 07.08.2018 regarding "Corrupt IPS Officers".

On 7 August, 2018, Shri Hari Om Panday, Shri Santosh Kumar and Dr. Ratna De (Nag), M.Ps., addressed an Unstarred Question No. 3408 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Home Affairs *vide* OM No.45029/5/2018-IPS.II dated 28 August, 2019 have stated as under:

"The Ministry requested CBI from time to time to intimate status of the 6 cases. As per the status of the cases received from CBI on 20.08.2019, 4 (four) cases are still under investigation and 2 (two) cases are under trial before courts. CBI has informed that no specific time line for final conclusion of these cases can be predicted at this juncture. As such, treating the reply as an Assurance does not seem to be appropriate."

4. In view of the above, the Ministry, with the approval of the Minister of Home Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 09/06/2020

New Delhi

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 3408

TO BE ANSWERED ON THE 7TH AUGUST, 2018/ SHRAVANA 16, 1940 (SAKA)

CORRUPT IPS OFFICERS

3408. SHRI HARI OM PANDAY:
SHRI SANTOSH KUMAR:
DR. RATNA DE (NAG):

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has prepared any list of IPS officers against whom corruption cases have been registered by Central Bureau of Investigation (CBI) or Enforcement Directorate (ED) particularly in Uttar Pradesh and Bihar;

(b) if so, the details thereof and the current status of the said cases thereof; and

(c) the details of the steps taken/ likely to be taken in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJJU)**

(a) to (c): As per the information available, during the last three years (from 2015 to 2017) and till date, Central Bureau of Investigation (CBI) has registered 6 (six) cases against 5 IPS officers on corruption charges, including one IPS officer of Bihar Cadre who has since retired from service. No IPS Officer of Uttar Pradesh Cadre is involved in the aforesaid corruption related cases. No case has been registered by the Enforcement Directorate (ED) against any IPS Officer on corruption charges during the aforesaid period. Out of the aforesaid 6 cases registered by CBI, 5 cases are under investigation and one case is under trial.

Appendix - XIX

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 145

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 336 dated 05.02.2019 regarding "Identity Cards for People in Border Districts".

On 05 February, 2019, Shri S. Rajendran and various other M.Ps., addressed an Unstarred Question No. 336 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Home Affairs (Department of Border Management) vide OM No.7/4/2019-BADP dated 25 October, 2019 have stated as under:

'The Registrar General of India (RGI) is entrusted with the matter relating to issuing identity cards to all Indian citizens living in all the border districts of the country. Accordingly, this Ministry, vide letter of even number dated 08th August, 2019 had requested RGI to accept the transfer of the Assurance. In response to this Ministry's communication dated 08.08.2019, referred above, RGI vide their communication No. H-11016/1/2019-CRD (NPR) dated 09.10.2019 has informed that "the National Population Register (NPR) was prepared in 2010 and updated in 2015. It has not been decided to update the NPR in 2020. Updation work will be done along with House listing operation of Census 2021 in the entire country except Assam. NPR is being prepared under Rule 3(4) of the Citizenship Rules and necessary notification has been issued. Provisions for preparation of National Register of Indian Citizens (NRIC) is given under Rule 4 and Issue of National Identity Cards is under Rule 13. At present NRIC is being prepared in the State of Assam for which there is a special provision under Rule 4A of the Citizenship Rules. As there is no decision yet to prepare NRIC at other places, we regret to accept the Assurance.'

4. In view of the above, the Ministry, with the approval of the Union Home Minister have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 09/06/2020

New Delhi

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 336**

**TO BE ANSWERED ON THE 05TH FEBRUARY, 2019/ MAGHA 16, 1940 (SAKA)
IDENTITY CARDS FOR PEOPLE IN BORDER DISTRICTS**

**336. SHRI S. RAJENDRAN:
SHRI GAJANAN KIRTIKAR:
SHRI T. RADHAKRISHNAN:
SHRI S.R. VIJAYAKUMAR:
KUNWAR HARIBANSH SINGH:
SHRI SUDHEER GUPTA:**

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has decided to issue identity cards to Indians living in strategic border districts;**
- (b) if so, the details thereof along with the aims and objectives thereto;**
- (c) the estimated number of persons likely to be issued identity cards;**
- (d) whether the Government has studied the feasibility of issuing identity cards to the Indian Citizens living in the border districts;**
- (e) if so, the details and the outcome thereof; and**
- (f) the time by which the identity cards are likely to be issued ?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJJU)**

(a) to (f): 'In-principal' approval for Issuance of Identity cards to all Indian citizens living in all the border districts of the country along with the approval for continuation of Border Area Development Programme (BADP) upto March, 2020 has been accorded and Registrar General of India (RGI) is entrusted with preparing a detailed scheme in this regard.

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES**

MEMORANDUM No. 146

Subject: Request for dropping of Assurances given in replies to:-

- (i) Starred Question No. 197 dated 06.08.2010 regarding "Audit of Joint Ventures." (Annexure-I).
- (ii) Unstarred Question No. 2759 dated 07.02.2014 regarding "Enhancing Scope of Audit." (Annexure-II).

The above mentioned Question at Sl No. (i) was asked by Dr. Murli Manohar Joshi and Shri Rajiv Ranjan (Lalan Singh), M.Ps and the Question at Sl. No. (ii) was asked by Shri Nama Nageswara Rao, M.P., to the Minister of Finance. The contents of the Questions along with the replies of the Minister are as given in Annexures I and II.

2. The replies to the Questions were treated as Assurances and required to be implemented by the Ministry of Finance within three months of the date of the reply but the Assurances are yet to be implemented.

3. The Ministry of Finance vide O.M. No. 8(16)-B(R)/2010 dated 7. December, 2010 had requested for dropping the Assurance mentioned at Sl. No. (i) above on the following grounds:-

"That it is clear from the reply to the question that no Assurance was given by this Ministry with respect to part (c) of the question. It was not the intention of the Ministry to give any Assurance for bringing such entities within the ambit of C&AG. The revised draft bill forwarded by C&AG Office in June, 2010 for replacing the existing Comptroller & Auditor General's (Duties, Powers and Conditions of Service) Act, 1971 by a new law titled "Audit of Public Money and the C&AG's (Duties, Powers and Conditions of Service) Act, 2010 contains amendments of around 36 sections/sub-sections. Among others, one of the proposed amendments is under section 13(1) of the draft Bill which include various projects under joint venture of the public and private sector under the ambit of C&AG's audit as emphasized in the instant question. The reply to the question indicated that no Assurance was given by this Ministry. The answer of the question simply intimate that the revised draft Bill forwarded by C&AG Office in June, 2010 for replacing the existing Comptroller & Auditor General's (Duties, Powers and Conditions of Service) Act, 1971 by a new law titled 'Audit of Public Money and the C&AG's (Duties, Powers and Conditions of Service) Act, 2010' contain proposals/ amendments

on various issues in the light of changed structure and processes of governance and pattern of outflows from the public exchequer and several other factors. Since the draft Bill has impact on the various areas of governance, with the approval of FM, a process of consultation has been initiated with concerned Central Ministries/Departments and State Governments. Till date, a considerable number of comments/views have since been received both from Central Ministries/Departments and State Governments which are being compiled and examined. Therefore, the matter relating to expanded provision of C&AG with respect to audit of Income and expenditure accounts of projects under the joint venture of the public and private sector as queried in the question and the reply of which has been treated as an Assurance may be reconsidered. As already pointed out, no Assurance was given in the reply with regard to part (c) of the question. In the light of the above, as no time-frame nor any Assurance is made in the reply to the question that the Bill proposed by the C&AG would be enacted, treating it as an Assurance may be reconsidered."

4. The above request for dropping the Assurance was considered by the Committee at their sitting held on 21 July, 2011 and It was decided not to drop the Assurance. The Committee accordingly presented their 17th report (15th Lok Sabha) on 30 August, 2011. The Committee *inter-alia* recommended that it is exclusive prerogative of the Committee to decide as to which part/portion of the reply constitutes an Assurance. Further, a revised draft bill seeking to replace the existing Comptroller and Auditor General (Duties, Powers and Conditions of Service) Act, 1971 is under consideration. The Committee desired to know the present status of the Bill and also desired that the Assurance be implemented as early as possible.

5. The Ministry of Finance (Department of Economic Affairs) vide O.M. No. 8(1)-B(R)/2014 dated 19.12.2014 had also requested to drop the Assurance mentioned at Sl. No. (ii) on the following grounds:-

"That no Assurance was given by this Ministry. The revised draft bill forwarded by C&AG's Office in June, 2010, for replacing the existing C&AG's (Duties, Powers and Conditions of Service) Act, 1971 by a new law titled 'Audit of Public Money and the C&AG's (Duties, Powers and Conditions of Service) Act, 2010 contains amendments of around 36 Sections/Sub-sections. Among others, one of the amendments proposed is under section 13(i) & (ii) of the draft bill which include various schemes including the flagship programmes to be placed under the ambit of C&AG's audit as emphasized in the Instant Question. Since the proposed draft bills of C&AG impacts various areas of governance, a process of consultation has been initiated with concerned Ministries/Departments and State Governments. After receipt of

the comments from all concerned, the proposed draft Bill will be examined in consultation with C&AG and Ministry of Law & Justice. Later, O/o C&AG made extensive changes/deletions in the form of a revised draft bill, namely, C&AG's (Duties, Power and Conditions of Service) Amendment Act, 2011. Subsequently, on 18.03.2011 this Ministry had called for the views/comments of the concerned Central Ministries/State Governments on the revised draft Bill for taking a decision of the Government. The comments received so far from the Ministries/State Governments have been considered in the Ministry. The same along with the Finance Ministry's comments have been sent to Office of the C&AG for their comments. A consensus has to be reached between Ministry of Finance and C&AG before the exercise on preparation of the draft Cabinet Note is finalised and vetted by Ministry of Law & Justice. After obtaining the Cabinet's approval on the same, it has to be laid in the form of a Bill in both the Houses of Parliament for consideration and approval. Therefore, the fulfilment of the Assurance would take a considerable time. Therefore, the fulfilment of the Assurance would either not be feasible to fulfil the same or would take very considerable time due to impending administrative/political circumstances. In the light of the above, as no Assurance is given by the Ministry in the reply to the said Question, the decision for treating it as an 'Assurance' may be reconsidered."

6. The above request for dropping the Assurance was considered by the Committee at their sitting held on 12 February, 2015 and it was decided not to drop the Assurance. The Committee accordingly presented their 12th report (16th Lok Sabha) on 30th April, 2015. The Committee inter alia recommended that the process may be expedited and the matter may be brought to its logical conclusion. The Committee also expressed that they would like to be apprised of the initiatives taken and progress made in the matter.

7. The Ministry of Finance (Department of Economic Affairs) vide OM F. No. 8(10)-B(R)/2010 dated 29 April, 2014 had again requested for dropping the Assurance mentioned at Sl. No. (i) above on the following grounds:-

"That the subject-matter of the above Assurance is one of the issues contained in the proposed draft Bill of C&AG on 'Audit of Public Money and C&AG's (DPC) Act, 2010'. The Ministry had furnished specific comments to C&AG on the proposed draft Bill soliciting their views/comments for amendments to the existing C&AG Act instead of replacing with a new law. Accordingly, C&AG's office have sent a revised draft Bill, i.e. C&AG's (Duties, Powers and Conditions of Services) Amendment Act, 2011, proposing therein

changes/ deletions in the existing Act. The revised draft Bill is being examined in consultation with concerned Ministries/Departments and the State Governments. Thereafter the draft, if approved, Bill has to be vetted by Ministry of Law & Justice. After obtaining the Cabinet's approval on the same, it has to be laid in the form of a Bill in both the Houses of Parliament for consideration and approval. Therefore, the fulfilment of the Assurance would either not be feasible or would take very considerable time due to impending administrative/political circumstances. It is pertinent to mention that recently, the Lok Sabha Secretariat has vide O.M. No. 36 report/11/2/2013-CGA, dated 13.2.2014, forwarded a copy of the 36th Report of the Committee on Government Assurances regarding dropping of the Assurance, presented on 11.2.2014. According to the said Report, the Assurance relating to Lok Sabha USQ No. 5073 for 27-8-2010 regarding amendment of C&AG (DPC) Act, 1971 had been dropped. It is reiterated that as no Assurance was given by the Ministry in the reply to the said Question, the decision for treating it as 'Assurance' may be reconsidered. It is therefore, requested that this Assurance may please be deleted from the list of Assurances. The matter may kindly be placed before the Committee on Government Assurances for reconsideration in the light of the 36th Report of the Committee on Government Assurance."

8. The Ministry of Finance (Department of Economic Affairs) vide OM F.No.8(1)-B-(R)/2014 dated 28 April, 2015 had also again requested to drop the Assurance mentioned at Sl. No. (ii) on the following grounds:-

"Since the exercise relating to amendment of the C&AG's (Duties, Powers and Conditions of Service) Act, 1971 would consume considerable time, no timeframe nor any promise/Assurance was given for placing the Bill in Parliament. As such, it may be seen from the reply to the said Question that this did not constitute an Assurance nor any Assurance was given by this Ministry. The reply of the said Parliamentary Question has incorrectly been treated as an Assurance. While requesting for extension of time for fulfilling the Assurance, it has also been reiterated that the said Assurance may be deleted from the pending Assurances as the Ministry feels that the fulfilment of the Assurance would either not be feasible or it would take very considerable time due to impending administrative circumstances. It is pertinent to mention that in the 36th Report of the Committee on Government Assurance regarding dropping of the Assurances, presented to Lok Sabha on 11.02.2014, the Assurance relating to Lok Sabha USQ No. 5073 for 27.08.2010 regarding the similar subject matter i.e. 'Flagship Scheme' has been dropped. Therefore, it is requested that this reply may not be treated as

an Assurance and this Assurance may kindly be deleted from the list of Assurances in the light of the above para."

9. The above requests of the Ministry for dropping of the Assurances given at Sl. Nos. (i) and (ii) as mentioned in para No. 7 and 8 were again considered by the Committee at their sitting held on 18 April, 2016, and the Committee decided not to drop the above mentioned Assurances. The Committee accordingly presented their Fortieth Report (16th Lok Sabha) to the House on 11 August, 2016 in which the Committee inter alia expressed that they would like to be apprised of the initiatives taken and progress made in this regard.

10. However, the Ministry of Finance (Department of Economic Affairs) *vide* their OM. F. No. 8(10)-B(R)/2010 and F. No. 8(1)-B(R)/2014 dated 31 October, 2017 and 26 September, 2019 have stated as under:-

"The aforesaid Assurances were in relation to the changes in the C&AG Act. In this context, a draft bill was received from the C&AG Office in June, 2010 for replacing the existing Comptroller & Auditor General's (Duties, Powers and Conditions of Service) Act, 1971 by a new law titled "Audit of Public Money and the C&AG's (Duties, Powers and Conditions of Service) Act, 2010". However, it was later decided with the approval of the then Finance Minister that instead of enacting a new Legislation, the existing Act should be amended suitably to address all issues. Accordingly, a draft C&AG(DPC) Amendment Act, 2011 was received from the Office of C&AG in May, 2011 and the same was examined in consultation with various Ministries and State Governments. Detailed comments of this Ministry on the amendment proposal have been sent in October, 2014 to the C&AG Office for examination and comments thereon. The C&AG Office *vide* their letter No. 12/9-DG(SMU)Sectt/2013 dated 16-06-2017 has now informed that the draft C&AG (DPC) Amendment Act may not be pursued and may be treated as withdrawn. In view of the fact that the draft Act, which is the subject matters of the said Assurance, does not exist now and has been withdrawn, the Assurances may be dropped."

11. In view of the above, the Ministry, with the approval of the then Minister of State (Finance & Shipping), have again requested the Committee to drop the above Assurances:

The Committee may re-consider.

New Delhi:

Dated 09/06/2020

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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
LOK SABHA

STARRED QUESTION NO: 197
ANSWERED ON: 06.08.2010

AUDIT OF JOINT VENTURES

MURLI MANOHAR JOSHI
RAJIV RANJAN (LALAN) SINGH

Will the Minister of

FINANCE

be pleased to state:-

- (a) whether the income and expenditure accounts of the projects under the joint ventures of the public and the private sector are subjected to audit by the Comptroller and Auditor General of India(C&AG);
- (b) if not, the reasons therefor;
- (c) whether the Government proposes to bring such entities within the ambit of C & AG;and
- (d) if so, the details thereof?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE)

(a), (b), (c) and (d): A statement is placed in the Table of the House.

Statement referred to in reply to part (a) to (&) of Lok Sabha Starred Question No. tabled by Shri Rajiv Ranjan Singh Alias Lalan Singh and Dr. Murl Manohar Joshi for answer on Friday, August 6,2010 regarding 'Audit of Joint Ventures'

(a): Yes, Madam. The income and expenditure accounts of projects under the joint ventures of the public and the private sector are subject to audit by the Comptroller and Auditor General of India under section 14 and 20 of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act 1971.

(b): Does not arise..

(c) & (d): A revised draft bill seeking to replace the existing Comptroller and Auditor General (Duties, Powers and Conditions of Service) Act, 1971 is under consideration. The proposals in the draft bill include, inter alia, provision for expanded powers of Comptroller and Auditor General of India with respect to audit of income and expenditure accounts of projects under the joint venture of the public and the private sector.

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 2759

(To be answered on Friday, 07th February, 2014/Magha 18, 1935 (Saka))

“ Enhancing Scope of Audit ”

2759. SHRI NAMA NAGESWARA RAO:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Statutory Auditor has sought amendments in the relevant Act to enhance the scope of the audits and ensure timely tabling of reports;
- (b) if so, the details thereof along with the present status of the request;
- (c) the reasons for the delay in accepting the request, if any; and
- (d) the time by which the said request is likely to be acceded to?

ANSWER

Minister of State in the Ministry of Finance

(SHRI NAMO NARAIN MEENA)

(a) Yes, Madam.

(b), (c) and (d) The revised draft Bill is being actively examined by Ministry of Finance in consultation with concerned Ministries/Departments and all the State Governments. The matter is under process.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM NO. 147

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 5490 dated 13.12.2010 regarding "Share of Telecom Company".

On 13 December 2010, Shri Naranbhai Kachhadia, M.P., addressed an Unstarred Question No. 5490 to the Minister of Communications and Information Technology. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Communications and Information Technology (Department of Telecommunications) within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Communications and Information Technology (Department of Telecommunications) vide O.M. No. 20-200(79)/LS/2010-AS-I dated 6th November, 2015 and 28 December, 2017 have stated as under:-

"The above cited Assurance being similar to another Assurance w.r.t. RSUSQ No. 936 dated 18.11.2010 - Undervaluation of 2G spectrum, already dropped vide Rajya Sabha Secretariat OM dated 22.07.2015 as the matter is being pursued by the trial court on the direction of the Hon'ble Supreme Court of India."

4. In view of the above, the Ministry, with the approval of the then Minister of Communications and Information Technology have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 09/06/2020

GOVERNMENT OF INDIA
 MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
 DEPARTMENT OF TELECOMMUNICATIONS

LOK SABHA
 UNSTARRED QUESTION NO. 5490
 TO BE ANSWERED ON 13TH DECEMBER 2010

SHARE OF TELECOM COMPANY

†5490. SHRI KACHHADIA NARANBHAI:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether a licenced company does not have permission of shareholding of another telecom company more than 9.9 per cent as per Indian telecom rules;
- (b) if so, whether some telecom companies especially Reliance Communications R-Com Limited has more than 9.9 per cent shareholding in another telecom company;
- (c) if so, the details thereof; and
- (d) the steps taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT)

(a) Madam, as per the terms and conditions of Unified Access Services (UAS) licence agreement, "No single company/legal person, either directly or through its associates, shall have substantial equity holding in more than one LICENSEE Company in the same service area for the Access Services namely; Basic Cellular and Unified Access Service. 'Substantial equity' herein will mean 'an equity of 10% or more'. A promoter company/Legal person cannot have stakes in more than one LICENSEE Company for the same service area".

(b) to (d) Recently, the Report of CAG on "Issue of Licences and allocation of 2G Spectrum by the Department of Telecommunications" has been Tabled in the Parliament on 16.11.2010. Taking into account the non-cumulative redeemable preference share (NCRPS) of Reliance Telecom Ltd. (RTL) in Swan Telecom Pvt. Ltd., the CAG Report has stated that the equity stakes of Reliance Telecom Ltd. in Swan Telecom Private Limited was 10.71%. The CAG Report has also stated that it appears that Swan Telecom Private Limited while applying for the UAS licenses in 13 Service Areas was acting as a front company on the behalf of RTL and their application was in effect against the intent and sprit of the UAS licensing guidelines. In view of the CAG Report, Department of Telecom has decided to refer the matter to the Ministry of Corporate Affairs for examination.

MEMORANDUM No. 148.

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3329 dated 16.03.2011 regarding "Commercial Space Launch Agreement."

On 16 March, 2011, Shri S Semmalal, M.P., addressed an Unstarred Question No. 3329 to the Prime Minister. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Department of Space within three months from the date of the reply but the Assurance is yet to be implemented.
3. The Department of Space *vide* O.M. No. 22014/21/2012-V dated 03 December, 2014, had requested to drop the Assurance on the following grounds:-

"That the above Assurance relates to Commercial Space Launch Agreement (CPLA) between India and USA. Government of Republic of India and Government of United States of America (USA) were working towards an arrangement to facilitate launch of US- licensed satellites from India meant for commercial and non commercial purposes. The US-licensed satellites include US satellites and third country satellites containing US components.

- (i) In respect of launch of US- licensed satellites meant for non-commercial purposes from India, US enabled granting of export license upon signing of Technology Safeguards Agreement (TSA) in July 2009.
- (ii) To facilitate launch of US- licensed satellites meant for commercial purposes from India, discussions were initiated to conclude a Commercial Space Launch Agreement (CSLA). Even after several rounds of discussions, before the visit of US President to India in November 2010, both sides have not converged on a mutually agreeable draft. The discussions focused mainly on definitions and clauses on 'subsidies', 'improper business practices', 'transparency' 'inducements;' etc.
- (iii) In January 2011, US proposed a pause in further discussion on the subject. Accordingly, this subject was not discussed in the third as well as fourth meetings of India-US Joint Working Group on civil space cooperation held in July 2011 (Bangalore) and March 2013 (Washington), respectively. The last meeting with US officials on CSLA was held on October 2010 at Bangalore.

- (iv) Considering that the discussions on the subject is on hold and also that there may not be any more discussions on CSLA in near future, the Assurance with respect to Lok Sabha Unstarred question No. 3329 regarding 'Commercial Space Launch Agreement' may be treated as fulfilled".

4. The above request for dropping the Assurance was considered by the Committee at their sitting held on 15 February, 2016 and it was decided not to drop the Assurance as the Committee did not agree with the views of the Ministry as it is for the Committee to decide as to what constitutes an Assurance. The Committee accordingly presented their Thirty-Fifth Report (16th Lok Sabha) on 10 May, 2016 and desired that the matter may be pursued vigorously with all concerned and the progress made in the matter may be conveyed to the Committee from time to time.

5. However, the Department of Space *vide* O.M. No. DS_5-17014/6/2018-Sec_5-DOS dated 24 December, 2018, have stated as under:-

"Commercial Space Launch Agreement (CSLA) was meant to deal with the US granting export licenses for the launch of satellites of US and satellites of other countries (containing US components) meant for commercial purpose, from Indian soil. Nevertheless, in January 2011, US side proposed a pause on any further discussion on CSLA. Also, it has not been taken up for discussion in any of the bilateral meetings with USA. Whereas, the US authorities have been regularly permitting the launch of satellites that are built by US Industries and also Satellites of other countries with US components, for launch by Indian launch vehicles (PSLV), on commercial basis by Antrix Corp. Ltd. More than 100 satellites have been launched by India and launch of few more satellites are also getting finalized. In the current day situation, there is no need for a Commercial Space Launch Agreement (CSLA) between USA and India. Practically, there seem to be no issues in providing commercial launch services, without a formal CSLA in place. Considering the above, there seems to be no relevance of resuming the discussions with US authorities on CSLA."

6. In view of the above, the Ministry, with the approval of the Minister of State (PMO), have requested the Committee to drop the above Assurance.

The Committee may reconsider.

DATED:- 09/06/2020

NEW DELHI

**GOVERNMENT OF INDIA
DEPARTMENT OF SPACE**

**LOK SABHA
UNSTARRED QUESTION NO.3329**

TO BE ANSWERED ON WEDNESDAY, MARCH 16, 2011

COMMERCIAL SPACE LAUNCH AGREEMENT

3329. SHRI S SEMMALAI:

Will the PRIME MINISTER be pleased to state:

- (a) **whether India and US plan to sign the Commercial Space Launch Agreement that will enable Indian Space Research Organisation (ISRO) to launch bigger commercial satellites made in US for carrying US components; and**
- (b) **If so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRIES OF PARLIAMENTARY
AFFAIRS, PERSONNEL, PUBLIC GRIEVANCES & PENSIONS
AND IN PRIME MINISTER'S OFFICE
(SHRI V. NARAYANASAMY):**

- (a) & (b) **As part of the Civil Space Cooperation being pursued under Next Steps to Strategic Partnership (NSSP), India and USA are inter-alia, working towards an arrangement to facilitate launch of US satellites and**

..2/-

third country satellites, which contain US components.

A Technology Safeguard Agreement (TSA), signed on July 20, 2009, currently enables India to launch US satellites and third country satellites, containing US components, intended for civil or non-commercial use.

The 'Commercial Space Launch Agreement (CSLA)' is still under discussion.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 149

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 473 dated 03.08.2011 regarding "Establishment of PIO University".

On 03 August, 2011, Shri Harishchandra Chavan, M.P., addressed an Unstarred Question No. 473 to the Minister of Overseas Indian Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Overseas Indian Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of External Affairs *vide* OM No. OI-12012/04/2007-DS dated 24 January, 2020 have stated as under:

"On 24 April, 2008, Cabinet had approved on the basis of note of erstwhile Ministry of Overseas Indian Affairs dated 24.03.2008 that Manipal Academy of Higher Education Trust (MAHET), Manipal, Karnataka would establish the proposed PIO/NRI University at Bangalore, Karnataka. The above decision of the Cabinet could not be implemented due to subsequent developments as below:-

(i) To implement the aforesaid decision of the Cabinet dated 24 April, 2008, an Advisory Board was set up to evaluate the Detailed Project Report (DPR), submitted by MAHET, in terms of the academic and infrastructure standards and their adherence to the norms set by UGC, AICTE, MCI and other statutory bodies as required under the UGC for granting the status of 'Deemed University' to the proposed institution. As many legal and technical complications came to light (UGC procedure; approvals of statutory bodies like MCI, AICTE, DCI, etc; reservations; provision of supernumerary seats; etc), it was felt instead of setting up the PIO/NRI University as a deemed University, a PIO University can be set up by enacting a law to establish the University. Since this course of action required approval of the Cabinet, a proposed legislation viz. "The PIO University Bill, 2010" was drafted.

(ii) Meanwhile the Kerala based Charitable Education & Welfare Society challenged in the Kerala High Court, Ernakulam the decision to select MAHET for setting up the proposed University. The Kerala High Court was informed that the selection of MAHET for setting up the proposed University had become infructuous and that we had proposed a legislation for setting up the proposed University. In their judgment dated 26.07.2012, the Court directed the Government of India to finalize

their proposal regarding the new legislation expeditiously and if there is further delay in passing the legislation by the Parliament, it would be open to the respondents to take further proceedings in accordance with law.

(iii) Issue of Reservations: It had been proposed that 50% of the seats in the proposed PIO University would be reserved for PIO students. As per provisions of the Central Education Institutions (Reservation in admission) Act, 2006, publicly funded Universities have to follow the reservation policy of Government of India which prescribes reservation of 50% seats for SC, ST and OBC students. This statutory reservation coupled with 50% seat reservation for PIO students would have amounted to reserving over 100% of the seats in the proposed university. This would have gone against the directions enunciated by Supreme Court that not more than 50% seats should be reserved in any institution.

(iv) Hence it was decided that the PIO/NRI University would be established by a Private organization under the Universities for Research and Innovation Bill, proposed by Ministry of Human Resource Development, which would have allowed a trust or society or a company registered under the Companies Act, 1956 or a University incorporated in India or a University incorporated outside India to set up the proposed University. The caste based reservation policy was not applicable to privately funded University set up under the above legislation. The 'Universities of Research and Innovation Bill, 2012' could not be taken up for discussion in Lok Sabha and subsequently lapsed.

(v) The proposal was reviewed and it was felt that instead of establishing an exclusive University for NRI/PIO students, they can be given educational facilities in the Universities in India so that they get access to a wide variety of subjects and courses offered by increasing the existing NRI seats in our Universities. Therefore the proposal as approved by the Cabinet in April, 2008 could not be implemented on the approved lines because of legal and procedural problems encountered during the process of implementation. It was suggested that optimum utilization of existing quota for NRIs/PIOs/Foreigners and possible augmentation of seats in this quota in Indian Universities was a better option. Therefore, another Cabinet note was moved on 22.06.2016 for revoking Cabinet's earlier decision. Cabinet approved the proposal to drop earlier approval of the Cabinet on 13.07.2016."

4. In view of the above, the Ministry, with the approval of the Minister of State for External Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 09/06/2020

New Delhi

Government of India
Ministry of Overseas Indian Affairs

LOK SABHA
UNSTARRED QUESTION NO. 473

To be answered on 3rd August, 2011

ESTABLISHMENT OF PIO UNIVERSITY

473. SHRI HARISHCHANDRA CHAVAN:

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:
प्रवासी भारतीय कार्य मंत्री

- (a) whether the Government has received any request from the Persons of Indian Origin (PIOs) Association for establishing a PIO University in India having campuses in other countries;
- (b) if so, the details thereof alongwith the action taken thereon; and
- (c) the time by which a final decision in this regard is likely to be taken?

ANSWER

**MINISTER OF OVERSEAS INDIAN AFFAIRS
(SHRI VAYALAR RAVI)**

**(a) to (c): No, Sir. There was a proposal to set up NRI/PIO
Universities in the country through an Act of Parliament.**

**However in the meantime the Ministry of Human Resource
Development has drafted an Innovation Universities Bill. This
contains similar provisions as those of the proposed PIO
University Bill. Therefore it has been decided that the PIO
University would be established under the Innovation University
Act (once it is approved by the Parliament).**

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 150

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3852 dated 25.08.2011 regarding "New Railway line in Uttarakhand."

On 25 August, 2011, Shri Vijay Bahadur Singh, M.P., addressed an Unstarred Question No. 3852 to the Minister of Railways. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Railways *vide* O.M. No. 2011/W-I/PQL/NER/8 dated 31 October, 2014 had requested to drop the Assurance on the following grounds:-

"Construction of new line from Kichha-Khatima (51.48 km) has also been included in the Budget 2003-04 with the provision that land will be provided free of cost by the State Government of Uttarakhand. All the requisite papers for land acquisition have been deposited with State Government. However, land is yet to be made available. Commissioner/Kumayu Mandal has proposed a new alignment between Lalkaun-Khatima and has requested for Abstract cost of the project alongwith details of land to be acquired as per new alignment. Details about this new alignment have been made available to State Government with the request to indicate their final decision as an Assurance. It is informed that land for the instant project is yet to be made available by the State Government of Uttarakhand as per their commitment to provide land free of cost and final decision on the new alignment as proposed by the Commissioner Kumayu Mandal has also not been taken by the State Government. Keeping the above in view, it is not proper to continue the present Assurance for a longer period. Hence, the Committee on Government Assurances (Lok Sabha) may please be approached for according approval for dropping of the above assurance from the list of pending Assurances. "

4. The above request for dropping of the Assurance was not acceded to by the Committee at their sitting held on 21 July 2015. The Committee accordingly presented their 21st Report (16th Lok Sabha) on 30 November, 2015 and desired that the matter may be pursued vigorously with the State Government and the progress made in this regard be apprised to them.

5. However, the Ministry of Railways *vide* O.M. No. 2011/W-I/PQL/NER/8 dated 10th November, 2017 had again requested to drop the Assurance on the following grounds :-

"Gauge conversion of Khatima-Tanakpur section is in advance stage of completion. Further, land for the Kichha-Khatima new line project is yet to be made available by the State Government of Uttarakhand as per their commitment to provide land free of cost and also final decision on the new alignment as proposed by the Commissioner Kumayu Mandal has not been taken by the State Government from a longer period. Hence, Railway is unable to take up this project for execution."

6. The above request for dropping the Assurance was not acceded to by the Committee at their sitting held on 17 December, 2018. The Committee accordingly presented their 100th Report (16th Lok Sabha) on 12 February, 2019 and desired that the Ministry must pursue the matter vigorously with the State Government concerned and implement the Assurance at the earliest. The Committee further directed the Ministry to furnish a Part Implementation Report in the matter.

7. However, the Ministry of Railways *vide* O.M. No. 2011/W-I/PQL/NER/8 dated 11th December, 2019 have stated as under:-

"Kichha-Khatima new line project was sanctioned at a cost of Rs 165.67 crore subject to land free of cost by the Government of Uttarakhand. Subsequently, based on request from the State Government, survey for new alternate line Lalkuan-Sitaraganj has been carried out. As per survey report, the cost of 63 km long line has assessed as Rs 1546.24 crore in which the cost of land alone is Rs 528.69 crore. These details have already been communicated to the State Government *vide* Railway's letter dated 12.12.2018 with the request to convey State Government's decision on providing land free of cost for the project for taking up further action. Response from the State Government is still awaited due to which the project is held up."

8. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Railways, have requested the Committee to drop the above Assurance.

The Committee may reconsider.

NEW DELHI

DATED: 09/06/2020

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
LOK SABHA UNSTARRED QUESTION NO. 3852
ANSWERED ON 25.08.2011

New Railway line in Uttarakhand

3852. SHRI VIJAY BAHADUR SINGH:

Will the Minister RAILWAYS be pleased to state:

(a) whether the Railways are aware that Tanakpur-Khatima railway line (Uttarakhand) has no rail link with Kichha-Delhi railway line despite huge rush of passengers from Tanakpur/Khatima to Delhi;

(b) whether any survey has been conducted in this regard;

(c) if so, the outcome thereof and if not, the reasons therefor; and

(d) the steps taken/being taken for laying of railway lines from Khatima to Kichha in Uttarakhand?

ANSWER

THE MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (d) Khatima-Tanakpur is an existing metre gauge line where gauge conversion is in progress as a part of Bhojipura-Pilibhit-Tanakpur gauge conversion project. Further, construction of new line from Kichha-Khatima (51.48 km) has also been included in the Budget 2003-04 with the provision that land will be provided free of cost by the State Government of Uttarakhand. All the requisite papers for land acquisition have been deposited with State Government. However, land is yet to be made available. Commissioner Kumayu Mandal has proposed a new alignment between Lalkaun Khatima and has requested for Abstract cost of the project alongwith details of land to be acquired as per new alignment. Details about this new alignment have been made available to State Government with the request to indicate their final decision.

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LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 151

Subject: Request for dropping of Assurances given in replies to :-

- (i) Unstarred Question No. 4916 dated 02 September, 2011 regarding "Allocation of Funds under NRHM" (Annexure-I)
- (ii) Unstarred Question No. 1927 dated 02 December, 2011 regarding "Allocation of Funds under NRHM" (Annexure-II)

The above mentioned Questions were addressed by various M.Ps. to the Minister of Health and Family Welfare and the texts of the Questions alongwith the replies of the Minister are as given in the Annexures-I and II.

2. The replies to the Questions were treated as Assurance by the Committee and required to be implemented by the Ministry of Health and Family Welfare within three months from the date of the reply but the Assurances are yet to be implemented.

3. The Ministry of Health and Family Welfare vide O.M. No. H-11017/33/2011-NRHM-(Finance) dated 08 October, 2012 had requested to drop the Assurance with respect to USQ No. 1927 dated 02 December, 2011 on the following grounds:-

"In response to this Ministry's request to know the probable date of completion of investigation by CBI in the matter, they have intimated that no time frame can be stated for completion of investigation, but CBI will make all efforts to complete the investigation expeditiously. In view of the above, it is requested to kindly drop/delete the Assurance that has come up for Lok Sabha USQ No. 1927 for 02.12.2011 from the pending list of Assurances to Parliament Questions of this Ministry."

4. The above request for dropping of the Assurance was placed before the Committee at their sitting held on 17 December, 2013 and the Committee decided not to accede to the request of the Ministry as CBI may be impressed upon to complete the investigation to pursue the matter to its logical conclusion. The Committee accordingly presented their 37th Report (15th Lok Sabha) on 11th February, 2014 recommending the Ministry to pursue the matter to its logical conclusion.

5. However, the Ministry of Health and Family Welfare vide O.M. F. No. H-11017/33/2011-NHM-Finance dated 28.12.2016 had again requested to drop the Assurance given in reply to USQ No. 1927 dated 02.12.2011 alongwith the Assurance given in reply to USQ No. 4916 dated 02.09.2011 on the following grounds:-

"That the Ministry is pursuing the matter with CBI to intimate the progress made in completing the investigation into the execution and implementation of the NHM in Uttar Pradesh. However, no response has yet been received from the CBI in this regard. It is stated that a similar Parliament Assurance pertaining to Rajya Sabha Unstarred Question No. 2279 dated 13.12.2011 has already been dropped by the Rajya Sabha on 20.02.2013. Further, the matter pertaining to instant Lok Sabha Assurances is sub-judice and CBI has not intimated any time frame for completing the investigation."

6. The above request of the Ministry was again considered by the Committee at their sitting held on 11 July, 2018 and the Committee decided not to drop the above mentioned Assurances. The Committee accordingly presented their Eighty Sixth Report (16th Lok Sabha) to the House on 08 January, 2019 in which the Committee urged upon the Ministry to earnestly pursue the matter with the CBI for expediting the investigation. The Committee would also like to be apprised of the initiatives taken by the as well as the progress made in the matter.

7. However, the Ministry of Health and Family Welfare vide O.M. F. No. H-11017/33/2011-NHM-Finance dated 17.07.2019 have stated as under:-

"The matter is sub-judice in the CBI court. The Ministry has received a fresh communication dated 19.03.2019 from the CBI on the status of cases pending on the subject. CBI has not indicated the likely time frame for completing investigation. In the matter of 79 cases in which 'Charge Sheet Filed and Pending Investigation'. Out of the total 94 registered Regular Cases, closure has been filed or accepted in respect of only 7 cases. Summary of the same as provided by the CBI is as under:

REGULAR CASES	
Total Regular Cases Registered	94
Charge Sheet Filed	79
Closure filed/Accept	07
Pending Investigation	08

It may kindly be noted that most of the cases are under trial in the Court of Law which may take time to conclude. Further, similar Parliament Assurance pertaining to the Rajya Sabha Unstarred Question No. 2279 dated 13.12.2011 has already been dropped by the Rajya Sabha on 20.02.2013."

8. In view of the above, the Ministry, with the approval of Minister of State for Health and Family Welfare, have once again requested the Committee to drop the above Assurances.

The Committee may reconsider.

Dated :- 09/06/2020

New Delhi:

GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA
UNSTARRED QUESTION NO.4916
TO BE ANSWERED ON THE 2ND SEPTEMBER, 2011
ALLOCATION OF FUNDS UNDER NRHM

4916. SHRI MANISH TEWARI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the total funds released to States under the National Rural Health Mission (NRHM) since its launch, State-wise and year-wise;
- (b) the details of the apparatus to audit and monitor the usage of NRHM funds so disbursed;
- (c) the State-wise appraisal of NRHM fund utilisation so far;
- (d) whether there is a structure in place in the Ministry to look into the misconduct of officers responsible for performance of NRHM;
- (e) if so, the details thereof;
- (f) whether the Ministry has received any complaints regarding misuse of NRHM funds since its launch;
- (g) if so, the details thereof, State-wise and the action taken thereon;
- (h) whether the Ministry has taken cognizance of allegations of misuse of NRHM funds in UP and Punjab; and
- (i) if so, the action taken on these specific reports?

ANSWER
THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE
(SHRI SUDIP BANDYOPADHYAY)

- (a): A statement showing the Allocation, Release and Expenditure under National Rural Health Mission to States / UTs for the Financial Years 2005-06 to 2011-12 (up to 30.06.2011) is annexed.

(b): The grants-in-aid provided to the States under National Rural Health Mission [NRHM] are audited annually by Chartered Accountants' firms selected through open tender system by the States / Union Territories. In addition to this, audit at the Central level is conducted by the Director General of Audit, Central Expenditure (DGACE), New Delhi. The Comptroller & Auditor General of India (C&AG) also had conducted a Performance Audit of the NRHM for the period 2005-06 to 2007-08 at the Central, State and sample District and Block levels. The report of the C&AG was laid on the Table of the House in December, 2009.

(c): The Ministry regularly monitors the utilization of funds through analysis of quarterly Financial Management Reports and annual statutory Audit Reports and also emphasizes on concurrent audits being conducted in the State. The Ministry also monitors the implementation of NRHM through annual Common Review Mission (CRM), Joint Review Mission (JRM) and review meetings. Teams are also sent periodically to States to review the management of funds under the Mission. The reports are shared with the States for taking corrective measures.

(d) & (e): NRHM is a centrally sponsored programme. Funds are made available to States for implementing the NRHM, and the primary responsibility for proper financial management and taking action against the officers and staff responsible for implementation lies with the States. The Central Government facilitates the State's effective implementation of the Mission and provide guidelines for implementation, monitoring and reporting of physical and financial progress.

(f) & (g): No specific complaints have been received regarding misutilization of funds allocated under NRHM since its launch. However, annual statutory audit of NRHM is conducted for all States which are examined in the Ministry and the deficiencies and observations are communicated to the States for taking appropriate remedial action.

(h) & (i): No complaint has been received regarding misuse of NRHM funds allocated under NRHM from Punjab.

A Central team reviewed fund management under the Mission in Uttar Pradesh during May, 2011 and the major findings are outlined below:

- (i) Irregularity in award of contract for procurement of Emergency Medical Transport Services and Mobile Medical Units, Management of Hospital cleaning and gardening, procurement of safe drinking water and R.O. systems etc.

- (ii) Supply of poor quality of IEC/ BCC material and poor quality of drugs and consumables etc.
- (iii) In respect of civil construction works, there was mere transfer of funds to various State Government agencies without any formal agreement and without any system.
- (iv) Poor monitoring of progress of the civil construction as well as quality of construction, and no action on the defects in constructions pointed out by JEs/ CMOs.
- (v) Non operationalisation of emergency transport services even after procurement of 779 ambulances.

The report and the observations of the Central team were sent to the State Government for necessary remedial action and for further investigations.

Sl. No.	States	2005-06			2006-07			2007-08			2008-09		
		Allocation	Release	Exp	Allocation	Release	Exp	Allocation	Release	Exp	Allocation	Release	Exp
1	Andaman & Nicobar Islands	5.96	9.11	5.32	8.26	9.90	8.28	5.60	13.01	9.01	10.71	12.56	12.76
2	Andhra Pradesh	309.93	302.84	216.44	424.83	383.97	405.91	628.43	608.94	505.18	663.37	638.73	700.13
3	Arunachal Pradesh	19.03	29.35	17.57	30.78	49.88	31.27	47.99	44.50	47.62	43.95	36.51	57.69
4	Assam	234.67	137.79	84.60	513.21	346.96	212.53	637.84	602.15	547.47	638.94	606.89	698.32
5	Bihar	382.89	255.51	186.69	556.65	361.89	235.64	590.66	350.24	423.25	777.70	821.18	783.19
6	Chandigarh	3.79	4.27	3.14	5.68	4.50	3.48	6.48	6.45	4.11	8.04	5.31	6.47
7	Chattisgarh	119.22	94.13	107.37	174.21	149.11	187.69	222.60	190.85	197.77	259.35	249.72	162.12
8	Dadra & Nagar Haveli	2.86	2.13	1.46	2.72	2.71	1.71	3.08	2.36	2.85	3.45	3.28	3.86
9	Daman & Diu	2.22	2.24	1.64	2.63	3.48	1.86	2.79	1.98	2.43	3.07	2.60	2.41
10	Delhi	30.21	24.92	24.99	53.51	37.12	31.95	77.73	55.31	51.06	100.37	99.62	55.68
11	Goa	5.88	5.65	3.00	9.08	3.32	4.17	11.71	5.07	6.92	13.52	14.09	8.89
12	Gujarat	210.69	214.71	132.55	299.08	255.83	225.40	369.20	394.93	306.81	414.07	342.81	495.43
13	Haryana	79.12	83.13	54.61	117.96	114.84	76.96	137.25	115.79	98.57	166.20	165.02	187.73
14	Himachal Pradesh	47.01	58.57	39.47	56.02	70.99	57.04	67.32	52.41	56.55	77.74	64.21	94.84
15	Jammu & Kashmir	74.82	69.36	17.52	66.18	49.14	51.42	87.02	160.45	75.27	102.24	76.48	111.94
16	Jharkhand	114.48	129.00	135.35	216.20	158.64	91.89	266.54	159.15	124.99	294.00	247.27	299.30
17	Karnataka	213.74	197.45	153.50	302.74	253.80	194.34	393.94	297.32	275.29	461.83	437.84	428.94
18	Kerala	119.23	110.08	102.62	173.98	151.40	39.50	236.40	293.86	144.03	253.61	222.88	331.20
19	Lakshadweep	1.28	1.72	0.77	1.69	1.71	0.93	1.79	1.08	0.62	2.13	1.22	2.18
20	Madhya Pradesh	292.94	256.87	181.55	413.20	410.89	353.36	689.95	617.09	645.70	609.02	707.88	686.97
21	Maharashtra	348.28	328.92	230.17	522.24	304.74	229.25	603.58	672.52	550.76	779.15	587.43	873.15
22	Manipur	31.83	29.99	14.99	52.98	37.26	20.40	65.91	49.27	40.99	66.34	56.58	62.06
23	Meghalaya	26.62	20.52	10.26	52.34	35.42	19.48	61.26	43.04	32.70	65.48	44.76	51.27
24	Mizoram	27.84	25.17	17.00	26.28	50.31	28.78	37.46	32.67	56.22	40.24	37.44	54.26
25	Nagaland	25.21	30.41	17.72	45.95	41.69	36.23	55.20	44.75	43.45	57.96	56.23	57.65
26	Orissa	198.29	206.43	135.39	284.88	220.18	199.19	383.52	387.16	295.07	392.88	388.05	334.05
27	Puducherry	2.32	3.81	3.50	4.24	5.66	8.66	9.41	4.71	7.14	11.31	5.12	7.29
28	Punjab	81.88	90.71	65.45	130.42	138.93	86.62	161.69	107.84	111.64	185.89	183.03	190.08
29	Rajasthan	281.32	293.41	201.24	398.52	406.45	299.48	571.89	660.90	537.65	596.53	798.15	909.16
30	Sikkim	7.66	9.12	7.84	12.76	24.15	9.87	17.49	34.27	13.39	21.44	19.88	50.62
31	Tamil Nadu	238.52	251.22	206.17	336.87	332.64	321.48	430.31	546.56	392.74	515.70	501.60	534.42
32	Tripura	32.49	29.09	20.34	67.52	38.40	29.85	85.62	79.04	38.28	88.32	77.58	68.73
33	Uttar Pradesh	726.07	793.97	573.24	1130.39	894.56	703.82	1325.09	1258.77	956.47	1727.59	1474.91	1546.06
34	Uttarakhand	48.83	50.29	40.63	66.20	44.31	46.99	91.33	89.20	72.74	100.16	98.44	132.48
35	West Bengal	286.24	281.86	190.05	436.86	379.52	263.30	544.73	525.23	335.33	639.93	539.79	563.75
Grand Total		4633.39	4433.75	3204.17	6997.05	5774.30	4518.68	8928.85	8508.87	7010.07	10192.23	9625.09	10565.10

Note:

1. Expenditure figures for 2009 - 10 and 2010 - 11 are provisional. 2. Release figures do not include "Others" i.e. HQ Expenditure.

3. Statement figures do not include supply of Commodities, IEC, RCH Drugs and Equipments etc. 4. The release figures does not include the 15% states' contribution.

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STATE WISE ALLOCATION, RELEASE & Expenditure under NRHM since 2009-09 to 2011-12 (30.06.2011)

Sl. No.	States	2009-10			2010-11			2011-12			T O T A L (Rs Crores)		
		Allocation	Release	Exp	Allocation	Release	Exp	Allocation	Release	Allocation	Release	Exp	
1	Andaman & Nicobar Islands	16.82	8.23	20.11	20.28	15.84	18.65	22.64	3.09	90.28	71.74	74.13	
2	Andhra Pradesh	717.30	708.32	774.92	816.11	810.23	673.31	931.81	242.02	4491.77	3695.06	3275.88	
3	Arunachal Pradesh	51.14	57.32	66.16	66.67	73.76	80.79	56.02	20.78	312.10	301.09	301.09	
4	Assam	906.72	813.93	763.71	894.01	736.45	945.55	851.35	304.63	4676.73	3548.79	3252.17	
5	Bihar	860.29	649.71	826.20	977.40	1035.18	1434.84	1122.10	226.67	5267.68	3700.39	3889.81	
6	Chandigarh	9.86	7.59	8.25	11.20	6.91	9.81	11.72	0.61	56.79	35.62	35.25	
7	Chattisgarh	292.01	261.65	240.41	345.76	327.24	306.89	392.54	111.17	1805.69	1383.87	1202.25	
8	Dadra & Nagar Haveli	4.27	3.27	4.62	4.77	6.30	5.77	5.92	0.99	27.06	27.03	20.25	
9	Daman & Diu	3.51	2.33	3.46	3.92	3.06	3.97	4.98	0.50	23.12	16.21	15.78	
10	Delhi	121.25	83.03	75.82	136.74	108.48	89.77	145.27	8.10	665.09	416.58	329.26	
11	Goa	12.90	12.43	18.59	16.68	17.21	19.07	20.47	5.84	90.23	63.61	60.63	
12	Gujarat	464.90	500.55	634.27	528.69	556.79	757.88	600.61	164.86	2887.25	2430.48	2552.34	
13	Haryana	179.72	206.17	336.78	203.94	219.59	263.82	233.52	62.27	1117.71	966.91	1018.46	
14	Himachal Pradesh	97.07	115.41	167.81	110.68	113.22	164.79	123.89	31.21	579.72	506.02	580.51	
15	Jammu & Kashmir	134.94	130.34	155.59	153.87	173.80	209.57	175.54	47.69	794.61	707.27	621.72	
16	Jharkhand	349.39	179.34	195.45	398.78	356.90	348.50	458.88	106.56	2098.29	1336.86	1195.49	
17	Karnataka	505.17	436.86	680.64	551.80	586.38	752.43	612.69	246.31	3041.91	2455.96	2485.15	
18	Kerala	284.34	237.62	385.19	308.59	253.41	420.48	345.37	160.90	1721.52	1430.16	1423.03	
19	Lakshadweep	2.09	1.09	2.86	2.28	2.54	2.57	3.99	0.39	15.26	9.74	9.94	
20	Madhya Pradesh	705.88	604.79	741.28	766.66	784.40	956.56	870.83	203.00	4348.48	3584.52	3565.42	
21	Maharashtra	860.39	959.72	1044.71	981.28	903.36	1229.62	1078.51	289.28	5173.43	4045.98	4157.65	
22	Manipur	90.09	81.45	64.11	98.67	67.98	73.76	88.49	6.94	494.31	329.49	276.31	
23	Meghalaya	85.75	79.78	75.13	88.95	52.50	86.35	94.25	3.59	474.65	279.63	276.18	
24	Mizoram	50.72	49.87	58.66	62.15	70.49	54.04	63.46	18.79	308.15	284.72	268.97	
25	Nagaland	78.30	73.87	64.26	82.47	66.40	81.84	83.31	46.86	428.41	360.19	301.15	
26	Orissa	457.57	470.18	646.74	494.09	549.44	661.58	568.53	210.09	2779.77	2431.53	2272.02	
27	Puducherry	11.32	12.04	13.34	13.94	16.32	17.36	15.17	4.68	67.72	52.34	57.30	
28	Punjab	209.58	359.53	241.41	246.77	252.81	335.95	276.56	69.52	1292.78	1202.38	1031.16	
29	Rajasthan	633.19	748.96	1001.74	743.41	863.97	1164.51	824.17	327.34	4049.03	4099.17	4113.78	
30	Sikkim	26.73	25.80	35.73	35.54	32.94	33.37	34.01	4.25	155.64	150.41	150.83	
31	Tamil Nadu	568.68	639.10	691.93	659.92	702.09	931.11	765.42	286.62	3515.41	3259.82	3077.85	
32	Tripura	125.20	111.98	81.10	116.91	85.47	106.12	117.46	6.27	633.52	427.83	344.42	
33	Uttar Pradesh	1867.65	1965.82	2230.74	2079.73	2191.36	2677.69	2224.00	554.39	11080.53	9133.77	8588.03	
34	Uttarakhand	117.75	130.85	144.00	129.18	147.39	203.21	169.95	62.98	723.39	623.45	640.06	
35	West Bengal	678.81	741.25	730.24	771.41	680.79	922.54	870.31	254.97	4228.29	3403.42	3005.19	
Grand Total		11581.30	11470.18	13225.99	12923.25	12871.11	16044.48	14263.72	4094.13	69519.79	56777.42	54568.60	

Note:
 1. Expenditure figures for 2009 - 10 and 2010 - 11 are provisional. 2. Release figures do not include "Others" i.e. HQ Expenditure.
 3. Statement figures do not include supply of Commodities, IEC, RCH Drugs and Equipments etc. 4. The release figures does not include the 15% states' contribution.

Annexure-II

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH & FAMILY WELFARE
DEPARTMENT OF HEALTH & FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.1927
TO BE ANSWERED ON THE 2ND DECEMBER, 2011**

ALLOCATION OF FUNDS UNDER NRHM

**1927. SHRI VIJAY BAHUGUNA:
SHRI KACHHADIA NARANBHAI:
SHRI R.K. SINGH PATEL:
SHRI JAGADANAND SINGH:
SHRI RAJENDRA AGRAWAL:**

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the total amount of funds including special grants allocated/utilised by the State Governments under the National Rural Health Mission (NRHM) and other health schemes and programmes during each of the last three years and the current year, State/UT-wise;
- (b) whether cases of irregularities and misappropriation of funds allocated under the NRHM have been reported from various States including Uttar Pradesh;
- (c) if so, the details thereof during each of the last three years and the current year;
- (d) the names of these States conducting/proposed to conduct investigation in the irregularities/ misappropriation committed under NRHM as on date;
- (e) whether certain States are not able to fully utilise the funds allocated under the NRHM;
- (f) if so, the details thereof and the reasons therefor; and
- (g) the corrective measures taken/ proposed to be taken so that funds are properly utilised and irregularities curbed ab-initio?

ANSWER

**THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE
(SHRI SUDIP BANDYOPADHYAY)**

- (a): A statement showing the Allocation, Release and Expenditure under National Rural Health Mission and other Health Schemes and Programmes to States / UTs for the Financial Years 2008-09 to 2011-12 are annexed (A to E).

(b) & (c): Central teams are sent from time to time to review the utilization of funds in the States. A Central team reviewed fund management under the Mission in Uttar Pradesh during May, 2011 and the major findings are outlined below:

(i) Irregularity in award of contract for procurement of Emergency Medical Transport Services and Mobile Medical Units, Management of Hospital cleaning and gardening, procurement of safe drinking water and R.O. systems etc.

(ii) Supply of poor quality of IEC/ BCC material and poor quality of drugs and consumables etc.

(iii) In respect of civil construction works, there was mere transfer of funds to various State Government agencies without any formal agreement and without any system.

(iv) Poor monitoring of progress of the civil construction as well as quality of construction, and no action on the defects in constructions pointed out by JEs/ CMOs.

(v) Non operationalisation of emergency transport services even after procurement of 779 ambulances.

The report and the observations of the Central team were sent to the State Government for necessary remedial action and for further investigations.

(d) The CBI has started a preliminary enquiry in NRHM, Uttar Pradesh.

(e) & (f): As evident from the annexed statement, the States have been able to utilize most of the funds during this period. The pace of utilization was slow during the initial years of the implementation of the National Rural Health Mission [NRHM] but improved thereafter. The unspent balances of the funds are carried forward to the next Financial Year and utilized to implement the approved activities. As the absorptive capacities have improved in the States, utilization of funds has shown a commensurate increase.

(g): The Government through periodic visits by teams from Programme Divisions, Annual Common Review and Joint Review Missions, quarterly reporting of expenditure through Financial Management Reports and regular statutory and concurrent audits monitors the implementation of the Mission.

In order to facilitate better oversight by States implementing the Mission, the Government has also issued advisories, rolled out handbooks and training modules for better financial Management and is implementing e-banking in 13 States with a view to strengthening the systems under the Mission.

Annexure 'A'

Statement Showing Statewise Allocation, Release and Expenditure under NRHM for F.Ys. 2008-09 to 2011-12

Rs. in crore

Sl. No.	States	2008-09			2009-10			2010-11			2011-12			Exp. (Upto 30/09/2011)
		Allocation	Release	Exp.	Allocation	Release	Exp.	Allocation	Release	Exp.	Allocation	Release	Exp.	
1	Andaman & Nicobar Islands	10.71	12.56	12.76	16.82	8.23	20.11	20.28	15.84	18.65	22.84	4.33	4.60	
2	Andhra Pradesh	663.37	638.73	700.19	717.30	708.32	764.91	816.11	810.23	673.31	931.81	392.74	172.48	
3	Arunachal Pradesh	43.95	36.51	57.69	51.14	57.32	66.16	66.67	73.76	80.79	66.02	33.93	21.14	
4	Assam	638.94	606.89	698.32	906.72	813.93	763.71	894.01	736.45	945.55	851.35	357.87	268.73	
5	Bihar	777.70	821.18	783.19	860.29	649.71	826.20	977.40	1035.18	1434.84	1122.10	522.65	296.96	
6	Chandigarh	8.04	5.31	6.47	9.86	7.59	8.25	11.20	6.91	9.68	11.72	0.94	3.63	
7	Chhattisgarh	259.35	249.72	162.12	292.01	261.85	240.41	345.76	327.24	307.92	362.54	166.99	122.32	
8	Dadra & Nagar Haveli	3.45	3.28	3.86	4.27	3.27	4.62	4.77	6.30	5.76	5.92	2.67	2.37	
9	Daman & Diu	3.07	2.60	2.41	3.51	2.33	3.46	3.92	3.06	3.97	4.98	0.60	1.88	
10	Delhi	100.37	99.62	55.68	121.25	83.03	75.89	136.74	108.48	90.04	145.27	11.88	30.77	
11	Goa	13.52	14.09	8.89	12.90	12.43	18.59	16.68	17.21	19.08	20.17	11.88	11.57	
12	Gujarat	414.07	342.81	495.43	464.90	500.55	634.27	529.69	558.76	757.88	600.61	518.40	193.59	
13	Haryana	166.20	165.02	187.73	179.72	206.17	336.78	203.94	219.69	274.62	233.52	196.43	100.79	
14	Himachal Pradesh	77.74	64.21	94.84	97.07	115.41	167.81	110.88	113.22	164.79	123.89	73.92	51.52	
15	Jammu & Kashmir	102.24	76.48	111.94	134.94	130.34	155.59	153.87	173.80	209.69	175.54	173.48	78.75	
16	Jharkhand	294.00	247.27	299.30	349.39	179.34	195.45	398.78	358.90	348.50	458.66	220.21	121.41	
17	Karnataka	461.83	437.84	428.94	505.17	436.86	680.84	551.80	586.38	752.31	612.69	518.42	208.53	
18	Kerala	253.61	222.88	331.20	284.34	237.62	385.19	308.59	253.41	420.48	345.37	340.36	119.41	
19	Lakshadweep	2.13	1.22	2.18	2.09	1.09	2.86	2.28	2.54	3.53	3.90	0.55	1.50	
20	Madhya Pradesh	609.02	707.88	686.97	705.88	604.79	741.28	766.66	784.40	956.56	870.89	404.53	361.12	
21	Maharashtra	779.15	587.43	873.15	860.39	959.72	1044.71	981.28	903.36	1229.62	1078.51	939.93	372.63	
22	Manipur	66.24	58.58	62.08	90.09	81.45	64.11	98.67	67.98	73.76	88.49	17.78	27.19	
23	Meghalaya	65.48	44.76	51.27	85.75	79.78	75.13	88.95	52.60	86.34	94.25	20.38	27.51	
24	Mizoram	40.24	37.44	54.26	50.72	49.87	58.66	62.15	70.49	74.07	63.46	32.29	18.57	
25	Nagaland	57.98	56.23	57.65	78.30	73.87	64.26	82.47	66.40	81.84	83.31	63.08	37.64	
26	Orissa	392.88	388.05	334.05	457.57	470.18	646.74	494.09	549.44	662.39	588.53	448.66	208.85	
27	Puducherry	11.31	5.12	7.29	11.32	12.04	13.34	13.94	16.32	17.36	15.17	10.94	6.78	
28	Punjab	185.89	183.03	190.08	209.58	359.53	241.41	246.77	252.81	335.95	276.58	252.14	114.78	
29	Rajasthan	596.53	798.15	909.16	633.19	748.98	1001.74	743.41	863.97	1164.51	824.17	452.69	430.57	
30	Sikkim	21.44	19.88	50.62	26.73	25.80	35.73	35.54	32.94	33.37	34.01	24.12	10.41	
31	Tamil Nadu	515.70	501.60	534.42	568.68	639.10	691.93	659.92	702.09	828.36	765.42	529.15	448.46	
32	Tripura	88.32	77.58	88.73	125.20	111.98	81.10	116.91	85.47	106.12	117.46	12.82	37.25	
33	Uttar Pradesh	1727.59	1474.91	1546.06	1867.65	1965.82	2230.74	2079.73	2191.36	2593.30	2224.00	875.71	840.84	
34	Uttarakhand	100.16	98.44	132.48	117.75	130.85	144.00	129.18	147.39	203.21	169.65	140.11	88.15	
35	West Bengal	639.93	539.79	563.75	678.81	741.25	730.24	771.41	880.79	950.75	870.31	445.23	295.04	
	Grand Total	10192.23	9625.09	10565.10	11581.30	11470.18	13216.05	12923.25	12871.11	16018.91	14263.72	8217.60	5137.68	

Note:

Expenditure for the F.Ys 2009-10, 2010-11 and 2011-12 (upto 30.09.2011) are provisional.

Release for the F.Y. 2011-12 upto 15.11.2011

The above Releases relate to Central Govt. Grants & do not include state share contribution.

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Statement showing allocation and Expenditure of funds under National AIDS Control Organisation (NACO)
(2008-09 to 2011-12)

Sl No.	Name of the States	2008-09		2009-10		2010-11		2011-12	
		Allocation	Exp	Allocation	Exp	Allocation	Exp	Allocation	Exp
1	Andhra Pradesh SACS	5472.02	5516.17	8243.18	7058.19	9049.52	6307.74	8722.93	4539.76
2	Arunachal Pradesh SACS	706.84	712.02	816.31	685.21	929.28	862.92	794.34	364.53
3	Assam SACS	1912.37	1409.32	1794.83	1447.57	1935.51	1562.44	1974.84	764.33
4	Bihar SACS	2179.49	1019.93	2174.73	1126.25	2492.33	1891.99	2552.65	1018.27
5	Chattisgarh SACS	1106.37	425.78	1195.93	788.51	1708.15	1127.37	1823.30	487.18
6	Goa SACS	624.72	401.85	650.23	535.81	777.46	517.51	621.91	221.05
7(a)	Gujarat SACS	3559.86	3172.17	4593.00	3722.54	4994.99	4162.33	5310.94	1707.02
7(b)	Ahmedabad MC ACS	427.72	319.35	367.33	288.90	563.55	385.02	721.67	2.80
8	Haryana SACS	1099.08	634.08	1745.94	912.30	1742.80	1370.36	1874.65	730.11
8	Himachal Pradesh SACS	869.35	615.40	1125.27	881.66	1136.99	1036.95	1316.66	413.59
10	Jammu & Kashmir SACS	655.37	277.73	677.60	257.09	680.96	243.76	811.85	130.13
11	Jharkhand SACS	1119.73	1228.83	2000.30	466.58	1754.17	1040.50	1882.54	545.69
12	Karnataka SACS	6458.03	2641.20	3056.51	2059.46	6040.84	4492.40	6893.59	3413.25
13	Kerala SACS	2341.68	2153.47	2500.02	2169.92	3183.55	2954.92	3243.17	1255.36
14	Madhya Pradesh SACS	2458.36	1257.22	3341.73	2040.36	3679.63	1828.85	3818.50	1208.20
15(a)	Maharashtra SACS	5756.84	4319.95	3452.12	4484.84	7976.57	6020.92	7399.55	3834.50
15(b)	Mumbai MC ACS	1810.06	1579.11	2163.16	1696.63	2328.38	1837.31	2290.52	923.16
116	Manipur SACS	2740.07	2558.15	2281.98	1579.34	2491.69	1927.88	1722.06	725.37
17	Meghalaya SACS	475.91	186.79	459.53	269.95	494.69	409.84	503.93	154.27
18	Mizoram SACS	1353.27	1454.45	1331.25	1224.75	1719.02	1497.00	1438.95	620.13
19	Nagaland SACS	1895.13	1664.07	1938.71	1729.50	2134.13	1782.02	2050.68	712.79
20	Orissa SACS	2188.28	1536.00	2353.38	1473.61	2867.59	2445.71	3050.41	952.50
21	Punjab SACS	1341.85	724.98	1815.12	1070.96	2163.50	1825.91	2546.86	974.63
22	Rajasthan SACS	2087.19	914.44	2618.60	1869.59	3298.70	2637.94	2968.14	1283.15
23	Sikkim SACS	347.34	320.74	415.62	363.66	523.65	500.45	501.77	199.23
24(a)	Tamil Nadu SACS	4550.40	8490.54	7193.00	3262.32	8006.02	7960.39	7781.00	4211.28
24(b)	Chennai MCACS	852.49	337.53	594.67	169.51	183.91	218.12	226.41	67.02
25	Tripura SACS	569.48	554.98	724.52	621.46	746.41	640.50	743.87	223.07
26	Uttar Pradesh SACS	3791.85	2514.23	3602.89	2684.70	4067.19	3254.14	4457.42	1572.58
27	Uttarakhand SACS	762.61	663.02	1048.55	840.22	1215.40	1038.48	1321.49	553.41
28	West Bengal SACS	3630.54	4437.88	4427.18	3327.78	4760.34	3616.79	4678.84	1553.89
	Total	64944.29	54041.38	70703.19	51119.19	85546.92	67496.47	86046.44	35360.26
	UTs								
1	Delhi SACS	2524.80	1788.07	2669.70	1911.57	3535.44	2832.58	3461.51	1474.09
2	Pondicherry SACS	358.84	216.43	345.82	243.58	386.96	299.09	368.48	132.92
3	Andaman & Nicobar SACS	186.14	97.94	158.69	118.03	184.60	113.78	170.31	60.89
4	Chandigarh SACS	386.02	306.81	205.35	280.94	626.34	596.65	502.41	256.38
5	Andhra & Nagar Haveli	119.25	88.56	136.00	103.34	149.11	110.00	139.07	19.26
6	Daman & Diu SACS	111.54	121.43	167.24	100.35	231.19	114.45	189.93	35.86
7	Lakshadweep SACS	34.86	26.26	35.89	29.01	89.63	12.42	39.63	9.52
	Total Uts	3721.45	2645.56	3719.70	2786.83	5159.29	4078.97	4871.34	1988.92
	Grand Total	68665.74	56686.97	74421.89	53906.02	90800.21	71577.44	90917.78	37349.18

Stat. Achievement made under the Centrally Sponsored Scheme for Development of AYUSH Hospital & Dispensaries (As on 1st December' 2011)

Rs. in Lakhs

No.	Name of The State	2008-09		2009-10		2010-11		2011-12 *	
		Central Release of	UC issued	Central Release of	UC issued	Central Release of	UC issued	Central Release of	UC issued
1	2	3	4	5	6	7	8	9	10
1	Andhra Pradesh	0.00	0.00	1.25	0.00	1191.04	0.00	0.00	0.00
2	Arunachal Pradesh	0.00	0.00	0.00	0.00	117.34	0.00	0.00	0.00
3	Assam	108.25	88.75	77.42	1.17	4.68	0.00	0.00	0.00
4	Bihar	0.00	0.00	2617.75	0.00	1734.26	0.00	0.00	0.00
5	Chhatisgarh	162.50	106.89	0.00	0.00	8.50	0.00	0.00	0.00
6	Gujarat	2622.84	0.00	0.00	0.00	1220.93	0.00	0.00	0.00
7	Haryana	645.50	143.19	1615.00	0.00	2.33	0.00	0.00	0.00
8	Himachal Pradesh	2172.50	0.00	1118.87	0.00	2154.13	0.00	0.00	0.00
9	J & K	265.00	258.46	572.02	255.00	37.40	0.00	0.00	0.00
10	Jharkhand	0.00	0.00	2026.00	0.00	0.00	0.00	0.00	0.00
11	Kanataka	180.35	160.45	484.70	0.00	3559.92	0.00	0.00	0.00
12	Kerala	200.00	200.00	1184.83	0.00	4014.19	4.54	0.00	0.00
13	Madhya Pradesh	398.68	29.82	1276.88	0.00	798.13	0.00	0.00	0.00
14	Meghalaya	174.82	0.00	323.00	0.00	0.00	0.00	0.00	0.00
15	Manipur	280.00	10.00	1052.25	0.00	6.90	0.00	0.00	0.00
16	Mizoram	375.00	375.00	99.72	99.72	6.90	6.90	765.00	0.00
17	Maharashtra	66.00	21.98	27.00	22.00	6.38	0.00	0.00	0.00
18	Nagaland	50.00	50.00	305.29	0.00	187.92	0.00	0.00	0.00
19	Orissa	0.00	0.00	463.46	0.00	1383.12	0.00	0.00	0.00
20	Punjab	96.85	96.85	1119.70	29.33	6.00	0.00	0.00	0.00
21	Rajasthan	3571.68	3367.35	2170.68	798.21	5800.64	0.00	0.00	0.00
22	Tripura	26.06	0.00	240.60	0.00	289.54	0.00	0.00	0.00
23	Tamilnadu	20.00	0.00	4834.38	0.00	0.00	0.00	0.00	0.00
24	Uttrakhand	188.62	152.31	463.00	0.00	805.85	0.00	0.00	0.00
25	Uttar Pradesh	997.80	0.00	0.00	0.00	0.00	0.00	0.00	0.00
26	West Bengal	323.66	174.32	186.57	0.00	11.73	0.00	0.00	0.00
27	Sikkim	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
28	Delhi	34.75	0.00	0.00	0.00	0.00	0.00	0.00	0.00
29	Goa	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
30	Andaman & Nicobar Island	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
31	D&N Havelli	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
32	Daman & Deu	0.00	0.00	0.00	0.00	3.83	0.00	3.83	0.00
33	Lakshadweep	2.75	0.00	0.00	0.00	50.76	0.00	75.99	0.00
34	Puducherry	44.88	2.80	45.30	0.00	0.00	0.00	0.00	0.00
35	Chandigarh	44.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	Total	13052.49	5238.17	22305.66	1205.43	23402.41	11.44	844.32	0.00

note:- Due to pending UCs in respect of Grant released up to financial year 2009-10, fresh grants could not be released to most of the States during 2011-12.

ANNEXURE - D

Annexure referred to in reply to point (a) of Lok Sabha Unstarred
Question No. 1927 for 02.12.2011

Grant-in-aid released under National Mental Health Programme for Up gradation of Medical
Colleges

Sl. No.	States	Year	Installment	Medical College	Amount (in Rs.)
1.	Arunachal Pradesh	2009-10	One Time	General Hospital, Pasighat	50,00,000/-
2.	Dadra & Nagar Haveli	2009-10	One-Time	Sh. Vinoba Bhave Civil Hospital Silvassa, Dadra & Nagar Haveli	50,00,000/-
3.	Gujarat	2008-09	One Time	Surat Municipal Institute of Medical Education & Research (SMIMER), Surat	20,33,000/-
4.		2008-09	One Time	Smt. NHL Municipal Medical College, Ellisbridge, Ahmedabad	50,00,000/-
5.	Maharashtra	2008-09	One Time	Rajiv Gandhi Medical College & Chatrapati Shivaji Maharaj Hospital, Thane	47,06,000/-
6.		2008-09	One Time	Topiwala Nair Medical College- Mumbai	17,05,000/-
7.	Orissa	2009-10	One-Time	V.S.S. Medical College, Burla	50,00,000/-
8.		2008-09	One Time	Govt. Medical College, Kota,	50,00,000/-
9.		2008-09	One Time	S.P. Medical College, Bikaner	50,00,000/-
10.	Tamil Nadu	2008-09	One Time	Kanyakumari Government Medical College and Hospital, Nagercoil	43,50,000/-
11.		2008-09	One Time	Govt. Medical College, Theni	43,50,000/-
12.		2008-09	One Time	IRT Perundurai Medical College, Erode	43,00,000/-
13.	Uttar Pradesh	2008-09	One Time	Institute of Medical Sciences, Banaras Hindu University, Varanasi	44,00,000/-

Grant-in-aid provided to Govt. Mental Hospitals under National Mental Health Programme for their
Modernisation

No.	States	Year	Institute	Amount (in Rs.)
1.	Maharashtra	2008-09	Regional Mental Hospital, Ratnagiri,	2,84,00,000/-
2.	Meghalaya	2008-09	Meghalaya Institute of Mental Health & Neurological, Shillong	3,00,00,000/-

Grant-in-aid released under Manpower Development Schemes of National Mental Health Programme

Scheme - A

S.No.	Mental Hospital/ Institute	1st Installment (2009-10)	2 nd Installment (2010-11)	3 rd Installment (2010-11)
1.	Institute of Mental Health & Hospital, Agra, Uttar Pradesh	Rs. 5,28,00,000/-	Rs. 13,31,00,000/-	Rs. 2,25,00,000/-
2.	Hospital for Mental Health, Ahmedabad, Gujarat	Rs. 5,28,00,000/-		
3.	State Mental Health Institute, Pandit Bhagwat. Dayal Sharma University of Health Sciences, Rohtak, Haryana	Rs. 5,28,00,000/-	Rs. 15,56,00,000/-	
4.	Institute of Psychiatry- Kolkata, West Bengal	Rs. 5,28,00,000/-		
5.	Institute of Mental Health, Hyderabad, Andhra Pradesh	Rs. 5,28,00,000/-		
6.	Psychiatric Diseases Hospital, Government Medical College, Srinagar, Jammu & Kashmir	Rs. 5,28,00,000/-	Rs. 10,54,08,352/-	
7.	Department of Psychiatry, Govt. Medical College, Chandigarh	Rs. 5,28,00,000/-		
8.	Mental Health Institute, Cuttack	Rs. 5,28,00,000/-		
9.	Institute of Mental Health & Neuro Sciences, Kozhikode	Rs. 9,00,00,000/-	Rs. 11,84,00,000/-	
10.	IHBAS, Shahdra Delhi		Rs. 5,28,00,000/-	
Total			Rs. 1,10,02,08,352/-	

Scheme - B

S.No.	Mental Hospital/ Institute	Amount to be released to the State Health society
1.	PDU Medical College, Rajkot, Gujarat	Rs. 32,78,000/- (For Psychiatric Nursing)
2.	Government Medical College, Surat, Gujarat for	Rs. 47,12,000/- (For Clinical Psychology)
3.	CSM Medical University, Lucknow, Uttar Pradesh	Rs. 1,73,66,000/- (For Psychiatry, Clinical. Psychology, Psychiatric Social Work, Psychiatric Nursing)
4.	Ranchi Institute of Mental Health & Neuro Sciences, Ranchi,	Rs. 1,21,00,000/- (For Psychiatry, Clinical. Psychology, Psychiatric Social Work, Psychiatric Nursing)
5.	Dr. RML Hospital, Delhi	Rs. 35,16,000/- (For Psychiatric Social Work)

6.	S.P Medical College, Bikaner, Rajasthan	Rs. 58,60,000/- (For Psychiatry)
7.	R. N. T. College, Udaipur, Rajasthan	Rs. 58,60,000/- (For Psychiatry)
8.	Institute of Mental Health, Chennai	Rs. 90,38,000/- (For Psychiatry & Psychiatric Nursing)
9.	LGB Regional Institute of Mental Health, Tezpur, Assam	Rs. 1,73,66,000/- (For Psychiatry, Clinical Psychology, Psychiatric Social Work, Psychiatric Nursing)
10.	Government Medical College, Trivandrum	Rs. 1,76,66,000/- (For Psychiatry, Clinical Psychology, Psychiatric Social Work, Psychiatric Nursing)
Total		Rs. 9,64,62,000/-

Grant in aid released for District Mental Health Programme

S.No.	State	District	Year of Grant	Grant Released (Rs.)
1	Andhra Pradesh	Cuddapah	2010-11	21,80,000/-
2	Dadra & Nagar Havell	Silvassa	2008-09	15,04,926/-
			2010-11	17,42,400/-
3	Delhi	North -West District	2008-09	21,28,133/-
4	Haryana	Gurgaon	2009-10	17,27,945/-
		Hissar	2009-10	15,05,749/-
5	Gujarat	Godhara	2011-12	20,70,000/-
6	Jharkhand	Daltonganj	2007-08	26,20,000/-
7	Manipur	Imphal West	2009-10	17,40,804/-
		Thoubal	2009-10	18,32,251/-
		Churachandpur	2011-12	21,57,000/-
		Chandel	2011-12	21,80,000/-
8	Meghalaya	West Garo Hills	2011-12	21,80,000/-
		Jaintia Hills	2011-12	21,80,000/-
9	Uttar Pradesh	Faizabad	2011-12	20,70,000/-
		Raibareli	2011-12	20,47,000/-
10	Kerala	Kannur	2010-11	21,80,000/-
		Wayanad	2010-11	21,80,000/-
11	Karnataka	Shimoga	2010-11	21,08,200/-
		Gulbarga	2010-11	19,59,400/-
		Karwar	2010-11	18,19,200/-
		Chamrajanagar	2010-11	13,44,800/-
12	West Bengal	24 - Parganas	2010-11	21,80,000/-
		Jalpaiguri	2010-11	15,81,648/-
		West Midnapur	2011-12	20,98,564/-

ANNEXURE 02

National Programme for Health Care of the Elderly
(NPHCE)

Fund released to States during 2010-11 for District Hospitals, CHCs, PHCs & SCs

Sl.No.	State				Rs. in Lakh	
		Non-Recurring	Recurring	Total	Expenditure Reported	
1	Andhra Pradesh	186.24	177.17	363.41		Nil
2	Assam	124.86	101.33	226.29		Nil
3	Bihar	139.52	112.05	251.57		Nil
4	Chhattisgarh	89.68	91.54	181.22		Nil
5	Gujarat	124.88	109.89	234.77		Nil
6	Haryana	48.24	30.10	78.34		Nil
7	Himachal Pradesh	64.08	56.98	121.06		Nil
8	Jammu & Kashmir	95.04	61.33	156.37		Nil
9	Karnataka	158.16	158.05	316.21		Nil
10	Kerala	70.08	69.86	139.94		Nil
11	Madhya Pradesh	58.24	45.86	104.10		Nil
12	Maharashtra	119.60	99.01	218.61		Nil
13	Sikkim	43.36	21.86	65.22		13.04
14	Orissa	50.88	35.94	86.82		Nil
15	Punjab	56.16	47.62	103.78		Nil
16	Rajasthan	146.56	141.49	288.05		Nil
17	Uttarakhand	54.40	39.62	94.02		Nil
18	Tamil Nadu	58.48	47.06	105.54		Nil
19	West Bengal	65.44	60.10	125.54		Nil
	TOTAL	1754.00	1508.86	3260.86		13.04

Fund released to Institutes during 2010-11 for establishment of Geriatric Unit at District Hospitals

Sl.No.	Institute				Rs. in lakh	
		Non-Recurring	Recurring	Total	Expenditure reported	
(i)	Institute of Medical Sciences, Banaras Hindu University, Uttar Pradesh	140.00	73.65	213.65		Nil
(ii)	Govt. Medical College, Tiruvananthapuram, Kerala	140.00	73.65	213.65		Nil
(iii)	Guwahati Medical College, Guwahati, Assam	140.00	73.65	213.65		Nil
(iv)	SN Medical College, Jodhpur, Rajasthan	140.00	73.65	213.65		Nil
	Grand Total			854.60		Nil

Fund released to States under NPHCE during 2011-12:
 [for District Hospitals in the new districts only]

Sl.No.	Name of the State.	Rs. in lakh			
		Non-Recurring	Recurring	Total	Expenditure Reported
1.	Assam*	156.60	52.80	209.40	Nil
2.	Bihar	111.36	56.32	167.68	Nil
3.	Chhattisgarh	55.68	28.16	83.84	Nil
4.	Gujarat	278.40	70.40	348.80	Nil
5.	Haryana	83.52	42.24	125.76	Nil
6.	Himachal Pradesh	55.68	28.16	83.84	Nil
7.	Jammu & Kashmir	83.52	42.24	125.76	Nil
8.	Karnataka	83.52	42.24	125.76	Nil
9.	Kerala	111.36	56.32	167.68	Nil
10.	Madhya Pradesh	111.36	56.32	167.68	Nil
11.	Maharashtra	111.36	56.32	167.68	Nil
12.	Orissa	111.36	56.32	167.68	Nil
13.	Punjab	55.68	28.16	83.84	Nil
14.	Rajasthan	139.20	70.40	209.60	Nil
15.	Sikkim	27.84	14.08	41.92	Nil
16.	Uttarakhand	27.84	14.08	41.92	Nil
17.	West Bengal	55.68	28.16	83.84	Nil
	Grand Total	1659.96	742.72	2402.68	Nil

* IFD concurrence received & sanction letter has been issued

Table - 4
 [Fund released to Institutes
 for establishment of Geriatric Department during 2011-12]

Sl.No.	Institute	Rs. in lakh			
		Non-Recurring	Recurring	Total	Expenditure Reported
1.	MMC, Chennai	144.00	65.376	209.376	Nil
2.	Grants Medical College	144.00	65.376	209.376	Nil
3.	Sher-e-Kashmir Institute	144.00	65.376	209.376	Nil
4.	AIIMS, New Delhi	144.00	65.376	209.376	Nil
	Grand Total			837.504	Nil

National Program for Prevention & Control of Diabetes, CVD & Stroke(NPDCS)
CONSOLIDATED RELEASE OF FUNDS UNDER NPDCS DURING 2010-11 AND 2011-12

No.	States	District S	Districts Cover	Rs. in lakhs						Grand To
				2010-11 (March, 2011)			2011-12			
				NR	R	Total	R	NR	Total	
1	Andhra Prae	1	Srikakulam	134.08	84.37	218.45	95.10	515.12	610.22	828.67
		2	Vijyanagaram							
		3	Chittoor							
		4	Cuddapah							
		5	Nellore							
		6	Krishna							
		7	Kurnool							
		8	Prakasam							
2	Assam	9	Jorhat	132.88	66	198.88	0.00	0.00	0.00	198.88
		10	Dibrugarh							
		11	Lakhimpur							
		12	Sivasagar							
		13	Kamrup							
3	Bihar	14	Vaishali	130.08	34.88	164.96	71.33	386.32	457.65	622.61
		15	Rohtas							
		16	Muzaffarpur							
		17	Pashchim Cha							
		18	Purva Champ							
		19	Kaimur (Bhab							
4	Chhattisgar	20	Bilaspur	68.44	57.54	125.98	35.66	193.16	228.82	354.80
		21	Jashpur Nagar							
		22	Raipur							
5	Gujarat	23	Gandhi Nagar	135.68	98.16	233.84	71.33	386.32	457.65	691.49
		24	Surendra Nag							
		25	Rajkot							
		26	Jam Nagar							
		27	Porbandar							
		28	Junagarh							
6	Jhankhend	29	Bokaro	MOU has not been received						0.00
		30	Ranchi							
		31	Dhanbad							
7	Haryana	32	Mewat	65.24	18.33	83.57	47.55	257.56	305.11	388.68
		33	Yamunanagar							
		34	Kurukshehra							
		35	Ambala							
8	Himachal P	36	Chamba	67.24	42.05	109.29	35.66	193.16	228.82	338.11
		37	Lahul & Spiti							
		38	Kinnaur							
9	Jammu & K	39	Leh (Ladak)	130.88	40.89	171.77	59.44	321.92	381.36	553.13
		40	Udhampur (E							
		41	Kupawara							
		42	Doda (Erstwh							
		43	Kargil							
10	Karnataka	44	Kolar	135.68	99.25	234.93	59.44	321.92	381.36	616.29
		45	Shimoga							
		46	Udupi							
		47	Tumkur							
		48	Chikmagalur							
11	Kerala	49	Pathanamthit	69.64	70.16	139.80	59.44	321.96	381.40	521.20

		50	Kozikode (Cal)							
		51	Allpuzha							
		52	Idukki							
		53	Thrissur							
	Madhya Pra	54	Ratlam	66.44	32.74	99.18	59.44	321.96	381.40	480.58
		55	Hoshangabad							
		56	Chhindwara							
		57	Jhabua							
		58	Dhar							
13	Maharashtra	59	Washim	134.08	79.44	213.52	71.33	386.32	457.65	671.17
		60	Wardha							
		61	Gadchiroli							
		62	Bhandara							
		63	Chanderpur							
		64	Amaravati							
14	Sikkim	65	East Sikkim	64.44	8.83	73.27	0.00	0.00	0.00	73.27
		66	South Sikkim							
15	Orissa	67	Naupada	66.04	27.63	93.67	59.44	321.96	381.40	475.07
		68	Balangir							
		69	Nabarangpur							
		70	Koraput							
		71	Malkangiri							
16	Punjab	72	Bhatinda	68.04	50.99	119.03	35.66	193.16	228.82	347.85
		73	Gurdaspur							
		74	Hoshiarpur							
17	Rajasthan	75	Bhilwara	136.68	122.63	259.31	83.22	450.72	533.94	793.25
		76	Jaisalmer							
		77	Jodhpur							
		78	Ganga Nagar							
		79	Bikaner							
		80	Barmer							
		81	Nagaur							
18	Tamil Nadu	82	Theni	66.84	37.38	104.22	MOU has not been received			104.22
		83	Coimbatore							
		84	Virudhnagar							
		85	Toothukudi							
		86	Tirunelveli							
19	Uttar Prades	87	Rae Bareli	Bank Account Details and MOU has not been received						0.00
		88	Sultanpur							
		89	Jhansi							
		90	Lakhimpur K							
		91	Farookhabad							
		92	Firozabad							
		93	Etawah							
		94	Lalitpur							
		95	Jalaun							
20	Uttrakhand	96	Nainital	66.04	27.96	94.00	23.78	128.76	152.54	246.54
		97	Almora							
21	West Benga	98	Darjeeling	68.84	60.95	129.79	35.66	193.16	228.82	358.61
		99	Jaipalguri							
		100	Dakshin Dinaj							
	Total			1807.28	1060.18	2867.46	903.49	4893.48	5796.97	8664.43

Expenditure Report by States : NIL

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM NO. 152

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 5843 dated 08.09.2011 regarding "Investigation of Polyester Companies by CCI".

On 8 September 2011, Shri Khatgaonkar Patil Bhaskarrao Bapurao, Shri Eknath Mahadeo Gaikwad and Shri Anand Prakash Paranjpe, MPs addressed an Unstarred Question No. 5843 to the Minister of Corporate Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Corporate Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Corporate Affairs *vide* O.M. No. 6/23/2011-CS dated 29 November, 2011 had requested to drop the Assurance on the following grounds:

"That the Competition Commission of India (CCI) is a quasi-judicial body. It has its own procedure to dispose off/decide the cases as per the provisions of the Competition Act. No time limit is prescribed for CCI for disposal of cases filed under sections 3 & 4 of the Competition Act. The Government also has no role in the matter except to check periodically the position of cases under consideration of the Commission."

4. The above request was not acceded to by the Committee at their Sitting held on 03 June 2013. The Committee accordingly presented their 30th Report (15th Lok Sabha) on 29 August, 2013 *inter alia* recommending that they be apprised of the present status of the investigation commenced by Competition Commission of India (CCI).

5. The Ministry of Corporate Affairs *vide* their O.M. No. 6/23/2011-CS dated 25 April 2014 had also once again requested to drop the Assurance on the following grounds:

"That Competition Commission of India (CCI) has now informed that Delhi High Court in Writ Petition No. 4159/2013, vide its order dated 17.12.2013 has directed as under:—

(a) The Commission shall pass no orders w. r. t. DG's Report, as far as the same pertained to violations under Section 4 of the Act;

(b) The evidence collected by the DG can be treated as information under Section 19 of the Act by the Commission, DG can then be ordered to investigate the same.

The Commission has further informed that a Letters Patent Appeal, (being LPA 137/2014) has been preferred by the Commission against the order referred above. In the initial hearing of the appeal the Learned Solicitor General of India (who appeared on behalf of CCI) will not proceed against respondents under sub-section (8) of Section 26 of the Act on the report of the DG to the effect that the respondent has misused its dominant position as a VSF manufacturer and will also not pass order on the said report in terms of Section 27 of the Act."

6. The above request for dropping the Assurance was considered by the Committee at their Sitting held on 08.10.2014 and it was decided not to drop the Assurance. The Committee accordingly presented their Second Report (16th Lok Sabha) on 16 December 2014 and urged upon the Ministry to apprise the Committee of the progress made in the matter.

7. However, the Ministry of Corporate Affairs vide O.M. No. 6/23/2011-CS dated 19th June, 2019 have stated as under:-

"The investigation has been completed by Director General, (CCI) and report in the matter has been submitted to the Commission. In the meanwhile, the opposite party, Grasim International Limited, filed a Writ Petition No. 4159/2013 before the Delhi High Court, seeking quashing of the DG's report dated 26.02.2013 and all the proceedings conducted by DG to the extent they pertain to the charge of violation of section 4 of the Competition Act.

The Ld. Single Judge, vide order dated 17.12.2013, disposed of the WP with the direction that the Report of the Director General, to the extent he has reported contravention of the provisions of section 4 of the Act by M/s Grasim Industries Ltd. by misuse of its dominant position as a VSF manufacturer, shall not be subjected to the procedure prescribed in sub-section 8 of section 26 nor shall the Commission be entitled to pass order on the said report, in terms of the provisions of section 27 of the Act. The Ld. Single Judge further observed that the Commission, however, shall be entitled to treat the aforesaid part of the report of the DG as an information in terms of section 19 of the Act and can proceed accordingly in terms of the provisions of the Act, if the Commission, on consideration of the aforesaid part of the Report of the DG, is of the opinion that there exists a prima-facie case of contravention of the provisions of section 4 of the Act by M/s Grasim Industries Ltd.

The CCI filed letters Patent Appeal, 137/2014 against the order dated 17.12.2013 of Hon'ble High court passed in WP No. 4159/2013.

The matter has been listed before the Delhi High Court on 08.07.2014, 28.07.2014, 23.09.2014, 17.11.2014, 16.12.2014, 08.01.2015, 27.01.2015, 12.02.2015, 23.03.2015, 23.04.2015, 10.07.2015, 21.08.2015, 06.11.2015, 28.01.2016, 15.02.2016, 28.04.2016, 04.10.2016, 08.11.2016, 11.01.2017, 20.02.2017, 14.03.2017, 19.05.2017, 04.08.2017, 21.08.2017, 21.11.2017, 05.12.2017, 26.02.2018, 03.08.2018, 29.10.2018, 10.12.2018 and 20.02.2019 respectively.

CCI filed an early hearing application CM No. 13151/2018 and the Hon'ble Court on 06.04.2018 declined pre-ponement of hearing. Now, the matter is currently pending for hearing by the Delhi High Court in WP 4159/2013. It is apparent that the matter is sub-judice and the Government has no role in the matter except to check periodically the position of cases under consideration of the Courts."

8. In view of the above, the Ministry, with the approval of the Minister of State (Corporate Affairs), have once again requested the Committee to drop the Assurance.

The Committee may reconsider.

NEW DELHI:

DATED: 09/06/2020

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA

Annexure

UNSTARRED QUESTION NO: 5843

ANSWERED ON: 08.09.2011

INVESTIGATION OF POLYESTER COMPANIES BY CCI
KHATGAONKAR PATIL BHASKARRAO BAPURAO
EKNATH MAHADEO GAIKWAD
ANAND PRAKASH PARANJPE

Will the Minister of

CORPORATE AFFAIRS

be pleased to state:-

- (a) whether Competition Commission of India has conducted an investigation on top polyester and viscose fibre companies regarding fixing of cartel prices;
- (b) if so, the companies which have been investigated in this regard;
- (c) the outcome of the said investigation; and
- (d) the action taken/being taken against the guilty companies?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R. P. N. SINGH)

(a) An information alleging cartelization by Synthetic Fiber Manufacturer Companies has been received by the Competition Commission of India (CCI). The Commission has directed Director General, CCI to conduct investigation in the said matter.

(b) to (d) The matter is still under investigation by Director General, CCI.

Appendix - XXVII

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM NO. 154

Subject: Request for dropping of Assurance given in reply to Starred Question No. 20 dated 13.03.2012 regarding "Consumer Dispute Redressal Agencies".

On 13 March 2012, Shri Pradeep Majhi and Smt. Jayshreeben Patel, M.Ps., addressed a Starred Question No. 20 to the Minister of Consumer Affairs, Food & Public Distribution. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Consumer Affairs, Food & Public Distribution (Department of Consumer Affairs) within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Consumer Affairs, Food & Public Distribution (Department of Consumer Affairs) vide O.M. No. Pt. F.No. J-7(1)/2012-CPU dated 15 November 2018 stated as under:-

"Scheme of Computerisation Networking of Consumer Fora (CONFONET) in the country was launched in the 10th Plan period in March 2005 at a cost of Rs. 48.64 crore. Under the Scheme, the Consumer For at all the three tiers throughout the country were to be fully computerized to enable access of information and quicker disposal of cases. The Scheme was extended during the 11th Plan during which stress was laid upon continued HR support by means of technical support personnel and training for eventual adoption of the system by the Consumer Fora themselves. The Scheme was further extended with the approval of SFC (Standing Finance Committee) for the 12th Plan period (2012-17).

The Scheme is operated/implemented by NIC as an ongoing scheme and the intention of the reply was to state that NIC is the implementing agency."

4. In view of the above, the Ministry, with the approval of the Minister of State (Consumer Affairs, Food & Public Distribution), have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 09/06/2020

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Annexure

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

LOK SABHA
STARRED QUESTION NO. *20
TO BE ANSWERED ON 13.03.2012

CONSUMER DISPUTES REDRESSAL AGENCIES

*20. SHRI PRADEEP MAJHI:
SHRIMATI JAYSHREEBEN PATEL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether Consumer Disputes Redressal Agencies including District Fora have been set up in various parts of the country;
- (b) if so, the details thereof, State-wise;
- (c) whether the Government has taken note of a large number of posts lying vacant in the Consumer Disputes Redressal Commission/Forum and taken appropriate follow-up action;
- (d) if so, the details alongwith the present status thereof;
- (e) the details of circuit benches functioning in the country alongwith their functions; and
- (f) the steps taken by the Government for strengthening of Consumer Fora in the country?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)
(प्रो: के० वी० थॉमस)

**THE MINISTER OF STATE (INDEPENDENT CHARGE)
FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(PROF. K. V. THOMAS)**

(a) to (f): A Statement is laid on the Table of the House.

**STATEMENT REFERRED IN REPLY TO PARTS (a) TO (f) OF LOK SABHA
STARRED QUESTION NO.*20 FOR 13.03.2012 REGARDING CONSUMER
DISPUTES REDRESSAL AGENCIES.**

(a) & (b): Yes, Madam. As per the information received from National Consumer Disputes Redressal Commission (NCDRC), the State-wise details of Consumer Disputes Redressal Agencies including District Fora as on 29.02.2012 are at Annexure - I.

(c) & (d): Yes, Madam. While the State Governments are responsible for filling up of vacant posts in the State Commission and District Fora, the Central Government have been taking the following steps in this regard:

(i) The Central Government has been requesting State Governments to take advance action for filling up expected vacancies of president and Members and maintain a panel of candidates for filling up of vacant posts to avoid delays in appointments. The Central Government has been requesting State Governments that wherever required, adjacent Fora may be clubbed together so that functioning of consumer Fora is not affected due to any vacancies.

(ii) In the consumer Protection (Amendment) Bill 2011 which has been introduced in the Lok Sabha on 16.12.2011, provision is being made to reduce delays in the appointment of President/Members in the District forum and Members in the State/National commission, wherein the State or Central Government, as the case may be, if it is not in agreement with the recommendations of the Selection committee, shall convey their decision within two months of receipt of the panel so that the Selection committee can reconsider their recommendations.

As per the information received from National Consumer Disputes Redressal Commission (NCDRC), the present State-wise status of vacancies of President and Members in the State Commission and District Fora as on 29.02.2012 is given at Annexure - II.

(e) : As regards the National Commission, the Commission has identified 13 places for holding Circuit Benches. It held its first Circuit bench sitting at Hyderabad in the month of January 2005. The second one at Bangalore in the month of January 2006, at Chennai in January 2007, at Pune in January-February 2008, at Cochin in March-April, 2009, at Kolkata in January-February, 2010, at Ahmedabad in February-March, 2011 and lastly at Bhopal in January-February, 2012.

As regards State Commission, Circuit Benches/Additional Benches are functioning in the following States:-

(i)	Gujarat	03 Additional Benches
(ii)	Haryana	01 Additional Bench
(iii)	Maharashtra	Circuit bench at Nagpur & Aurangabad
(iv)	Uttar Pradesh	01 Additional Bench
(v)	West Bengal	01 Additional Bench
(vi)	Madhya Pradesh	01 Additional Bench
(vii)	Punjab	01 Additional Bench

(f) : Although it is the responsibility of the concerned State Government to set up the State Commission and District Fora and provide it with adequate infrastructure manpower and funds, the Central Government has been supplementing there efforts with the following schemes for Strengthening Consumer Fora in the country:

I) **For strengthening infrastructure of Consumer Fora the following schemes have been implemented over the years:**

(i) **One Time Grant (OTG)**

(a) **One Time Grant of 1995:** The establishment of State Commissions and the District Fora and providing infrastructural facilities, manpower, etc. for their effective functioning is the responsibility of the State Governments/UTs. However, in order to supplement the efforts of the State Governments, the Central Government had extended a one time financial assistance for strengthening the infrastructure facility of the Consumer Fora to the extent of Rs. 61.80 crore to the States/UTs at the rate of Rs. 50.00 lakhs each for 32 State Commissions and Rs. 10.00 lakhs each for 458 District Fora that had been established by 1995.

(b) **One Time Grant of 2004-05:** The Central Government further extended a one time financial assistance for strengthening the infrastructure of the Consumer Fora to the extent of Rs. 10.20 crore to 3 newly created State Commissions and 53 District Fora, which had been established after 1995, @ Rs. 75 lakhs and Rs. 15 lakhs respectively to 13 States during the financial year 2004-05.

(ii) **Scheme of 'Integrated Project on Consumer Protection (IPCP)'**

To supplement the efforts of the State Governments/UT Administrations for strengthening the infrastructure of the Consumer Fora, the scheme of "Integrated Project on consumer Protection (IPCP)" was implemented during the years 2006-07 and 2007-08 wherein financial assistance was extended to States so that minimum level of facilities (infrastructure) were provided to each Consumer Forum in the country required for their effective functioning. An amount of Rs. 73.82 crore was released to 21 States upto 31.03.2008 viz. at the time of closure of the scheme, to strengthen the infrastructure of 506 Consumer Fora. At the closure, the second instalment remained due in respect of 181 Consumer Fora buildings in 12 States as the 12 States could not complete utilization of the first instalment in time to seek the second instalment from the Central Government. An amount of Rs. 13.20 crore was released during 2008-09 to 6 of these States as second instalment for 131 Consumer Fora buildings, after they furnished utilization reports.

(iii) **Scheme of 'Strengthening Consumer Fora (SCF):'**

The Central Government has been extending financial assistance to States/UTs for strengthening the infrastructure of Consumer Fora so that minimum level of facilities are made available at each Consumer Forum, which are required for their effective functioning. The scheme 'Strengthening Consumer For a (SCF)' has been formulated for implementation with an overall outlay of Rs. 54.50 crore during the last 4 years of the XIth Plan viz. 2008-09 to 2011-12. Infrastructural Facilities being provided under the scheme include construction of new building of the Consumer Fora, carrying out addition/alteration/renovation of existing buildings and grant for acquiring non-building assets such as furniture, office equipment etc.

Under the scheme of 'Strengthening Consumer Fora', an amount of Rs. 6.52 crore has been released to 6 eligible States upto 29.02.2012 during 2011-12. The State-wise details of assistance released during the last 4 years under the scheme of Strengthening of Consumer Fora (SCF) as on 29.02.2012 is given at **Annexure -- III**.

II) CONFONET

The scheme of 'Computerization and Computer Networking of Consumer Fora in the Country (CONFONET)' was launched during the 10th Plan period in March 2005 at a cost of Rs. 48.64 crore. Under the scheme, the Consumer Fora at all the three tiers throughout the country were to be fully computerized to enable access of information and quicker disposal of cases. The project is being implemented by the National Informatics Centre (NIC) on a turnkey basis.

The scheme has been extended during 11th Plan with a total outlay of Rs. 25.60 crore. In the extended period of project, stress is being laid upon continued HR support by means of Technical Support Personnels (TSPs) and training for eventual adoption of the system by the Consumer Fora themselves. During the year 2011-12, an amount of Rs. 0.75 crore has been released to NIC for the activities to be undertaken under "CONFONET" Project in the XIth Plan. As on January 2012, out of 638 locations being covered, the CONFONET scheme is operational in 342 Consumer Fora. 268 Consumer Fora are uploading cause lists while 186 Consumer Fora are uploading judgments.

ANNEXURE-I

STATEMENT REFERRED IN REPLY TO PART (a) & (b) OF LOK SABHA
STARRED QUESTION NO.*20 FOR 13.03.2012 REGARDING CONSUMER
DISPUTES REDRESSAL AGENCIES.

INFORMATION REGARDING FUNCTIONAL/NON-FUNCTIONAL
(STATE COMMISSIONS/DISTRICT FORUMS)

(Update on 29.02.2012)

Sl. No.	States	Whether SC Functional or Non-functional	No. of District Fora	Functional	Non-functional	As on
1	Andhra Pradesh	Yes	29	29	0	31.12.2011
2	A & N Islands	Yes	1	1	0	31.3.2006
3	Arunachal Pradesh	Yes	16	13	3	31.12.2011
4	Assam	Yes	27	27	0	30.09.2011
5	Bihar	Yes	38	38	0	31.03.2011
6	Chandigarh	Yes	2	2	0	31.12.2011
7	Chattisgarh	Yes	16	16	0	31.12.2011
8	Daman & Diu	Yes	2	2	0	31.03.2011
9	Dadra & Nagar Haveli	Yes	1	1	0	31.03.2011
10	Delhi	Yes	10	10	0	30.09.2011
11	Goa	Yes	2	2	0	31.12.2011
12	Gujrat	Yes	30	30	0	31.12.2011
13	Haryana	Yes	21	19	2	31.12.2011
14	Himachal Pradesh	Yes	12	12	0	31.12.2011
15	Jammu & Kashmir	Yes	2	2	0	31.03.2009
16	Jharkhand	Yes	22	16	6	30.09.2011
17	Karnataka	Yes	30	30	0	31.12.2011
18	Kerala	Yes	14	14	0	31.12.2010
19	Lakshadweep	Yes	1	1	0	31.12.2011
20	Madhya Pradesh	Yes	48	48	0	31.12.2011
21	Maharashtra	Yes	40	40	0	30.06.2011
22	Manipur	Yes	9	9	0	31.12.2008
23	Meghalaya	Yes	7	7	0	30.11.2011
24	Mizoram	Yes	8	8	0	31.12.2010
25	Nagaland	Yes	8	8	0	31.12.2008
26	Odisha	Yes	31	31	0	31.12.2011
27	Puducherry	Yes	1	1	0	30.09.2011
28	Punjab	Yes	20	20	0	31.12.2011
29	Rajasthan	Yes	34	33	1	30.09.2011
30	Sikkim	Yes	4	4	0	31.12.2011
31	Tamil Nadu	Yes	30	14	16	31.12.2011
32	Tripura	Yes	4	4	0	31.12.2011
33	Uttar Pradesh	Yes	75	75	0	31.12.2011
34	Uttaranchal	Yes	13	13	0	31.12.2011
35	West Bengal	Yes	21	21	0	31.12.2010
	TOTAL		629	601	28	

ANNEXURE - II

STATEMENT REFERRED IN REPLY TO PART (c) & (d) OF LOK SABHA
STARRED QUESTION NO.*20 FOR 13.03.2012 REGARDING CONSUMER
DISPUTES REDRESSAL AGENCIES.

INFORMATION REGARDING VACANCY POSITION IN THE
STATE COMMISSIONS AND DISTRICT FORUMS

(Update on 29.02.2012)

Sl. No.	States	State Commission		District Forum		As on
		President	Member	President	Member	
	National Commission	0	4			
1	Andhra Pradesh	0	1	9	15	31.12.2011
2	A & N Islands	0	0	0	0	31.12.2011
3	Arunachal Pradesh	0	0	0	14	31.3.2006
4	Assam	0	0	0	6	31.12.2011
5	Bihar	0	1	1	6	31.08.2011
6	Chandigarh	0	0	0	0	31.05.2011
7	Chattisgarh	0	0	0	11	31.12.2011
8	Daman & Diu and DNH	0	0	0	2	31.03.2011
9	Delhi	0	1	0	1	31.12.2011
10	Goa	0	0	1	2	31.01.2012
11	Gujrat	0	0	2	20	31.12.2011
12	Haryana	0	1	6	23	31.12.2011
13	Himachal Pradesh	0	0	0	3	31.12.2011
14	Jammu & Kashmir	0	0	0	0	31.12.2011
15	Jharkhand	0	1	5	14	30.09.2011
16	Karnataka	0	1	2	5	31.12.2011
17	Kerala	0	0	0	1	31.12.2010
18	Lakshadweep	0	1	0	1	31.12.2011
19	Madhya Pradesh	0	1	1	29	31.12.2011
20	Maharashtra	0	3	8	23	30.06.2011
21	Manipur	0	0	0	1	31.12.2008
22	Meghalaya	1	0	0	1	30.11.2011
23	Mizoram	0	0	0	0	08.03.2010
24	Nagaland	0	0	0	0	31.12.2008
25	Odisha	0	0	1	7	31.12.2011
26	Puducherry	0	0	0	0	31.12.2011
27	Punjab	0	3	2	4	31.12.2011
28	Rajasthan	0	3	2	7	30.11.2011
29	Sikkim	0	0	0	1	31.12.2011
30	Tamil Nadu	0	0	1	31	31.12.2011
31	Tripura	0	0	0	0	31.12.2011
32	Uttar Pradesh	1	2	2	2	31.01.2012
33	Uttarakhand	0	0	0	7	31.12.2011
34	West Bengal	0	2	2	2	31.12.2010
	TOTAL	2	21	45	239	

ANNEXURE - III

STATEMENT REFERRED IN REPLY TO PART (I) OF LOK SABHA STARRED QUESTION NO.*20 FOR 13.03.2012 REGARDING CONSUMER DISPUTES REDRESSAL AGENCIES.

State-wise Details of Assistance released during the last 4 years under the scheme of Strengthening of Consumer Fora (SCF) [as on 29-02-2012]

[Amount in lakh of Rupees]

Sl. No.	Name of the State	Assistance released in SCF Scheme				Total Amount Released
		2008-09	2009-10	2010-11	2011-12	
1.	Andhra Pradesh	210.85	-----	-----	-----	210.85
2.	Gujarat	508.25	393.33	455.50	-----	1357.08
3.	Haryana	-----	75.00	-----	-----	75.00
4.	Karnataka	384.61	-----	-----	-----	384.61
5.	Kerala	-----	-----	38.43	15.00	53.43
6.	Meghalaya	-----	29.60	-----	-----	29.60
7.	Orissa	103.50	-----	-----	-----	103.50
8.	Punjab	-----	55.88	57.55	18.75	132.18
9.	Rajasthan	-----	146.69	-----	-----	146.69
10.	Sikkim	-----	-----	20.50	12.50	33.00
11.	Tripura	20.85	-----	46.20	-----	67.05
12.	Uttar Pradesh	91.81	-----	227.66	-----	319.47
13.	Nagaland	-----	-----	204.00	260.25	464.25
14.	Mizoram	-----	-----	7.72	-----	7.72
15.	Tamil Nadu	-----	-----	-----	196.79	196.79
16.	W. Bengal	-----	-----	-----	148.21	148.21
	Total	1319.87	700.50	1057.56	651.50	3729.43

Appendix - XXVIII

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM NO. 155

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4889 dated 07.05.2012 regarding "Tatra Trucks Deal".

On 7th May 2012, various MPs addressed an Unstarred Question No. 4889 to the Minister of Defence. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply but the Assurance is yet to be implemented.
3. In this regard, the Ministry of Defence *vide* O.M. No. 30019/6/Vig.I/2013/D(Vig)/DDP dated 25th September 2013 had stated as under:-

"The subject matter of the Assurance in the present case is regarding 'Tatra Trucks Deal'. In addition to other cases by CBI and Directorate of Enforcement, the CBI has registered a regular case under No. RC AC1 2012 A0004, in the matter of alleged irregularities in the procurement of Tatra Trucks by BEML. The present status of this case has been obtained from CBI which has informed the following:-

'The case is under investigation and CBI has issued one Letter Rogatory to Czech and is in the process of issuing letter Rogatories to other countries. Investigation will be finalized on receipt of reply from these countries.'

In this connection, it is submitted that:

- (i) The said Assurance is not pending due to any action to be taken by the Ministry of Defence at this stage.*
- (ii) The Assurance can be fulfilled only on conclusion of CBI investigation in the case relating to 'Tatra Trucks Deal'. CBI does not work under the Ministry of Defence.*
- (iii) Since, CBI has to issue Letter Rogatory to other countries, the CBI investigation will be finalized only after issue of the Letter Rogatories, receipt of replies from other countries and their examination by CBI. Therefore, the finalization of CBI investigation report is likely to take very long time.*
- (iv) Till that time, the Assurance would continue as pending, without any action being pending in the Ministry of Defence relating to the fulfillment of the Assurance.*

4. The Ministry of Defence vide O.M. of even number dated 1.2.2019 and 5.8.2019 while seeking extension of time have further stated as under:-

"The present status of the cases was sought from CBI and Enforcement Directorate. While CBI has stated that the Closure Report filed in the case is yet to be accepted by the Ld. Court, ED has intimated that investigations in the matter are in progress".

5. In view of the above, the Ministry, with the approval of the then Raksha Rajya Mantri, have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 09/06/2020

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GOVERNMENT OF INDIA

MINISTRY OF DEFENCE

LOK SABHA

Annexure

UNSTARRED QUESTION NO: 4889

ANSWERED ON: 07.05.2012

TATRA TRUCKS DEAL

RADHA MOHAN SINGH

(a) whether the Government has taken cognizance of some serious irregularities in the purchase of Tatra trucks from Tatra Vectra Motors Limited of England manufacturing trucks in India in collaboration with the Bharat Earth Movers Limited, Bangalore;

(b) if so, the details thereof including the number of trucks purchased so far and the details of the ongoing deals;

(c) whether the Chief of Army Staff has raised question on the quality of the said trucks and also alleged of kickbacks offer in the deal and if so, the details thereof and the action taken in this regard;

(d) whether a money laundering case has been registered by the Enforcement Directorate in the deal and if so, the details thereof;

(e) whether the Government has ordered CBI inquiry into the deal and if so, the details thereof and the action taken against the persons found involved; and

(f) the measures being taken/proposed to be taken to ensure total transparency and check bribery cases and the role of middlemen in the defence deals?

Will the Minister of DEFENCE be pleased to state:—

ANSWER

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (f): Government has taken cognizance of alleged irregularities in purchase of Tatra trucks. Ministry of Defence has purchased 6477 Tatra trucks between 1987-88 to 2010-11. 112 trucks are pending supplies. Central Bureau of Investigation (CBI) has been requested to investigate comprehensively into the charge of bribe to the Chief of Army Staff. A Preliminary Enquiry (PE) has been registered by CBI on 11.4.2012. Further, CBI has also registered a case under Section 120 B read with 420 IPC and Sections 12(2) read with 13(I)(d) of Prevention of Corruption Act, 1988 against one of the owners and other unknown persons of a UK based company, unknown officials of a Defence Public Sector Undertaking (PSU), Ministry of Defence and Indian Army. A case of suspected commission of offences punishable under the provisions of the Prevention of Money Laundering Act, 2002 (PMLA) has been registered on 11.4.2012 against Shri Ravinder Kumar Rishi and others, and taken up for investigation in the Directorate of Enforcement. Well defined procedures with adequate checks and balances, as mentioned in Defence Procurement Procedure (DPP) for capital procurement Procedure (DPP) for capital procurement and in Defence Procurement Manual (DPM) for revenue procurement are strictly followed in all defence deals.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM NO. 156

Appendix - XXIX

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2090 dated 24.08.2012 regarding "Renaming of Trivandrum Airport".

On 24 August 2012, Shri Kodikkunnil Suresh, M.P., addressed an Unstarred Question No. 2090 to the Minister of Civil Aviation. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Civil Aviation within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Civil Aviation *vide* O.M. No. H.11016/62/2012-AAI dated 28th August, 2018 have stated as under:-

"As regards renaming of Gaya Airport, a proposal from the State Government of Bihar, after passing a resolution by the Bihar Legislative Assembly to rename Gaya Airport as 'Lord Buddha International Airport' was received in the Ministry. However, the proposal was not proceeded with further since the runway length of Gaya Airport does not meet with the standard runway length necessary for declaring the airport as an International airport and it was decided that all the requirements of an international airport must be got attended to upfront before renaming the airport as 'Lord Buddha International Airport'. However, the State Government has not handed over additional land for the runway extension to Airports Authority of India (AAI) yet and therefore the runway extension work cannot be undertaken. As such the matter is with the State Government of Bihar over which this Ministry has no control.

As regards naming of new civil air terminal at Chandigarh Airport, it is submitted that Government of Punjab has requested this Ministry to name Civil Air terminal Complex at Chandigarh Airport as 'Shaheed-E-Azam Sardar Bhagat Singh International Airport, Mohali' and passed a non-official resolution in the Vidhan Sabha for the same while Government of Haryana has requested to name the terminal as 'Shaheed Bhagat Singh International Airport, Chandigarh'. Since both the State Governments of Punjab and Haryana are unanimous in the opinion that the terminal be named after 'Shaheed Bhagat Singh' and 'Chandigarh' is the common Capital of both the States and the airport also bears the name of 'Chandigarh', this Ministry on 18.03.2016 requested both the State Governments to agree to name the airport as 'Shaheed Bhagat Singh Airport, Chandigarh' and also

send a resolution of their respective Legislative Assemblies supporting above proposal.

In response, Government of Haryana has passed a resolution on 31.03.2016 to name the Chandigarh Airport as 'Shaheed Bhagat Singh International Airport, Chandigarh'. However, reply from the Government of Punjab was not received in the matter and therefore matter was again taken up with the Government of Punjab vide D.O. letter dated 16.05.2016.

Thereafter, the issue was also discussed in a meeting of Committee on Government Assurances held on 02.07.2016 in context of another Assurance on Q.No. 1509 with the similar matter of renaming of Chandigarh Airport. The Committee asked the Government of Punjab to agree to the resolution of Haryana Assembly as there is unanimity in the name of Shaheed Bhagat Singh and most of the airport including runway is located in Chandigarh and Chandigarh is common capital of both Haryana and Punjab. During such discussion, CGA was requested to drop the Assurance, however, the same was not agreed to by the Committee since it was felt that there was some probability of positive development from Government of Punjab. This Ministry again took up the matter with the Government of Punjab vide D.O. letters dated 28.02.2017 and 10.07.2017 and in response, Government of Punjab vide D.O. letters dated 26.05.2017 and 27.07.2017 reiterated its earlier stand. Despite several continued efforts on the part of the Government/MoCA, a consensus between the State Governments could not be realized and the matter is presently outside the purview/control of this Ministry."

4. In view of the above, the Ministry, with the approval of the Minister of State for Civil Aviation have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 09/06/2020

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION

Annexure

LOK SABHA
UNSTARRED QUESTION NO. : 2090
(To be answered on the 24th August, 2012)

RENAMING OF TRIVANDRUM AIRPORT

2090. SHRI KODIKKUNNIL SURESH:

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:

- (a) whether the Government has received proposals from various State Governments including Kerala for change of name of airports;
- (b) if so, the details thereof along with the status of each proposal;
- (c) whether the local representatives / authorities are likely to be consulted in this regard; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF CIVIL AVIATION

नागर विमानन मंत्री

(SHRI AJIT SINGH)

(a) & (b): Proposals for renaming of airports have been received from various State Governments from time to time. However, no such proposal has been received from the State Government of Kerala for renaming of its airports. Presently the proposals of State Government of Bihar to rename Gaya Airport and of State Government of Punjab/Haryana to rename Civil Air Terminal Complex to be set up at Chandigarh Airport are with this Ministry.

(c) & (d): No, Madam. The local representatives/authorities are not consulted in this regard. Generally, the proposal has to be moved by the State Governments after obtaining the Resolution of the concerned Legislative Assembly. The views of local representatives/authorities may be taken care of by the State Assemblies while passing Resolution for renaming of airports. The proposals received from State Governments are considered in this Ministry in consultation with other Ministries/Departments for taking the approval of Cabinet.

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES

(2019-2020)

(SEVENTEENTH LOK SABHA)

EIGHTH SITTING

(21.07.2020)

The Committee sat from 1100 hours to 1200 hours in Committee Room "C", Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

MEMBERS

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Santosh Pandey
5. Shri Pashupati Kumar Paras

SECRETARIAT

- | | | |
|----|----------------------------|--------------------|
| 1. | Shri Pawan Kumar | - Joint Secretary |
| 2. | Shri Lovekesh Kumar Sharma | - Director |
| 3. | Shri S.L. Singh | - Deputy Secretary |

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to consider 30 Memoranda containing requests received from various Ministries/Departments for dropping of 46 pending Assurances and for taking oral evidence of the representatives of the Ministry of Power regarding review of pending Assurances. The Committee then took up the said 30 Memoranda (Memorandum Nos. 127 to 156) for consideration for dropping or otherwise of the relevant 46 Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the Memoranda. The Chairperson subsequently decided to drop 44 Assurances as per details given in Annexure-I and to pursue the remaining 02 Assurances as per details given in Annexure-II* for implementation by the Ministry/Department concerned.

XXXXX

XXXXX

XXXXX

XXXXX

XXXX

The Committee then adjourned.

* Not enclosed

Annexure-I

Statement showing Assurances dropped by the Committee on Government Assurances at their sitting held on 21.07.2020.

Sl. No.	Memo No.	Question No. /Discussion & Date	Ministry/ Department	Brief Subject
1	127	USQ No. 4960 dated 26.04.2000	Culture	Recommendations of Fifth Pay Commission
2	128	(i) USQ No. 1090 dated 07.12.2004 (ii) USQ No. 1053 dated 29.11.2005 (iii) USQ No. 996 dated 28.11.2006 (iv) USQ No. 2240 dated 06.08.2010 (v) USQ No. 2622 dated 09.12.2011 (vi) USQ No. 3256 dated 30.08.2013 (vii) USQ No. 4684 dated 21.02.2014 (viii) USQ No. 1297 dated 18.07.2014 (ix) SQ No. 264 dated 16.03.2015 (Supplementary by Shri Nishikant Dubey, M.P.) (x) USQ No. 223 dated 18.07.2016	Tribal Affairs	(i) Comprehensive Policy for Tribal Welfare (ii) National Policy for the Welfare of Tribals (iii) New Policy for STs (iv) Maintaining Data on Tribals (v) National Tribal Policy (vi) National Tribal Policy (vii) National Tribal Policy (viii) Tribal Policy (ix) Socio-Economic Development of STs (x) XAXA Committee

Sl. No.	Memo No.	Question No. /Discussion & Date	Ministry/ Department	Brief Subject
3	129	USQ No. 2745 dated 19.03.2008	Health and Family Welfare (Department of Health and Family Welfare)	National Tobacco Control Programme
4	130	USQ No. 3692 dated 17.08.2010	Home Affairs	Tamil as Official Language
5	131	(i) SQ No. 68 dated 14.08.2012 (ii) USQ No. 2653 dated 28.08.2012	Home Affairs	(i) Anti-Naxal Operations (ii) Inquiry into Firing Incident
6	132	(i) USQ No. 857 dated 14.08.2012 (ii) USQ No. 1340 dated 05.03.2013 (iii) USQ No. 1869 dated 22.07.2014 (iv) USQ No. 5748 dated 28.04.2015	Home Affairs	(i) Report of Interlocutors on J&K (ii) Report of Interlocutors (iii) Report of Interlocutors on J&K (iv) Status of Report of Interlocutors
7	133	SQ No. 294 dated 11.02.2014	Home Affairs	Phone Tapping
8	134	SQ No. 496 dated 28.04.2015	Home Affairs	Package for Nomadic People
9	135	USQ No. 6269 dated 05.05.2015	Home Affairs	Investigation in Terrorism Cases
10	136	(i) USQ No. 1383 dated 03.05.2016 (ii) USQ No. 1386 dated 03.05.2016	Home Affairs	(i) Misuse of Section 498A of IPC (ii) Treason Cases

Sl. No.	Memo No.	Question No. /Discussion & Date	Ministry/ Department	Brief Subject
11	137	USQ No. 1600 dated 03.05.2016	Home Affairs	Compensation without Surrender of Land
12	138	USQ No. 1485 dated 26.07.2016	Home Affairs	Fencing on Indo-Bangladesh Border
13	139	USQ No. 2728 dated 02.08.2016	Home Affairs	First Time Offenders
14	140	USQ No. 1309 dated 23.11.2016	Home Affairs	Indian Penal Code
15	141	USQ No. 6204 dated 11.04.2017	Home Affairs	Inhuman Treatment in Police Custody
16	142	USQ No. 1674 dated 06.03.2018	Home Affairs	Racial Discrimination Cases
17	143	USQ No. 3408 dated 07.08.2018	Home Affairs	Corrupt IPS Officers
18	145	USQ No. 336 dated 05.02.2019	Home Affairs	Identity Cards for People in Border Districts
19	146	(i) SQ No. 197 dated 06.08.2010 (ii) USQ No. 2759 dated 07.02.2014	Finance (Department of Economic Affairs)	(i) Audit of Joint Ventures (ii) Enhancing Scope of Audit
20	147	USQ No. 5490 dated 13.12.2010	Communications (Department of Telecommunications)	Share of Telecom Company
21	148	USQ No. 3329 dated 16.03.2011	Department of Space	Commercial Space Launch Agreement
22	149	USQ No. 473 dated 03.08.2011	External Affairs	Establishment of PIO University
23	150	USQ No. 3852 dated 25.08.2011	Railways	New Railway Line in Uttarakhand

Sl. No.	Memo No.	Question No. /Discussion & Date	Ministry/ Department	Brief Subject
24	151	(i) USQ No. 4916 dated 02.09.2011 (ii) USQ No. 1927 dated 02.12.2011	Health and Family Welfare (Department of Health and Family Welfare)	(i) Allocation of Funds under NRHM (ii) Allocation of Funds under NRHM
25	152	USQ No. 5843 dated 08.09.2011	Corporate Affairs	Investigation of Polyester Companies by CCI
26	154	SQ No. 20 dated 13.03.2012	Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs)	Consumer Disputes Redressal Agencies
27	155	USQ No. 4889 dated 07.05.2012	Defence (Department of Defence)	Tatra Trucks Deal
28	156	USQ No. 2090 dated 24.08.2012	Civil Aviation	Renaming of Trivandrum Airport

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES
(2020-2021)
(SEVENTEENTH LOK SABHA)
FIRST SITTING
(03.12.2020)

The Committee sat from 1100 hours to 1215 hours in Committee Room 'B', Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - **Chairperson**

MEMBERS

2. Shri Ramesh Chander Kaushik
3. Shri Kaushalendra Kumar
4. Shri Santosh Pandey
5. Shri Pashupati Kumar Paras

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

WITNESSES

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) chalk out future programme of the Committee; (ii) consider and adopt 14 draft Reports; (iii) consider 25 Memoranda containing requests received from various Ministries/Departments for dropping or otherwise of 61 pending Assurances; and (iv) take oral evidence of the representatives of the Ministry of Civil Aviation regarding pending Assurances.

2. Thereafter, the Committee took up for consideration and adoption the following 14 Draft Reports:-

- (i) Draft Seventeenth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (ii) Draft Eighteenth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';

- (iii) Draft Nineteenth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Power';
- (iv) Draft Twentieth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Youth Affairs and Sports (Department of Sports)';
- (v) Draft Twenty-First Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (vi) Draft Twenty-Second Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (vii) Draft Twenty-Third Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers)';
- (viii) Draft Twenty-Fourth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Defence (Department of Defence)';
- (ix) Draft Twenty-Fifth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (x) Draft Twenty-Sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (xi) Draft Twenty-Seventh Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (xii) Draft Twenty-Eighth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (xiii) Draft Twenty-Ninth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
- (xiv) Draft Thirtieth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.

3. The Committee adopted all the above mentioned 14 Draft Reports without any amendment and authorized the Chairperson to present the Reports at a later date.

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The Committee then adjourned.

**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2019 - 2020)**

SHRI RAJENDRA AGRAWAL

Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri Parbatbhai Savabhai Patel
12. Shri M.K. Raghavan
13. Shri Chandra Sekhar Sahu
14. Dr. Bharatiben Dhirubhai Shyal
15. Smt. Supriya Sule

SECRETARIAT

- | | | | |
|----|----------------------------|---|------------------|
| 1. | Shri Pawan Kumar | - | Joint Secretary |
| 2. | Shri Lovekesh Kumar Sharma | - | Director |
| 3. | Shri S. L. Singh | - | Deputy Secretary |

* The Committee was constituted w.e.f. 09 October, 2019 *vide* Para No. 609 of Lok Sabha Bulletin Part-II dated 09 October, 2019